C O N T E N T S

Sixteenth Series, Vol.XIII, Sixth Session, 2015/1937 (Saka)
No. 8, Monday, December 7, 2015/Agrahayana 16, 1937 (Saka)

S U B J E C T	**P A G E S**
SUBMISSIONS BY MEMBERS	
(i) Re: Need for the Government to clarify on the foreign policy initiatives vis-a-vis Pakistan	11-12
(ii) Re: Revision of salary of the employees working at Bharat Wagon Limited at Mokama and Muzaffarpur factories in Bihar	659-660
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos.101 to 106	13-61
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 107 to 120	62-116
Unstarred Question Nos.1151 to 1380	117-632

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 633-639

BUSINESS ADVISORY COMMITTEE 640
23rd Report

STANDING COMMITTEE ON HOME AFFAIRS
189th to 192nd Reports 640

STANDING COMMITTEE ON INDUSTRY
269th and 270th Reports 641

STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE
(i)77th Report 641
(ii)Evidence 641

STATEMENTS BY MINISTER

(i) Status of implementation of the recommendations contained in the 260th Report of the Standing Committee on Industry on Prime Minister's Employment Generation Programme (PMEGP) Scheme, pertaining to the Ministry of Micro, Small and Medium Enterprises. 642

(ii) Status of implementation of the recommendations contained in the 261st Report of the Standing Committee on Industry on Implementation of Interest Subsidy Eligibility Certificate (ISEC) Scheme, pertaining to the Ministry of Micro, Small and Medium Enterprises.

Shri Kalraj Mishra 642

ELECTION TO COMMITTEE
Marine Products Export Development Authority 643

GOVERNMENT BILLS -Introduced
(i) Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015 644

(ii)Payment of Bonus (Amendment) Bill, 2015 645

(iii)Industries (Development and Regulation) Amendment Bill, 2015 645

(iv)Atomic Energy (Amendment) Bill, 2015 646

STATEMENT RE : COMMERCIAL COURTS, COMMERCIAL DIVISION AND COMMERCIAL APPELLATE DIVISION OF HIGH COURTS ORDINANCE,2015

Shri D.V. Sadananda Gowda 644

MATTERS UNDER RULE 377 670-690

(i) Need to set up an Agriculture University in Siwan parliamentary constituency, Bihar

Shri Om Prakash Yadav 671

(ii) Need for more tourist facilities as well as exhibition of objects of historical importance in Kumbhalgarh fort, a World Heritage Site in Rajasthan

Shri Hariom Singh Rathore 672

(iii) Need to set up storage facilities for onions in Rashidpura in Sikar parliamentary constituency, Rajasthan

Shri Sumedhanand Saraswati 673

(iv) Need to expedite four-laning of National Highway No. 24 between Bareilly and Sitapur in Uttar Pradesh

Shrimati Krishna Raj 674

(v) Need to provide a special relief package to Uttarakhand and also waive the loans of people in the State distressed due to devastating calamity of 2013

Dr. Ramesh Pokhriyal Nishank 675

(vi) Need to ensure increased participation of women in public and political field in the country

Shrimati Jayshreeben Patel 676

(vii) Need to set up a new airport in Allahabad, Uttar Pradesh

Shri Shyama Charan Gupta 677

(viii) Need to include hamlets with a population of 100 persons in Pradhan Mantri Gram Sadak Yojana and also provide adequate funds for the scheme

Shri C.R. Chaudhary 678

(ix) Need to set up Divisional Office and Regional Office of Central Ground Water Board in Bihar and Jharkhand respectively

Shri Ashwini Kumar Choubey 679

(x) Need to include Anupgarh-Bikaner via Chhatargarh railway line project in the next year Rail Budget

Shri Arjun Ram Meghwal 680

(xi) Need to release a commemorative stamp in honour of Maharaja Todarmal, one of the Navratnas in Mughal emperor Akbar's Durbar

Shri Rajesh Verma 681

(xii) Need to provide compensation to farmers distressed due to loss of their chilly and tomato crop caused by crop virus in Dhar parliamentary constituency, Madhya Pradesh

Shrimati Savitri Thakur 682

(xiii) Need to ensure unhindered movement of vehicles carrying pilgrims visiting the Chitrakoot Dham area

Shri Bhairon Prasad Mishra 683

(xiv) Need to release funds for the proposed Light Metro Project in Kozhikode, Kerala

Shri M.K. Raghavan 684

(xv) Need to modernize the Tuticorin Airport in Tamil Nadu

Shri J. J. T. Natterjee 685

(xvi) Need to set up a Kendriya Vidyalaya at Mayiladuthurai in Tamil Nadu

Shri R.K. Bharathi Mohan 686

(xvii) Regarding situation arising out of unrest in Nepal caused by Madhesis and Tharus agitation in protest against new Nepali Constitution

Prof. Saugata Roy 687

(xviii) Need to improve the status of Junior Engineers in Indian Railways

Shri Balabhadra Majhi 688

(xix) Need for fresh look at our Pharmaceutical and Drug Policy

Shri Rahul Shewale 689

(xx) Need to provide remunerative price to cotton growers for their produce in Andhra Pradesh and Telangana

Shri Y.V. Subba Reddy 690

DISCUSSION UNDER RULE 193 693-730
Drought situation in various parts of the country

Shri Jyotiraditya M. Scindia 693-704

Shri Janardan Mishra 705-710

Shri M.B. Rajesh 711-716

Shri Sudip Bandyopadhyay 717-720

Shri Bhartruhari Mahtab 721-730

HIGH COURT AND SUPREME COURT JUDGES (SALARY AND CONDITIONS OF SERVICE) AMENDMENT BILL, 2015 731-738

Dr. K. Kamaraj 731-734

Shri Tathagata Satpathy 735-739

Shri Vinayak Bhaurao Raut 740-742

Dr. Ravindra Babu 743-746

Shri B. Vinod Kumar 747-748

Dr. A. Sampath 749-755

Shri M.I. Shanavas 756-760

Shri P.P. Chaudhary 761-765

Shri Kaushalendra Kumar 766-767

Shri N.K. Premachandran 768-771

Shri Hukmdeo Narayan Yadav 772-773

Shri D.V. Sadananda Gowda 774-784

Clauses 2 to 28 and 1 785-788

Motion to Pass 788

INDIAN TRUSTS (AMENDMENT) BILL, 2015
Motion to Consider 790

ANNEXURE – I

Member-wise Index to Starred Questions 791

Member-wise Index to Unstarred Questions 792-797

ANNEXURE – II

Ministry-wise Index to Starred Questions 798

Ministry-wise Index to Unstarred Questions 799

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Sumitra Mahajan

THE DEPUTY SPEAKER

Dr. M. Thambidurai

PANEL OF CHAIRPERSONS

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

SECRETARY GENERAL

Shri Anoop Mishra

LOK SABHA DEBATES

LOK SABHA

Monday, December 7, 2015/Agrahayana 16, 1937 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

… (*Interruptions*)

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Prof. Saugata Roy regarding the issue of foreign policy initiatives; Shri P. Karunakaran regarding rise in prices; Adv. Joice George regarding safety of people living downstream of the Mullaperiyar Dam; Shri Bhagwant Mann regarding fake encounters by Punjab police; and Shri Rajesh Ranjan regarding statements made by various parties on *Ram Janam Bhoomi*.

The matters, though important, do not warrant interruption of business of the day. The matters can be raised through other opportunities. I have, therefore, disallowed the notices of Adjournment Motion.

… (*Interruptions*)

HON. SPEAKER: Now, the Question Hour.

… (*Interruptions*)

11.01 hours

SUBMISSIONS BY MEMBERS

(i) Re: Need for the Government to clarify on the foreign policy initiatives vis- a-vis Pakistan.

PROF. SAUGATA ROY (DUM DUM): Madam, I have given notice on a very important issue regarding the Indo-Pakistan talks. … (*Interruptions*)

HON. SPEAKER: No, not now. Q. No. 101.

… (*Interruptions*)

PROF. SAUGATA ROY : Madam, please allow me. … (*Interruptions*)

HON. SPEAKER: I have disallowed it. Then why you are saying this?

… (*Interruptions*)

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam, we have taken note of the concern of the Members with regard to the Indo-Pakistan talks at the NSA level, which will be taken to the Minister of External Affairs. We are ready to respond to it, but today the Mauritius President has come and she is pre-occupied. Once you admit it in a different form, then we will definitely discuss it at the earliest. … (*Interruptions*)

PROF. SAUGATA ROY : Let her make a statement with regard to the issue of Pakistan. … (*Interruptions*)

SHRI M. VENKAIAH NAIDU : This is what I am saying. I am saying Yes, but there is a procedure for it. She is also preoccupied as of now. Thank you. … (*Interruptions*)

SHRI P. KARUNAKARAN (KASARGOD): Madam, I have also given a notice for Adjournment Motion on the issue of price rise in the country. … (*Interruptions*)

HON. SPEAKER: We are taking up the issue of price rise and you know it very well.

… (*Interruptions*)

HON. SPEAKER: Nothing is going on record. Why are you saying all these things?

… (*Interruptions*)... *

* Not recorded.

11.03 hours

ORAL ANSWERS TO QUESTIONS

HON. SPEAKER: Q. No. 101, Shri Hemant Tukaram Godse

(Q. 101)

SHRI HEMANT TUKARAM GODSE: Hon. Speaker, Madam, in the petroleum sector, the basic price of petroleum products are decided and kept common by public sector and private sector oil refineries. In other sectors, for example, in the aviation sector, to fly to a particular destination at a given time, the public sector airlines and private sector airlines do not keep their fare common. The fare differs as per their strategy, techniques and planning, but in this case, consumer has a choice to go for the best lowest price.

So, through you, hon. Speaker, Madam, I want to ask this from the Minister. Is the Government planning competition between the public sector and private sector oil refineries for dynamic price market without losing Government revenue? Further, the consumer will also have choice for best lowest price.

श्री धर्मेन्द्र प्रधान : अध्यक्ष महोदया, माननीय सदस्य ने सही प्रश्न उठाया है कि क्या भारत का बाजार में प्रतिस्पर्धा के अनुरूप मूल्य होना चाहिए या नहीं होना चाहिए। इसी प्रिंसीपल को आधार बनाकर सरकार ने वर्ष 2010 से पेट्रोल को मार्केट के हवाले किया है। डीजल को 19 अक्टूबर, 2014 से मार्केट हवाले किया है। अब तीनों ऑयल मार्केटिंग कम्पनीज और सरकारी उद्योग उस काम में लगे हैं। दो-तीन प्राइवेट कम्पनीज, जिनके पास लाइसेंस है, वे भी मार्केट में हैं। जैसे प्राइवेट एयरलाइंस की बात है, कितना फर्क होगा यह मार्केट ही तय करेगा लेकिन भारत सरकार की नीति यही है कि उपभोक्ताओं को सुविधा देने के लिए व्यावसायिक कम्पीटिशन हो, जिससे ग्राहकों को सहूलियत मिले।

SHRI HEMANT TUKARAM GODSE: Speaker Madam, most of the public sector oil refineries are of old technology and because of that the gross refine margin is less as compared to new technology of private oil refineries. Through you, I want to ask the hon. Minister whether the Government is planning to modernise the Government oil refineries to reduce the production cost.

श्री धर्मेन्द्र प्रधान : मैडम, यह विषय पूरा सही नहीं है कि पब्लिक सेक्टर यूनिट के जीआरएम और ग्रॉस रिफाइनिंग मार्जिन्स सभी का कम है। मैं आपको उदाहरण दे सकता हूँ कि बरौनी जैसे सबसे पुराने ऑयल रिफायनरी का जीआरएम कई प्राइवेट सेक्टर्स के बराबर है। अभी भारत के पब्लिक सेक्टर के अंदर जो रिफायनरी यूनिट्स हैं, इनकी यह बात सही है कि कइयों की पुरानी टैक्नोलॉजी के कारण जीआरआम नहीं हो पाते हैं, हम जीआरएम को और कंपीटिटीव करें, पीएसयू उसमें कई कदम उठा रही है, पीएसयू की कई रिफायनरी यूनिट प्राइवेट सेक्टर से भी ज्यादा जीआरएम दे रहे हैं।

श्री राजीव सातव : माननीय अध्यक्ष महोदया, मैं यहाँ से प्रश्न पूछना चाहूँगा। यह बहुत ही महत्वपूर्ण सवाल है। मंत्री जी ने यहाँ पर कहा है कि सब मार्केट के हवाले कर दिया गया है। लेकिन, क्या मंत्री जी यह बताएंगे कि जो सेन्ट्रल गवर्नमेंट का टैक्स है, 20-20 रुपए प्रति लीटर सरकार पेट्रोल पर ले रही है और करीब 11 रुपए प्रति लीटर सेन्ट्रल गवर्नमेंट का टैक्स लग रहा है। बाकी तो मार्केट के हवाले रहने दीजिए। लेकिन जो सेन्ट्रल गवर्नमेंट का टैक्स है, उसे कम करने की दिशा में क्या सरकार कुछ सोच रही है?

श्री धर्मेन्द्र प्रधान : मैडम, मैं पूरे विषय को थोड़ा स्पष्ट कर दूँ। अभी पेट्रोल और डीजल का जो प्राइस मैकेनिज्म है, उसमें सिर्फ केन्द्र का ही टैक्स नहीं है, इसमें राज्यों का भी टैक्स है। ये बात सही है कि यदि हम पेट्रोल के ऊपर प्राइस की समीक्षा करेंगे, तो मूल खर्च रिफायनरी गेट के ऊपर उसका प्राइस लगभग 47 पर्सेंट है। केन्द्र का टैक्स 32.3 पर्सेंट है, राज्यों का टैक्स 20 पर्सेंट है, कुल मिलाकर 52 पर्सेंट टैक्स है। पिछले साल भर में हम लोगों ने पेट्रोल और डीजल पर नेट, हमने पेट्रोल पर 13.12 रु. कम किया, डीजल में 12.42 रु. कम किया, 19 बार घटाया, सात बार पेट्रोल में बढ़ाना पड़ा। हमने 15 बार डीजल में घटाया और आठ बार बढ़ाना पड़ा। जैसा कि हमने कहा कि ये मार्केट ड्रिवेन प्राइस हैं। यह बात सही है कि कुछ पैसे केन्द्र और राज्य मिलकर टैक्स के रूट में रखते हैं। यह एक कल्याणकारी देश है, विकास की योजनाओं के लिए सरकार की कई प्रतिबद्धताएँ हैं। इसलिए कोई छिपी बात नहीं है। हम पहले ग्राहकों के हितों पर ध्यान देते हैं। कुछ पैसे हम टैक्स के माध्यम से विकास की योजनाओं के लिए भी रखते हैं, जिसमें मूलतः देश के इंफ्रास्ट्रक्चर प्रोजेक्ट, सोशल सेक्टर के इंवेस्टमेंट के काम में आते हैं।

श्री निशिकान्त दुबे : माननीय अध्यक्ष महोदया, मार्केट को यह प्राइस देने के बाद भी यानी उसे डिटरमिन करने के बाद भी, प्राइवेट सेक्टर के एजेंट्स चाहे वे आईओसीएल, बीपीसीएल, रिलायंस आदि हैं, इन सबों के प्राइसेज एक ही देखे गये हैं। यदि आप किसी पेट्रोल पम्प पर जाएं तो ये प्राइसेज एक ही मिलेंगे। दूसरा, सरकार एक बड़ा अच्छा लेजिस्लेशन जीएसटी के तौर पर लाना चाहती है और जिस तरह से अभी मंत्री महोदय ने जवाब दिया कि इसमें केन्द्र का भी टैक्स है और इसमें राज्य का भी टैक्स है। टोटल टैक्स 52

पर्सेंट है। यदि किसी ग्राहक को 29 रुपये पेट्रोल मिलना चाहिए, तो वह 61 रुपये में ले रहा है और डीजल 29 रुपये में मिलना चाहिए तो वह 47 रुपये में ले रहा है। इस प्रकार से, 48 पर्सेंट उसका कॉस्ट है और 52 पर्सेंट उसका टैक्स है।

उसी प्रकार से एटीएफ है, जिसके कारण पूरा सिविल एविएशन सेक्टर डाऊन जा रहा है क्योंकि सबसे ज्यादा कॉस्ट एटीएफ में देनी पड़ती है। इसलिए सभी एयरलाइंस कंपनियों का जो कैलकुलेटिव रेकरिंग कॉस्ट है, वह लगातार बढ़ रही है। स्टेट अलग-अलग एटीएफ के चार्ज लेते हैं। इसी प्रकार से, सेन्टर का अलग चार्ज है और स्टेट का अलग चार्ज है। क्या मंत्री महोदय, पूरी सरकार या पूरा देश जीएसटी में इस पेट्रोलियम प्रोडक्ट को लाने के लिए, जिससे ग्राहकों को सबसे ज्यादा फायदा होगा, यदि जीएसटी बहुत बड़ा लेजिस्लेशन है, इससे 2 पर्सेंट जीडीपी बढ़ना है, तो उसमें आम लोगों को भी फायदा हो, उसके लिए मंत्री महोदय क्या सोचते हैं?

श्री धर्मेन्द्र प्रधान : मैडम, जब डिफरेंट फोरम पर जीएसटी कमेटी बैठी थी, जब राज्यों से चर्चा हुई, जब स्टैंडिंग कमेटी के अंदर चर्चा हुई, जब सिलेक्ट कमेटी में चर्चा हुई कि क्या पेट्रोलियम प्रोडक्ट्स को भी जीएसटी में रखना चाहिए? सिद्धांततः जब से जीएसटी की कल्पना आई, जीएसटी में पेट्रोलियम प्रोडक्ट्स शामिल रहें, यह सभी मानते हैं, लेकिन संघीय व्यवस्था है। हम राज्यों के ऊपर कोई चीज लाद नहीं सकते हैं। मैं एक हिसाब लगा रहा था, आखिर राज्यों की रेवेन्यू कलेक्शन का दस-बारह प्रतिशत पेट्रोलियम प्रोडक्ट्स से आता है। हम राज्यों पर इसे लाद नहीं सकते हैं। राज्यों की अपनी एस्पिरेशन्स हैं, विकास की कमिटमेंट है, वेलफेयर की कमिटमेंट है, इसलिए जब तक सहमति नहीं होती है, जीएसटी में हम भारत सरकार की ओर से इसे नहीं डाल सकते हैं, लेकिन सिद्धान्ततः इसे जीएसटी में आना चाहिए।

SHRI P.R. SUNDARAM: Madam Speaker, after the Government handed over the right of fixing the prices of petroleum products to oil companies, there have been continuous fluctuations in prices. In addition, the Central Government has also been hiking excise duty on diesel and petrol continuously. It affects finally the common man because of hike in prices of essential commodities. Recently, our hon. Chief Minister Amma said that excise duty on petroleum products finally affects common man. Since last November, excide duty on diesel and petrol has been hiked five times.

Therefore, I would request the hon. Minister to inform the House whether the Government will take back the right of fixing the prices of petroleum products

from the oil companies and would reduce the excise duty it recently raised on diesel and petroleum products.

SHRI DHARMENDRA PRADHAN: Madam, I have already answered the question put by a different Member but I appreciate the initiative.

Madam, let me share with this august House an important piece of information. Tamil Nadu has done a commendable job by not increasing their tax on petroleum products. In spite of the price fluctuations, Tamil Nadu is one of the States which have not increased their share of tax. About 22 States have increased VAT and CENTAX and the Union Government has increased the excise duty. I commend the Tamil Nadu Government's effort in not increasing the VAT looking at the interest of the common man of Tamil Nadu.

SHRI P. KARUNAKARAN : Madam, it is a known fact that one of the major components of price rise is the rise in prices of petroleum products. When there was a discussion in the House in the earlier Government, the then Finance Minister and Prime Minister questioned as to what they could do when the prices of petroleum products were going up in the international market.

Madam, the Government is now in a better position as the prices of petroleum products have come down in the international market. But the Government has failed to transfer that benefit to the consumer. Instead, excise duty has been raised five times on petrol and diesel. Will the Government bring some changes in the rate of excise duty to help the common man? Now that the Government is in a better position, it cannot be argued that there is price rise in the international market. What is the justification on the part of the Government to take such unprecedented steps now?

SHRI DHARMENDRA PRADHAN: Madam, Mr. Karunakaran is a very senior Member of the House. Let me inform him the facts. I have not hidden anything. Yes, there is a decline in crude oil price in the international market and we have got some benefit. Already the Government of India has given relief of more than

Rs.13 and Rs.12 on petrol and diesel. … (*Interruptions*) Let me answer the question. I am ready to answer any question on this. … (*Interruptions*)

HON. SPEAKER: This is not fair. Nothing will go on record except the Minister's answer.

… (*Interruptions*)... *

SHRI DHARMENDRA PRADHAN: Please bear with me. I am answering that.

HON. SPEAKER: Mr. Minister, you answer the question asked. Nothing will go on record except your reply.

… (*Interruptions*)... *

SHRI DHARMENDRA PRADHAN: Madam, the Government of India has kept some money in excise duty … (*Interruptions*) Let me inform the hon. Member the position of Kerala in this regard. The hon. Member represents Kerala. Their party is ruling there. Central excise duty is not the only reason for rise in price. I complimented Tamil Nadu for not raising the State tax. I said 22 States have raised their taxes. The hon. Member quoted the then Prime Minister and the Finance Minister. What was the price during their time Kerala? The State tax was 20 per cent on diesel. Kerala Government has raised it to 27 per cent. I appreciate it. I do not want to get into politics. … (*Interruptions*) Every State has right to do that. Central Government is not the only agency which earns the money. … (*Interruptions*) They cannot escape from their duty. I am not criticizing them. … (*Interruptions*) Every State has rights, every State has aspirations; they have right to fulfill their developmental commitment. Let them do that. It is not that only Central Government will take the burden. … (*Interruptions*) Central Government has taken some burden and States have taken some burden. It is up to them.

* Not recorded.

(Q. 102)

SHRIMATI MEENAKASHI LEKHI: Hon. Speaker Madam, what is the timeframe in which all the colleges, including the private colleges, are likely to come under Joint Entrance Examination and also whether the Government plans to have an exit examination to check the employability of the students who pass out.

SHRIMATI SMRITI ZUBIN IRANI: Hon. Speaker Madam, I would like to tell the hon. Member that in terms of increasing employability of our students in our technical institutions, AICTE projects a model curriculum in conjunction and in consultation with many industry experts, a curriculum which is current and needed for industry, something that we can our give to our students.

Additionally, AICTE allows adjunct faculty which means that industry experts can also be invited by institutions to come and engage with our students. I would like to say that through the NEEM and BOAT schemes, we have close to 1,36,000 apprentices across the country. So far as Joint Entrance Examination is concerned, it facilitates admissions into our NITs and IITs. Recently, the Ashok Mishra Committee looked into various aspects and challenges of the Joint Entrance Examination and to facilitate students further, this particular committee is designing a pathway for the Ministry.

SHRIMATI MEENAKASHI LEKHI : Hon. Speaker Madam, my second supplementary question is regarding the learning outcomes because there are many colleges in the country but the learning outcomes of all the engineering colleges are not at par. It was in that context my question was. Does the Government plan to have learning outcomes when the finality of the education gets over?

SHRIMATI SMRITI ZUBIN IRANI: Hon. Speaker Madam, learning outcomes are pre-determined for school education and not for higher education given that science and technology and engineering are very dynamic aspects of education. Hence, with new knowledge which is infused in these spheres, you see new outcomes which are desired and in some cases, outcomes are not constant. Hence,

to hold institutions to a constant would in some way debilitate them from the changes that they seek that curriculum brings out.

SHRI B. VINOD KUMAR: Hon. Speaker Madam, I have gone through the Statement laid on the Table of the House. There are about 15 recommendations made by this Committee and also a report which is titled as 'Technical Education in India: A Futuristic Scenario' on 12th June of this year.

I would like to know from the Minister whether the Committee had taken note of the fraudulent academic practices such as online journals which publish anything for money and also the sale of Ph.D. thesis. I would like to know from the hon. Minister whether this Committee has recommended any steps to increase the number of qualified Ph.Ds and whether this Committee has recommended to recruit the foreign faculty in the technical institutions.

SHRIMATI SMRITI ZUBIN IRANI: Hon. Speaker Madam, insofar as having foreign faculty to come and teach in our institutions, I would like to tell the hon. Member that just on the 30th of the last month, we launched a very ambitious project called the Global Initiative of Academic Networks where we are on behest of the Government of India inviting foreign faculty from various spheres all across the world who can come and teach at the expense of the Government of India, not only in the institutions of national importance but also State institutions. We are collaborating with States. So, at no expense to the States, foreign faculty can go to Government colleges and Government institutions and help benefit our students.

I will just give an example of one of the foreign faculty members who has come to Kharagpur. He is a Professor who is currently teaching orthopaedic bio-mechanics. We are also ensuring that this particular engagement of the particular professor within the institution is not limited to students of the institution. There is a webcast of the lecture so that students across the nation can also benefit. The lecture is then available at the website of the institution. Hence we are expanding our outreach and helping engage our students with foreign faculty.

Insofar as the fraudulent practices that the hon. Member speaks about, I would inform this House that the matter currently is *sub judice* and I would not like to make a statement which will prejudice the case of the AICTE which has taken up this case at the behest and on behalf of the institutions and students who are suffering.

DR. SHASHI THAROOR: Thank you, Madam Speaker.

The AICTE ofcourse has the responsibility for standardising and developing technical education in our country but it has largely functioned as a regulator telling institutions how many rooms they must have, how many square feet, how many teachers, rather than focussing on the quality of the output. As a result, for example if we take engineering, 82 per cent of the half-a-million engineers we graduate every year end up in jobs that do not require an engineering degree. FICCI has done a study saying that 65 per cent of employers find that their students are not qualified for employment when they graduate; they have to retrain them. Infosys is running an entire campus to retrain them.

The concern I had about this Committee was how it would reorient AICTE's work to move from regulation to accreditation that is based on quality learning. We see that in the answer given there are detailed recommendations made by the Kaw Committee talking about a National Board of Accreditation, talking about a National Testing Service and so on. But when you look at answer (d) which specifies what the Ministry is doing, none of these substantive outcomes have been taken into account. We see three points none of which relate to this Central concern which is what the AICTE should be all about. So, I would like to ask the Minister: have these other recommendations been rejected, is there still a process in place, and can we look forward to the conversion of AICTE into a serious accreditation body which focuses on improving the quality of learning outcomes so that we produce technical graduates like engineering graduates whom the country can actually use and who can actually be employed?

SHRIMATI SMRITI ZUBIN IRANI: Madam Speaker, I would say with a sense of modicum of respect towards the hon. Member that I wish that the concerns that he expresses in this august House today are concerns that he had met himself when he was in charge of the Office that I now hold.

I would also like to state here that while he speaks about industry engagement and talks about how industry is concerned about the employability of the graduates that come out of these institutions, the very report that I speak of today in the House has been appreciated by industry bodies like the CII which are appreciative of the concern that has been addressed by the Kaw Committee.

I might here add that in my answer to the hon. Member Lekhi I had spoken about learning outcomes and the fact that they are dynamic in nature. Hence, to hold science to hostage in an institution does no good for our students. I have also expressed in my answer to hon. Lekhi that we are looking into institutional engagements to enhance employability in conjunction with industry at the local level. I would also like to say on a lighter note that the hon. Member has a habit of tweeting his questions and never my answer! I hope that will find a change with my response today.

I would also like to add here that the Committee speaks about rating our institutions to facilitate the choice of our students. We have done so by dedicating to the nation, the National Framework of Ranking for Indian Educational Institutions. I might add here that over 2,000 institutions across the country have come forward in a transparent fashion to share what kind of academia teaches in their institutions and how they are becoming relevant to industry so that children are more employable when they come out of these institutions. We are hoping that before the next academic year, this particular ranking is available to citizens across the country so that they can make a more informed choice about the institutions that students aspire to be a part of.

श्री अजय मिश्रा टेनी: अध्यक्ष महोदया, जो लिखित उत्तर हमें प्राप्त हुआ है और जो मेरी जानकारी है, उससे अभी तक ऐसा प्रतीत होता है कि एआईसीटीई एक सुपर बॉस की तरह काम कर रही है और

जानबूझकर अप्रूवल को पैंडिंग रखती है। संस्थाओं की सहायता करने की बजाय भ्रष्टाचार के द्वारा उनके ऊपर दबाव बनाने का प्रयास होता है। इस बात को वर्तमान सरकार ने समझा और इसीलिए एक विशेषज्ञ समिति का गठन किया। निश्चित रूप से बहुत सारी सिफारिशें आई हैं और उनसे सुधार होगा।

मैं माननीय मंत्री जी से आपके माध्यम से यह जानना चाहता हूँ कि विगत एक वर्ष में कितनी संस्थाओं के अप्रूवल पेन्डिंग हैं और इन संस्थाओं का कितनी बार निरीक्षण किया जा चुका है।

श्रीमती स्मृति ज़ुबिन ईरानी : महोदया, मुझे इस बात का अहसास है कि माननीय सदस्य ने इस सदन में जो चिंतायें इंस्टीट्यूट्स के माध्यम से प्रकट की हैं, उन्हीं चिंताओं को मद्देनजर रखते हुए इस कमेटी का गठन किया गया। यह भी कहना उचित होगा कि रेग्युलेटरी बॉडी सरकार से भिन्न है। सरकार रेग्युलेटरी बॉडी के कामकाज में हस्तक्षेप नहीं करती है। इसीलिए सरकार हर रोज रेग्युलेटरी बॉडी को बुलाकर यह नहीं पूछती है कि आपने किस-किस का, क्या-क्या प्रपोजल पेन्डिंग रखा है, प्रोसेस किया है, लेकिन इतना जरूर है कि सरकार का यह आदेश और यह निवेदन रेग्युलेटर को रहा है कि जो भी इंस्टीट्यूशन या व्यक्ति एआईसीटीई से सम्पर्क करे, सम्पर्क की पूरी सुविधा ऑनलाइन ट्रांसपेरेंट ढंग से प्राप्त हो। एआईसीटीई से संबंधित सारे कॉज आरटीआई कंप्लाइंट हैं और मैं यह भी कहना चाहूँगी कि हमने अक्रेडटैशन को मैनडेटरी बनाया है और साथ ही एआईसीटीई का काम हमने फैसिलिटेटर के रूप में राष्ट्र में प्रोत्साहित किया है। आदरणीय सांसद महोदय शायद यह जानकार खुश होंगे कि एआईसीटीई ने स्वयं स्टेक होल्डर्स के साथ चेन्नई, बेंगलुरू, मुंबई, दिल्ली में अगस्त-सितम्बर के महीने में इंस्टीट्यूशंस के साथ बातचीत करके, कैसे हम अपनी रेग्युलेटरी सिस्टम को और अधिक सुविधाजनक और ट्रांसपेरेंट उनके लिए बना सकते हैं, इस प्रकार की बैठके भी की हैं।

(Q.103)

श्री धर्मवीर : महोदया, मैं आपके माध्यम से मंत्री जी से यह जानना चाहता हूँ, क्योंकि आज सारा देश बेरोजगारी से जूझ रहा है। ऐसा एक भी प्रदेश नहीं है, जैसा कि जवाब दिया गया है और हर साल शिक्षित और अशिक्षित बेरोजगारों की संख्या बढ़ती जा रही है। मैं मंत्री जी से जानना चाहूँगा कि इन बेरोजगारों की समस्या के लिए, इन्हें नौकरी देने के अलावा क्या केन्द्र सरकार गम्भीरता से इस बात पर विचार करेगी कि जब तक उनको, स्किल्ड और अनस्किल्ड लेबर को कोई रोजगार न मिले तब तक इनको कोई बेरोजगारी भत्ता दिया जाए?

श्री बंडारू दत्तात्रेय : महोदया, 11वीं पंचवर्षीय योजना में और 12 वीं पंचवर्षीय योजना में कितना-कितना इम्प्लॉयमेंट जनरेशन का टारगेट था और कितना इम्प्लॉयमेंट जनरेशन टारगेट हुआ है, वह अपने उत्तर में मैंने उनको बता दिया है। साथ ही साथ मैं अपने माननीय सदस्य जी को एक बात और बताना चाहता हूँ कि आज अपने देश में सारी जितनी जो लेबर फोर्स है, वह लेबर फोर्स 48 करोड़ है। इसमें से हमको अभी तक इम्प्लॉयमेंट जनरेशन, इम्प्लॉयमेंट जनरेशन मीन्स किसी न किसी इम्प्लॉयमेंट में वे काम करते रहते हैं, वे 47 करोड़ हैं। अभी जो अनइम्प्लॉयमेंट लोग हैं, वे लगभग एक करोड़ तक हैं। हम लोगों के सरकार में आने के बाद प्रधानमंत्री नरेन्द्र मोदी जी ने तीन फ्लैगशिप प्रोग्राम लिए हैं। एक है मेक इन इन्डिया प्रोग्राम, दूसरा स्किल इन्डिया प्रोग्राम है और तीसरा डिजिटल इन्डिया प्रोग्राम है। इसमें स्किल इन्डिया प्रोग्राम बहुत ही महत्वपूर्ण है। स्किल इन्डिया प्रोग्राम में हम लोगों ने, प्रधानमंत्री नरेन्द्र मोदी जी ने इसमें प्रायोरिटी सेक्टर बनाए हैं। इस प्रायोरिटी सेक्टर में इरीगेशन, कंस्ट्रक्शन, टूरिज्म, टेक्सटाइल, आई.टी., रोड्स आदि को लिया है। मैं माननीय सदस्य जी को बताना चाहूँगा कि स्किल डेवलपमेंट देने में हमारे को एक बहुत बड़ा विषय है कि अंडर इम्प्लॉयमेंट की बहुत बड़ी जरूरत है। माननीय सदस्य ने जो रोज़गार भत्ते की बात कही है, वह तो मुश्किल है, लेकिन स्किल डैवलपमैंट के लिए जवाब में दिया है कि कितने सैक्टर्स में हम लोग कितना स्किल दे रहे हैं। यह सारा जवाब में दिया गया है। ...(व्यवधान)

माननीय अध्यक्ष : मंत्री जी ने कहा कि बेरोज़गारी भत्ता के बजाय रोज़गार देने की कोशिश हो रही है।

श्री धर्मवीर : अध्यक्ष महोदया, मैं आपके माध्यम से कहना चाहूँगा कि मंत्री जी ने जो जवाब दिया है, वह केवल 2012 तक का दिया है, 2015 तक का नहीं दिया है। अभी तक तीन सालों में यह संख्या और बढ़ गई है।

दूसरा, हमारे दिल्ली के नज़दीक गुड़गाँव, फरीदाबाद, रेवाड़ी और बागपत समेत एन.सी.आर. रीजन का जो इलाका पड़ता है, यहाँ पर जो लेबर पहले काम करते थी, अब लोग आई.टी.आई. के माध्यम से

डिग्री और डिप्लोमा लेकर फैक्ट्रियों के पास जाते हैं तो वे पहले ही कह देते हैं कि हमारे पास कोई जगह नहीं है। हालांकि जब किसानों की ज़मीन ली जाती है तो ये सबसे पहले कहते हैं कि हम आपको रोज़गार देंगे। उसमें हरियाणा प्रदेश के लोगों को, खासकर रेवाड़ी, फरीदाबाद और गुड़गाँव के लोगों को भर्ती नहीं किया जाता। मैं आपके माध्यम से मंत्री जी से केवल यह कहना चाहता हूँ कि वे ऐसी डायरैक्शन इश्यू करें कि यहाँ के उद्योगपति प्राथमिकता के तौर पर जिन लोगों की ज़मीन जाती है, पहले उनको रोज़गार देने का कष्ट करें।

श्री बंडारू दत्तात्रेय :अध्यक्ष महोदया, माननीय सदस्य ने कहा कि हमारे पास सैन्सस का डाटा होता है या नेशनल सैम्पल सर्वे का डाटा होता है। मैंने नेशनल सैम्पल सर्वे का डाटा उनको दिया है। लेकिन हमारे पास लेबर ब्यूरो की तरफ से क्वार्टरली डाटा आता है। वह डाटा भी हम क्वार्टरली मेनटेन करते हैं। वह डाटा मैं उनको भेजूँगा।

दूसरी बात यह है कि रोज़गार प्राथमिकता हमारी सर्वोच्च प्राथमिकता में है। इसमें विशेषकर हरियाणा, राजस्थान, पंजाब, यूपी और बिहार जैसे राज्यों में माइग्रैन्ट वर्कर्स की बहुत बड़ी समस्या है। उसके लिए भी मैंने बताया कि स्किल डैवलपमैंट प्रोग्राम के लिए प्रधान मंत्री जी ने एक नई मिनिस्ट्री बनाई और उसके लिए बजट का भी अलग प्रावधान किया। उसमें प्रायारिटीज़ भी दी गई हैं और उसमें नए इनीशियेटिव्स काफी आए हैं। ...(व्यवधान)

माननीय अध्यक्ष : श्री डी.एस.राठौड़ - उपस्थित नहीं।

श्रीमती रंजीत रंजन।

श्रीमती रंजीत रंजन : अध्यक्ष महोदया, मैं आपके माध्यम से प्रश्न करना चाहती हूँ कि मंत्री जी ने जो उत्तर दिया, उसमें लिखा है कि श्रम ब्यूरो द्वारा सर्वेक्षण के अनुसार 2012-13 और 2013-14 में कार्यबल 4.37 करोड़ बढ़ा है। उसमें आपने मैन्शन किया है कि हुनर है तो कदर है। आपने 2014-15 में लगभग 51.50 लाख व्यक्तियों को कौशल विकास प्रशिक्षण देने की बात की है कि उनको हुनरमंद बनाया।

आपने एक तरफ लोगों को हुनरमंद तो बना दिया और दूसरी तरफ आपने लिखा है कि हुनर है तो कदर है। मेरा प्रश्न है कि 2014-15 में कितने हुनरमंद लोगों की कदर हुई, यानी उनको काम मिला?

श्री बंडारू दत्तात्रेय : अध्यक्ष महोदया, 2014-15 में कितने लोगों को रोज़गार दिया, वह डाटा अभी उपलब्ध नहीं है, 2013-14 का उपलब्ध है। दूसरी बात है कि मैंने बताया कि कितने लोगों को स्किल देने का प्रावधान किया। एक बात और मैं सदन को बताना चाहता हूँ कि हमने एक नया इनीशियेटिव लिया है कि नेशनल कैरियर काउंसलिंग सैन्टर के माध्यम से जो इंप्लायमैंट एक्सचेन्जेज़ हैं, उनको मॉडर्नाइज़ करके

जाब सीकर्स और जाब प्रोवाइडर्स दोनों को एक प्लेटफार्म पर बुलाकर, काउंसलिंग करके ऑनलाइन् हमारे पोर्टल पर जाब सीकर्स और जाब प्रोवाइडर्स करीब 3 करोड़ तक आए हैं। उनकी काउंसलिंग करके, कि नई जाब्स कहाँ और क्या हैं, वह समाचार प्राप्त करने का नया इनीशियेटिव हमने उठाया। उसमें काफी लोग इस बार आ चुके हैं।

SHRIMATI R. VANAROJA: Madam Speaker, thank you very much for giving me this opportunity. The Tamil Nadu Government led by hon. Amma, with a view to providing employment to youth, has brought out a scheme, namely, the `Amma Scheme for the Technical Training for Youth'. This has helped thousands of youth in the State to gain employment. The Government of Tamil Nadu led by hon. Amma is also providing financial assistance to the unemployed youth in the State. Therefore, I would like to urge upon the hon. Minister to provide financial assistance to the State Government of Tamil Nadu to carry on this well received scheme.

HON. SPEAKER: This is a suggestion.

SHRI BANDARU DATTATREYA: Madam, I agree with the hon. Member. But here I would like to submit that we also are taking a new initiative. That new initiative is for creating more skill development, particularly, with regard to the construction workers. There are a large number of construction workers in the country. उन कंस्ट्रक्शन वर्कर्स के लिए रिकगनीशन ऑफ प्रायर लिविंग स्कीम पर आप जैसे राज्यों को पैसे देने के लिए, बजट देने के लिए आप पूछ रहे हैं। मैं कहता हूं कि जितने कंस्ट्रक्शन वर्कर्स हैं, कंस्ट्रक्शन वर्कर्स का सैस एमाउण्ट ज्यादा राज्य सरकारों पर है और अभी तक कम से कम 16 हजार करोड़ कंस्ट्रक्शन वर्कर्स का सैस एमाउण्ट is lying with the State Government. In this Recognition of prior living scheme we have provided training for the construction workers at the site level and we will provide Rs. 35 per hour. Secondly, in order to ensure that he may not lose the wages, we have given five hours training period. So, daily he will receive Rs. 35 x 5 hours wage amount. Thirdly, the training will

be provided for 15 days so that he can earn more wages. Likewise, in many other sectors we have started new initiatives and with these initiatives our main idea and focus is that मार्जिनल वर्कर्स को भी स्किल ज्यादा मिलना चाहिए, ताकि उनको ज्यादा नौकरियां मिल सकें।

माननीय अध्यक्ष : क्वश्चन नं. 104
श्री हरीश द्विवेदी अनुपस्थित
श्री भैरों प्रसाद मिश्र।

(Q.104)

श्री भैरों प्रसाद मिश्र: अध्यक्षा जी, माननीय मंत्री जी ने जिन-जिन तीर्थस्थलों को विकसित करने का यहां ब्यौरा प्रस्तुत किया है, निश्चित रूप से सराहनीय है, मैं उसका स्वागत करता हूं, लेकिन जो चीज़ मैं जानना चाहता था, मैं जिस क्षेत्र से, उत्तर प्रदेश के बुन्देलखण्ड के चित्रकूट से चुनकर आता हूं तो मैंने जानना चाहा था कि अयोध्या के लिए और चित्रकूट के लिए आखिरकार क्या-क्या योजनाएं लागू की गई हैं, उसका ब्यौरा इसमें नहीं है। चूंकि जिस क्षेत्र से मैं चुनकर आता हूं, यह मेरे संसदीय क्षेत्र में आता है, यह देश का प्रमुख आध्यात्मिक केन्द्र है, जहां पर भगवान राम का वनवास काल 14 वर्ष था और 12 वर्ष उन्होंने वहीं बिताये थे और निश्चित तौर से बहुत ही प्रमुख केन्द्र है और जब से उत्तराखण्ड अलग हो गया, तब से एक तरह से वह पर्यटन केन्द्र भी हमारे उत्तर प्रदेश का प्रमुख पर्यटनस्थल है, जहां नदियां हैं, झरने हैं और मंदाकिनी नदी बहती है, प्राकृतिक सौन्दर्य है तो उसके विकास के लिए आखिरकार सराकार क्या कर रही है, मैं माननीय मंत्री जी से विशेष तौर से यह जानना चाहता हूं?

डॉ. महेश शर्मा: माननीय सदस्य की भावनाओं का मैं सम्मान करता हूं, धार्मिक पर्यटन की दृष्टि से खास तौर से अयोध्या और चित्रकूट का विषय माननीय सदस्य ने उठाया है। भारत सरकार ने इस वर्ष धार्मिक पर्यटन की दृष्टि से 13 पिलग्रिमेज साइट्स का उत्थान करने का निर्णय लिया है, जिसमें अमरावती, कामाख्या, गया, पटना, द्वारिका, पुरी, अमृतसर, अजमेर, कांचीपुरम, वेलंकिनी, केदारनाथ, मथुरा और वाराणसी हैं। उसकी दूसरी योजना स्वदेश दर्शन के माध्यम से धार्मिक पर्यटन को महत्व देते हुए कई विशेष सर्किट भी बनाये गये हैं, जिसमें एक कृष्णा सर्किट, एक बुद्ध सर्किट, एक रामायण सर्किट भी बनाया गया है। जिसके तहत अयोध्या और चित्रकूट का विकास निश्चित है। 2012-13 में अयोध्या फैजाबाद सर्किट को 656 लाख रुपये की योजना सैंक्शन की गई थी। वर्ष 2013-14 में अयोध्या को एक पर्यटक स्थल फैज़ाबाद में करने के लिए 125 लाख रुपए की योजना निश्चित की गयी थी। चित्रकूट और रामघाट के सौन्दर्यीकरण के लिए 309.88 लाख रुपए की योजना स्वीकृत की गयी, जिसमें से 61 लाख रुपए जारी भी कर दिए गए हैं। कामदगिरी परिक्रमा पर चित्रकूट के लिए भी 361 लाख रुपए की योजनाएं घोषित की गयी थी।

मैं माननीय सदस्य को बता दूं कि खासतौर पर जो रामायण सर्किट बनाया गया है, उसके माध्यम से राम वनगमन पथ और नेपाल से लेकर श्रीलंका तक के राम वनगमन पथ को रामायण सर्किट के माध्यम से विशेष रूप से विकसित किया जाएगा।

श्री भैरों प्रसाद मिश्र : महोदया, माननीय मंत्री जी ने चित्रकूट के लिए जिन योजनाओं की घोषणा की है, मैं उसका स्वागत करता हूं। लेकिन, मुझे जानकारी है कि राम वनगमन मार्ग केवल चित्रकूट तक ही किया गया है और उसका आधा क्षेत्र जो मध्य प्रदेश में आता है, उसे मैहर तक आगे बढ़ाया जाए।

मैं माननीय मंत्री जी से जानना चाहता हूं कि क्या उसे सतना होते हुए मैहर तक बढ़ाने का प्रयास करेंगे, क्योंकि चित्रकूट दो भागों में बंटा हुआ है? क्या उसे वहां तक बढ़ाने के लिए उसे उस योजना में शामिल करेंगे?

मैं माननीय मंत्री जी से यह भी जानना चाहता हूं कि उन्होंने जो 'स्वदेश दर्शन' स्कीम बनायी है, तो क्या रेलवे दर्शन में भी चित्रकूट धाम स्टेशन सम्मिलित है या नहीं? अगर नहीं है तो क्या माननीय मंत्री जी उसे उसमें शामिल कराने की कृपा करेंगे?

डॉ. महेश शर्मा : माननीय सदस्य ने जो सुझाव दिया है, तो इन सभी सर्किटों पर विशेषज्ञ समितियां बनायी गयी हैं, जिनमें इतिहासकार और उस से जुड़े हुए अन्य विशेषज्ञ भी शामिल हैं। ये अपनी राय दे रहे हैं। चूंकि अभी इस सर्किट की घोषणा ही हुई है, और ये दोनों योजनाएं इस बार हमारी सरकार के लिए और प्रदेश सरकारों के लिए नयी थीं, तो इस पर अभी काम जारी है। माननीय सदस्य ने जो सुझाव दिया है, उसे इसमें सम्मिलित करने का पूरा प्रयास करूंगा।

जहां तक चित्रकूट धाम का रेलवे के संबंध में विषय है, तो मैं इसे रेल मंत्रालय के सहयोग से आगे बढ़ाकर इसका प्रस्ताव करूंगा कि रेलवे चित्रकूट धाम को पर्यटक स्थल के रूप में एक स्टेशन बनाए।

SHRI SUDIP BANDYOPADHYAY: Madam, the hon. Minister has placed 13 pilgrimage centres which have been identified for development and beautification under the scheme. Why can you not induct Dakshineshwar and Belur Mutt under this scheme? This was Swami Vivekananda's dream and the name of Ramakrishna Paramhansa is associated with Dakshineshwar as he used to stay over here. Even hon. Prime Minister, Shri Modi, before elections, went to take the blessings from Belur Mutt and, after elections, he visited the present very ill Swami Atmasthanandaji Maharaj staying in Golpark Ramakrishna Mission Hospital.

I want to know whether Belur Mutt, Ramakrishna Mission can be included in the list which you have declared. It is on the side of the River Ganga where Kavi Guru Rabindranath Tagore was cremated on the Nimtala Ghat and

Ramakrishna Paramhansa and Swami Vivekananda were cremated at Ratan Babu Ghat. These places are all on the same border. I hope that these can be very positive spiritual places for the tourists and visitors.

I am surprised to see that in 2013-14 and 2014-15, you have not allotted a single rupee for the State West Bengal. It is a blank for these two years in respect of our State. It is no more a Communist State. The situation has changed now. Religious places and spiritual places are there in the State. Why can the Government not consider further more allocation for these two places in a bigger way? In the last two years, there is no money allotted for it.

DR. MAHESH SHARMA: Madam, respecting sentiments of the hon. Member for inclusion of places associated with Ramakrishna Paramhansa, Swami Vivekananda and Guru Rabindra Tagore, I assure him that the Prasad Scheme is a continuous process. In the first phase, only 13 places have been included and we are in the process of including more places. I will try to include this in the nearest future whenever sufficient funds are available.

As regards availability of funds to different States, it depends on providing of DPRs on time and submission of Utilisation Certificates on using the funds. Sometimes Utilisation Certificates are received late from the States or at the time of DPR preparations, they are not submitted on time.

I will ensure this. I would request the hon. Member also to ensure that DPRs are sent in time. I would also request the hon. Members to ensure that UCs are sent in time from their respective States. We do not discriminate. India is one. India will remain one. So, there is no question of discriminating between Communist and non-Communist States. We are all one.

श्री प्रेम सिंह चन्दूमाजरा : माननीय अध्यक्ष जी, रिलीजियस टूरिज्म को विकसित करने की सरकार की जो पॉलिसी है, वह बहुत अच्छी है। देश भर में इसकी बहुत प्रशंसा हो रही है। मंत्री जी ने उत्तर में रामायण सर्किट, बुद्ध सर्किट के बारे में बताया है। देश में सबसे पहले जब सिखिज्म शुरू हुआ, सबसे पहले अगर कोई रिलीजियस सर्किट बना तो पांच प्यारे देश के अलग-अलग प्रदेशों से आए, अलग जातियों से आए।

श्रीआनंदपुर साहिब एक ऐसी जगह है, जहां सब धर्मों के स्थान तीस किलोमीटर के अंदर-अंदर हैं। टूरिज्म के लिए, वहां से जम्मू-कश्मीर को जाने के लिए, कुल्लू-मनाली को जाने के लिए और पहाड़ी क्षेत्र से जब नीचे आते हैं, तो यह फर्स्ट हाल्ट स्टेशन है। श्री आनंदपुर साहिब जो देश में सब धर्मों के टूरिज्म के तौर पर और सबसे ज्यादा संख्या में रिलीजियस लोग वहां जाते हैं, नैना देवी को, चिंतपूर्णी जी को, बाबा बालकनाथ और गुरू रविदास जी के खरालगढ़, श्रीआनंदपुर साहिब, होला मोहल्ला, बैसाखी के दिन सबसे ज्यादा श्रद्धालू वहां जाते हैं।

मैं माननीय मंत्री जी से जानना चाहता हूं कि वहां की सड़कों को डेवलप करने के लिए और ब्यूटीफाई करने के लिए सरकार की क्या कोई पॉलिसी है? ...(व्यवधान)

माननीय अध्यक्ष : आपस की बात रिकार्ड में नहीं जाएगी। Only the hon. Minister's reply will go on record.

… (*Interruptions*)... *

HON. SPEAKER: Mr. Minister, you give the reply. It is okay.

… (*Interruptions*)

HON. SPEAKER: Nothing will go on record. Only hon. Minister's reply will go on record.

… (*Interruptions*)... *

HON. SPEAKER: Hon. Minister is replying. Please listen to the reply.

…(व्यवधान)

माननीय अध्यक्ष : चन्दूमाजरा जी, उत्तर सुनिए।

…(व्यवधान)

डॉ. महेश शर्मा : माननीय सदस्य ने जो विषय उठाया है, उस विषय में बताना चाहता हूं कि अमृतसर के महत्व को देखते हुए इस वर्ष भारत सरकार ने ...(व्यवधान)

माननीय अध्यक्ष : चन्दूमाजरा जी, आपने प्रश्न पूछा है। आप उत्तर तो सुनिए, उनसे क्यों बात कर रहे हैं? क्या वह मिनिस्टर हैं? आप इधर सुनिए।

…(व्यवधान)

* Not recorded.

डॉ. महेश शर्मा : इस वर्ष के जो 13 स्थान चयनित किए गए हैं, उसमें अमृतसर को जगह दी गई है। ...(व्यवधान) माननीय सदस्य ने आनन्दपुर साहिब जी का जो विषय उठाया गया है, इस विषय को भी मैं प्रयास करूंगा कि जांच करके इस विषय को भी जोड़ा जाए। ...(व्यवधान)

माननीय अध्यक्ष : यह क्या हो रहा है?

...(व्यवधान)

डॉ. महेश शर्मा : माननीय सदस्य से मैं प्रार्थना करूंगा कि वह इस विषय में हमारे मंत्रालय को थोड़ी सी और जानकारी उपलब्ध करायें तो हम विषय को भी जोड़ने का प्रयास करंगे।

SHRI KONDA VISHWESHWAR REDDY: Madam Speaker, Hyderabad has one of the best airports in the country. There are so many religious places of importance in and around Hyderabad, both in the States of Telangana and Andhra Pradesh. There is a Ram Temple in Bhadrachalam, where Sita supposed to have been abducted by Ravana. We have Kaleshwaram Ananta Padmanabha Swamy Temple in Vikarabad. There is a Shiva Temple, Srisailam, Vemulawada. Then, we have multi-denominational Hussain Shah Wali Dargah and also the famous Mecca Masjid.

Does the Minister have any plans to develop tourist circuit in and around Hyderabad and promote them?

DR. MAHESH SHARMA: Hyderabad is already on the national and international map of tourism. There is no question of not including some suggestions made by the hon. Member. He has mentioned two or three places. We will try to include them in one or the other circuits in the name of either Spiritual Tourism or in the name of Ramayana Tourism. I take your suggestions and we will try to incorporate them.

मेजर जनरल (सेवानिवृत्त) भुवन चन्द्र खंडूड़ी, एवीएसएम: महोदया, यह सवाल मुख्यतः उत्तर प्रदेश से सम्बन्धित है। इसमें एक शब्द है सहित, इसलिए उत्तराखंड के बारे में मैं आपसे सवाल पूछ रहा हूँ। उत्तराखंड में वर्ष 2013 में भयंकर आपदा आई थी। बद्रीनाथ, केदारनाथ और हेमकुंड साहब उस क्षेत्र के अन्दर हैं। वर्ष 2016 आने वाला है, लेकिन अभी तक वहाँ यात्री जा नहीं पा रहे हैं। केदारनाथ में सिर्फ हेलीकॉप्टर से जाते हैं, बद्रीनाथ में एक जगह रामबाड़ा है, वहाँ से आगे अक्सर नहीं जा सकते हैं। इस बीच

कई सड़कें प्रदेश सरकार को दे दी गई हैं। ऋषिकेश से रुद्रप्रयाग तक और रुद्रप्रयाग से केदारनाथ तक जाने के लिए सड़क की व्यवस्था करने की पूरी जिम्मेदारी प्रदेश सरकार के पास है।

मैं आपके माध्यम से मंत्री जी जानना चाहता हूं कि इन तीन सालों में यात्रा को सुविधाजनक बनाने के लिए क्या हुआ है और अगर नहीं हुआ है तो क्यों नहीं हुआ है? ये बड़े-बड़े तीर्थ स्थान हैं। वहां लोग जा नहीं पाते हैं, वहां की सड़कें खराब हैं, वहां की सड़कें टूटी हुयी हैं, वहां आने-जाने की व्यवस्था नहीं है, तीन सालों से कुछ नहीं हो रहा है। आपने केन्द्र सरकार के अधीन वहां पर क्या काम किए हैं और जो काम आपके अधीन नहीं है, उन्हें कराने के लिए प्रदेश सरकार ने क्या किया है।

डॉ. महेश शर्मा : अध्यक्ष महोदया, उत्तराखंड भूमि का धार्मिक महत्व सर्वव्यापी है। भारत सरकार हमारे चारों धाम, बद्रीनाथ, केदारनाथ, गंगोत्री, यमुनोत्री, दोनों धार्मिक शहर ऋषिकेश, हरिद्वार और हेमकुंड साहिब का विकास करने के लिए एक विशेष योजना बना रही है। पिछले साल जो घटना केदारनाथ में हुयी थी, उसके लिए भारत सरकार के पर्यटन मंत्रालय की ओर से विशेषतौर पर 100 करोड़ रुपये की राशि जारी की गयी है। अभी तुरंत प्रभाव से केदारनाथ को ट्रॉली व्यवस्था से जोड़ने के लिए 50 करोड़ रुपये की एक विशेष योजना, मैं आज से करीब सात दिन पहले उत्तराखंड गया था, वहां मुख्यमंत्री और सभी लोगों से विचार-विमर्श होकर, यह योजना भी लगभग शुरू हो चुकी है, जिससे केदारनाथ को ट्रॉली के माध्यम से जोड़ने के लिए शुरुआत की गयी है।

SHRI K.C. VENUGOPAL: Madam, by seeing the reply given by the hon. Minister regarding the PRASAD Scheme and Swadesh Darshan Scheme promoting pilgrim centres and places of worship, I find that he has selected 21 places. Out of the 21 places, no single place is from Kerala. You know that about five crore people are coming every year to Sabarimala. You know of Guruvayoor Temple. These are the two major temples in Kerala. I am very sorry to say that out of the 21 places that you have selected, Sabarimala is not in the list; Guruvayoor is not in the List. I would like to know whether the hon. Minister would consider including Sabarimala and Guruvayoor this year itself.

DR. MAHESH SHARMA: I would tell the hon. Member that Kerala could not be included in this year's list. I promise that due justice would be done to Kerala. We have got the special request, or rather, suggestion for the inclusion of Guruvayoor and Sabarimala Temples. I have myself personally visited the Guruvayoor Temple

in the recent past, about a month back. We propose to include the Guruvayoor Temple. We have not made any visit till now to Sabarimala because it is supposed to be a seasonal visit.… (*Interruptions*) There is no doubt, there is no question about Sabarimala's spiritual importance. We have personally made a visit to the Guruvayoor Temple and the Padmanabhaswamy Temple with a team of our officials. We will shortly make a visit to the Sabarimala Temple also. I will take some more inputs from the hon. Member. I assure you that what has been delayed for Kerala in the last schemes will be compensated this time.

(Q.105)

DR. SHRIKANT EKNATH SHINDE : Madam, expanding the collaboration with Australia in the field of education is a welcome initiative and is really the need of the hour. Indian students are surely going to benefit from it. Many more students of Indian origin will be able to go to Australia for higher studies and they can avail of the best of the educational facilities there. My concern, however, is there has also to be concerted efforts to increase the traffic of Australian students, or, for that matter, international students to India. Also, the Indian institutions have not made any space in the top 100 institutions at international level.

I want to know from the hon. Minister to what extent the agreement signed between India and Australia will enhance the quality of teaching in higher education and what steps are being taken to project India as a favourite educational destination among the developed nations.

SHRIMATI SMRITI ZUBIN IRANI: Madam Speaker, there are manifold questions which encompass the suggestion and the concern that has been expressed by the hon. Member in his question to me with regard to our engagement with Australia. Insofar as his concern about not many Indian institutions breaking through in the top-ranking institutions across the world is concerned, I would like to say this much. I think that allows me a leeway in expanding my answer with regard to ranking amongst global agencies. One of the parameters for ranking amongst the global agencies is research. The infusion of foreign faculty. Most of our institutions service the Indian, domestic students; for them, predominantly the faculty is Indian in nature. There are many institutions of national importance, private institutions that do call foreign faculty.

In response to the Question No.2, I spoke about GIAN where the Government of India is facilitating foreign faculty. What is never taken cognisance of, which we have shared with foreign agencies that rate institutions across the world is that predominantly much of our research is also done in regional languages. When it comes to the regional language research, collaborations,

educational institutions are never taken cognisance of because they do not function in English. But that in no way indicates that those institutions are not important for India, domestically; not only for the Central Government, the State Government but also individuals across the nation. They benefit from such institutions.

Additionally, there is an indice in the ranking system which takes cognisance as to how many foreign students study in our Indian institutions. As you know, Madam Speaker, most of our institutions, especially those which are completely supported by Governments, be at the Centre or the State, supports students specially from challenging backgrounds who do not have the money to go to the private sector and get education and because the predominantly service children who are possibly from an inclusive background, that inclusive nature of our institution is also not taken cognisance of at the international level. Hence, we have started a national ranking framework which gives emphasis to the inclusive nature of the Indian institutions, which gives emphasis to various languages in which education is imparted in our country, and also gives traction for research in regional languages.

For example, we have an institution of classical Tamil, which might not fair well in the international ranking but in no way can we say that that institution is not nationally important to us. Hence, his concern is something which we have discussed with these institutions and told them that for us, education is not for profit sector. We do not look at rankings to attract more traffic insofar as students as clients. In fact, our institutions service the future generation of the country insofar as education is concerned.

With regard to our engagement with foreign nations on the aspect of education, we have always, in the past one and a half years that I have held this office, insisted that while we support the movement of Indian students overseas, we also welcome movement of foreign students into our institutions. We engage with various Embassies across our country, facilitate the stay or the movement of foreign students into our country.

DR. SHRIKANT EKNATH SHINDE: My second supplementary was on research only. I have got the satisfactory answer from the hon. Minister.

HON. SPEAKER: Very good.

Shri Rahul Shewali – not present.

Now Question No- 106
Shrimati P.K. Sreemathi Teacher – not present.
Shri Yogi Aditya Nath – not present.

Hon. Minister, you may table the answer.

(Q. 106)

HON. SPEAKER : Now, Shri N.K. Premachandran.

SHRI N.K. PREMACHANDRAN: It is a welcome step to have uniform national wages throughout the country. The Government of India is going to amend the entire labour laws, codifying the labour laws of our country. The apprehension of the workforce in India is this. Most of the amendments which are being proposed or which are being discussed are to have the ease of doing business. Even when it comes to the commercial courts which is going to be introduced just now, the hon. Minister is also for ease of doing business. Will the Government of India assure this Parliament that national uniform wages in accordance with the living standards will be published or notified at the earliest?

12.00 hours

SHRI BANDARU DATTATREYA: I would like to inform the hon. Member that while implementing the labour law reforms, our paramount interest is to safeguard the interest of workers. But at the same time, a conducive atmosphere and ease of doing business is necessary to generate employment in the country. For that purpose only the labour law reforms are coming and the top priority of the Government is the Labour Code on Wages about which today's question has come up. I want to mention to the hon. Member that in this Labour Code on Wages, the Minimum Wages Act, 1948, the Payment of Wages Act, 1936, the Payment of Bonus Act, 1965 and the Equal Remuneration Act, 1976, all these laws are going to be amalgamated, simplified and rationalized. At the same time, I would like to assure the House that nowhere the rights of the workers will be taken away; only the facilitation will be made available.

12.01 hours

PAPERS LAID ON THE TABLE

HON. SPEAKER: Now Papers to be Laid.

सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री कलराज मिश्र) : अध्यक्ष महोदया, मैं कंपनी अधिनियम, 1956 की धारा 61क की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:--

(1) ओम्नीबस इंडस्ट्रियल डेवलपमेंट कारपोरेशन ऑफ दमन एण्ड दीव एण्ड दादर एण्ड नागर हवेली लिमिटेड, नानी दमन के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा।

(2) ओम्नीबस इंडस्ट्रियल डेवलपमेंट कारपोरेशन ऑफ दमन एण्ड दीव एण्ड दादर एण्ड नागर हवेली लिमिटेड, नानी दमन का वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 3239/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): Madam, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 26 of the Payment of Wages Act, 1936:-

(1) The Payment of Wages (Mines) (Amendment) Rules, 2015 published in Notification No. G.S.R.351(E) in Gazette of India dated 1st May, 2015 together with a corrigendum thereto published in Notification No. G.S.R.672(E) (in Hindi version only) dated 1st September, 2015.

(2) The Payment of Wages (Air Transport Services) (Amendment) Rules, 2015 published in Notification No. G.S.R.352(E) in Gazette of India dated 1st May, 2015.

(3) The Payment of Wages (Railways) (Amendment) Rules, 2015 published in Notification No. G.S.R.353(E) in Gazette of India dated 1st May, 2015.

[Placed in Library, See No. LT 3240/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): Madam, I beg to lay on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2014-2015.

(ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3241/16/15]

(2) A copy of the Liquefied Petroleum Gas (Regulation of Supply and Distribution) Amendment Order, 2015 (Hindi and English versions) published in Notification No. G.S.R. 838(E) in Gazette of India dated 5th November, 2015 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

[Placed in Library, See No. LT 3242/16/15]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council of India, Hyderabad, for the year 2014-2015.

[Placed in Library, See No. LT 3243/16/15]

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2014-2015.

(ii) Annual Report of the MMTC Limited, New Delhi, for the year 2014-2015, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library, See No. LT 3244/16/15]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2014-2015, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 2014-2015.

[Placed in Library, See No. LT 3245/16/15]

(4) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals Pharmaceuticals Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2014-2015, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals Pharmaceuticals Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2014-2015.

[Placed in Library, See No. LT 3246/16/15]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Mumbai Industrial Corridor Project Implementation Trust Fund, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Delhi Mumbai Industrial Corridor Project Implementation Trust Fund, New Delhi, for the year 2012-2013

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 3247/16/15]

(7) A copy of the Calcium Carbide (Amendment) Rules, 2015 (Hindi and English versions) published in Notification No. G.S.R. 647(E) in Gazette of India dated 20th August, 2015 under sub-section (4) of Section 29 of the Petroleum Act, 1934.

[Placed in Library, See No. LT 3248/16/15]

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005:-

(i) The Special Economic Zones (Amendment) Rules, 2015 published in Notification No. G.S.R.564(E) in Gazette of India dated 20th July, 2015.

(ii) The Special Economic Zones (Second Amendment) Rules, 2015 published in Notification No. G.S.R.627(E) in Gazette of India dated 12th August, 2015.

[Placed in Library, See No. LT 3249/16/15]

(9) A copy of the Indian Boiler (Second Amendment) Regulations, 2015 (Hindi and English versions) published in Notification No. G.S.R. 664(E) in Gazette of India dated 26th August, 2015 under sub-section (2) of Section 28A of the Boilers Act, 1923.

[Placed in Library, See No. LT 3250/16/15]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI UPENDRA KUSHWAHA): Madam, I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Manipur, Imphal, for the year 2013-2014.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 3251/16/15]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Maharashtra, Mumbai, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Maharashtra, Mumbai, for the year 2013-2014.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 3252/16/15]

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan Chhattisgarh- State Project Office, Raipur, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan Chhattisgarh- State Project Office, Raipur, for the year 2013-2014.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 3253/16/15]

खान मंत्रालय में राज्य मंत्री तथा इस्पात मंत्रालय में राज्य मंत्री (श्री विष्णु देव साय) : अध्यक्ष महोदया, मैं कंपनी अधिनियम, 1956 की धारा 619क की उप-धारा (1) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं :--

(1) (एक) एनएमडीसी लिमिटेड, हैदराबाद के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) एनएमडीसी लिमिटेड, हैदराबाद का वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 3254/16/15]

(2) (एक) केआईओसीएल लिमिटेड, बंगलौर के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) केआईओसीएल लिमिटेड, बंगलौर का वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 3255/16/15]

(3) (एक) एमएमटीसी लिमिटेड, नई दिल्ली के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) एमएमटीसी लिमिटेड, नई दिल्ली का वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 3256/16/15]

(4) (एक) एमएसटीसी लिमिटेड, कोलकाता के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) एमएसटीसी लिमिटेड, कोलकाता का वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 3257/16/15]

(5) (एक) एमओआईएल लिमिटेड, नागपुर के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा।

(दो) एमओआईएल लिमिटेड, नागपुर का वर्ष 2014-2015 का वार्षिक प्रतिवेदन, लेखापरीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां।

[Placed in Library, See No. LT 3258/16/15]

मानव संसाधन विकास मंत्रालय में राज्य मंत्री (डॉ. रामशंकर कठेरिया): अध्यक्ष महोदया, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं :--

(1) (एक) इंडियन इंस्टिट्यूट ऑफ इंफार्मेशन टेक्नोलॉजी, डिजाइन एण्ड मैन्यूफैक्चरिंग, कांचीपुरम के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(दो) इंडियन इंस्टिट्यूट ऑफ इंफार्मेशन टेक्नोलॉजी, डिजाइन एण्ड मैन्यूफैक्चरिंग, कांचीपुरम के वर्ष 2014-2015 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन।

(तीन) इंडियन इंस्टिट्यूट ऑफ इंफोर्मेशन टेक्नोलॉजी, डिजाइन एण्ड मैन्यूफैक्चरिंग, कांचीपुरम के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3259/16/15]

(2) योजना और वास्तुकला विद्यालय अधिनियम, 2014 की धारा 40 की उपधारा (2) के अंतर्गत योजना और वास्तुकला विद्यालय (कठिनाइयों का निराकरण) आदेश, 2015 जो 23 सितम्बर, 2015 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 2605(अ) में प्रकाशित हुआ था, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 3260/16/15]

12.02 hours

BUSINESS ADVISORY COMMITTEE
23rd Report

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Madam, I beg to present the Twenty-third Report of the Business Advisory Committee.

12.02 ½ hours

STANDING COMMITTEE ON HOME AFFAIRS
189th to 192nd Reports

SHRIMATI KIRRON KHER (CHANDIGARH): Madam, I beg to lay on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

(1) 189th Repot on Action Taken by Government on the recommendations/observations contained in the 176th Report on the Functioning of Delhi Police.

(2) 190th Report on Action Taken by Government on the recommendations/observations contained in the 182nd Report on rescue, rehabilitation and reconstruction in the aftermath of the floods and landslides in J&K.

(3) 191st Report on Action Taken by Government on the recommendations/observations contained in the 186th Report on Demands for Grants (2015-16) of Ministry of DoNER.

(4) 192nd Report on Action Taken by Government on the recommendations/observations contained in the 185th Report on Demands for Grants (2015-16) of Ministry of Home Affairs.

12.03 hours

STANDING COMMITTEE ON INDUSTRY
269th and 270th Reports

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Madam, I beg to lay the following reports (Hindi and English versions) of the Standing Committee on Industry:-

(1) Two Hundred and Sixty-ninth Report on Action Taken on the 266th Report of the Committee on Demands for Grants (2015-16) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Public Enterprises).

(2) Two Hundred and Seventieth Report on Action Taken on the 265th Report of the Committee on Demands for Grants (2015-16) pertaining to the Ministry of Heavy Industries and Public Enterprises (Department of Heavy Industry).

12.03 ½ hours

STANDING COMMITTEE ON PERSONNEL, PUBLIC GRIEVANCES, LAW AND JUSTICE
(i) 77th Report

SHRI VINCENT H. PALA (SHILLONG): Madam, I beg to lay the Seventy-seventh Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on The Lokpal and Lokayuktas and other related Law (Amendment) Bill, 2014.

(ii) Evidence

SHRI VINCENT H. PALA: Madam, I beg to lay the Evidence tendered before the Standing Committee on Personnel, Public Grievances, Law and Justice on the Lokpal and Lokayuktas and other related Law (Amendment) Bill, 2014.

12.04 hours

STATEMENTS BY MINISTER

(i) Status of implementation of the recommendations contained in the 260th Report of the Standing Committee on Industry on Prime Minister's Employment Generation Programme (PMEGP) Scheme, pertaining to the Ministry of Micro, Small and Medium Enterprises.*

सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री कलराज मिश्र) : अध्यक्ष महोदया, मैं निम्नलिखित वक्तव्य सभा पटल पर रखता हूं :--

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय से संबंधित प्रधानमंत्री का रोजगार सृजन कार्यक्रम (पीजीएमईजीपी) स्कीम के बारे में उद्योग संबंधी स्थायी समिति के 260वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

(ii) Status of implementation of the recommendations contained in the 261st Report of the Standing Committee on Industry on Implementation of Interest Subsidy Eligibility Certificate (ISEC) Scheme, pertaining to the Ministry of Micro, Small and Medium Enterprises.*

सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री कलराज मिश्र): अध्यक्ष महोदया, मैं निम्नलिखित वक्तव्य सभा पटल पर रखता हूं :--

सूक्ष्म, लघु और मध्यम उद्यम मंत्रालय से संबंधित ब्याज राजसहायता पात्रता प्रमाणपत्र (आईएसईसी) स्कीम के कार्यान्वयन के बारे में उद्योग संबंधी स्थायी समिति के 261वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति।

---

* Laid on the Table and also placed in Library, See No. LT 3261/16/15 and LT 3262/16/15 respectively.

12.05 hours

ELECTION TO COMMITTEE
Marine Products Export Development Authority

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): I beg to move the following:-

> "That in pursuance of clause (c) of sub-section (3) of section 4 of the Marine Products Export Development Authority Act, 1972 read with sub-rule (1) of Rule 4 of the Marine Products Export Development Authority Rules, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act and the Rules made thereunder."

HON. SPEAKER: The question is:

> "That in pursuance of clause (c) of sub-section (3) of section 4 of the Marine Products Export Development Authority Act, 1972 read with sub-rule (1) of Rule 4 of the Marine Products Export Development Authority Rules, 1972, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Marine Products Export Development Authority, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

12.06 hours

GOVERNMENT BILLS-Introduced

(i) Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Bill, 2015*

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): I beg to move for leave to introduce a Bill to provide for the constitution of Commercial Courts, Commercial Division and Commercial Appellate Division in the High Courts for adjudicating commercial disputes of specified value and matters connected therewith or incidental thereto.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill to provide for the constitution of Commercial Courts, Commercial Division and Commercial Appellate Division in the High Courts for adjudicating commercial disputes of specified value and matters connected therewith or incidental thereto."

The motion was adopted.

SHRI D.V. SADANANDA GOWDA: I introduce the Bill.

12.06$^{1/2}$ hours

STATEMENT RE: COMMERCIAL COURTS, COMMERCIAL DIVISION AND COMMERCIAL APPELLATE DIVISION OF HIGH COURTS ORDINANCE,2015**

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Ordinance, 2015 (No. 8 of 2015).

---

* Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 7.12.2015

** Laid on the Table.

12.07 hours

GOVERNMENT BILLS-Introduced...Contd.

(ii) Payment of Bonus (Amendment) Bill, 2015[@]

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): I beg to move for leave to introduce a Bill further to amend the Payment of Bonus Act, 1965.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Payment of Bonus Act, 1965."

The motion was adopted.

SHRI BANDARU DATTATREYA: I introduce[*] the Bill.

12.08 hours

(iii) Industries (Development and Regulation) Amendment Bill, 2015@

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): I beg to move for leave to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Industries (Development and Regulation) Act, 1951."

The motion was adopted.

SHRIMATI NIRMALA SITHARAMAN: I introduce the Bill.

[@] Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 7.12.2015

[*] Introduced with the recommendation of the President.

12.09 hours

(iv) Atomic Energy (Amendment) Bill, 2015[@]

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): I beg to move for leave to introduce a Bill further to amend the Atomic Energy Act, 1962.

HON. SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Atomic Energy Act, 1962."

The motion was adopted.

DR. JITENDRA SINGH: I introduce the Bill.

… (*Interruptions*)

[@] Published in the Gazette of India, Extraordinary, Part II, Section 2, dated 7.12.2015

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : माननीय अध्यक्ष जी, मेरी एक रिक्वेस्ट है। 2 दिसंबर, 2015 को 12 बजकर 5 मिनट पर यहां जो बहस हुई थी, उसमें पेज नंबर 277 प्रोसीडिंग का.....

माननीय अध्यक्ष : आपने न कोई नोटिस दिया है और न कुछ कहा है। I do not understand.

… (*Interruptions*)

श्री मल्लिकार्जुन खड़गे : अभी ज़ीरो ऑवर में मैं रेज कर रहा हूं।...(व्यवधान)

माननीय अध्यक्ष : अभी ज़ीरो मैंने डिक्लेअर भी नहीं किया। मैंने कुछ आगे बोला ही नहीं है। ज़ीरो ऑवर में मैं एलाउ कर दूंगी। लेकिन आपका कुछ भी नोटिस मेरे पास नहीं आया है। अब शून्यकाल शुरु करते हैं।

…(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया (गुना) : माननीय अध्यक्ष जी, सूखे पर चर्चा की जाए। यह बहुत ही महत्वपूर्ण मुद्दा है, पूरे देश के किसान सूखे से पीड़ित हैं। इसलिए मेरा आपसे निवेदन है कि इस सूखे के विषय पर चर्चा पहले ली जाए।

माननीय अध्यक्ष : ठीक है। शून्यकाल के बाद यदि आप सभी सहमत होते हैं तो लेते हैं।

कौशल विकास और उद्यमिता मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री राजीव प्रताप रूडी): माननीय अध्यक्ष जी, निश्चित रूप से यह बहुत ही महत्वपूर्ण विषय है लेकिन साथ साथ सदन की कार्यवाही में बिल्स पास कराने भी आवश्यक है, जैसा कि हमारे प्रतिपक्ष के और हमारे बाकी साथियों से विचार-विमर्श हुआ है, अगर आपकी सहमति हो, सदन की सहमति हो तो शून्यकाल के तुरंत बाद सूखे पर चर्चा कर लें, लेकिन यह बड़ा आवश्यक है कि चार बजे से जो अधूरा बिल है, उसको हम ले लें और आगे बिलों को समाप्त करके फिर हम इस चर्चा को जारी रखें। अगर सदन की सहमति होगी तो हमें कोई आपत्ति नहीं है।

HON. SPEAKER: If all of you agree, then we will take it up to 4 o'clock.

… (*Interruptions*)

SHRI BHARTRUHARI MAHTAB (CUTTACK): He said that after 4 o'clock we will take up the Bills but discussion will continue. We cannot be restricted to two hours only. … (*Interruptions*)

माननीय अध्यक्ष : वह देख लो लेकिन चार बजे से ज्यादा समय हो जाता है।

SHRI RAJIV PRATAP RUDY: I said that we will discontinue the discussion at 4 o'clock and take up the Bill. Thereafter, we will carry on with two or three Bills,

which are listed for tomorrow, they are small Bills, but we have to complete the Legislative Business. So, if that is agreeable to the House, we are absolutely okay with that. … (*Interruptions*) We have enough time. We have the whole week. It is wonderful that this House is running beautifully. We appreciate your effort and we appreciate the efforts of everyone present here.

HON. SPEAKER: Thank you.

सभी लोग यदि इसी प्रकार से मिल-जुलकर तय करो तो कोई चिंता की बात ही नहीं है। मेरे लिए भी ठीक है।

डॉ. थोकचोम मेन्या (आंतरिक मणिपुर): माननीय अध्यक्ष जी, ...(व्यवधान)

माननीय अध्यक्ष : आपने मुझे कुछ भी नहीं बताया है कि किस बारे में आप बोल रहे हैं।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे:माननीय अध्यक्ष जी, मैं बता रहा हूं कि जो प्रोसीडिंग में है, रूल 380 के तहत ...(व्यवधान) Madam, Speaker, please refer to the proceedings of the House dated 2nd December, 2015 from 1205 hours when I raised a matter under the Adjournment Motion as under - The action required by the Government with respect to the derogatory remarks against the *dalit* community by the Union Minister Shri V.K. Singh.… (*Interruptions*) सुन तो लीजिए। मैं कोई गलत बात नहीं बता रहा हूं। ...(व्यवधान) मैं आपके नोटिस में ला रहा हूं।...(व्यवधान) मैं आपको दे रहा हूं। पेज 277 प्रोसीडिंग में जो बात मैंने यहां पर रखी थी,...(व्यवधान) वह बात इसमें आई नहीं है। इसलिए मैं आपके नोटिस में ला रहा हूं।...(व्यवधान)

माननीय अध्यक्ष : नहीं, नहीं। ऐसे नहीं होता है। ज़ीरो ऑवर में कैसे क्या नोटिस देंगे? एडजर्नमेंट मोशन पर मैं दे चुकी हूं। अभी ज़ीरो ऑवर में कोई रूल नहीं चलता है।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे : इसीलिए मैं आपके नोटिस में ला रहा हूं...(व्यवधान) कि रूल 380 और 381 के तहत आप एक्सपंज नहीं कर सकते। यह मैं बता रहा हूं।...(व्यवधान)

माननीय अध्यक्ष : शून्यकाल चल रहा है। शून्यकाल में किसी नियम की बात ही नहीं होती। आप क्या मैटर उठा रहे हैं?

…(व्यवधान)

HON. SPEAKER: I will have to look into it.

… (*Interruptions*)

माननीय अध्यक्ष : शून्यकाल चल रहा है। You can give it to me in writing. I will look into it. I am not saying 'no', but not like this.

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE: I will hand it over to you. But I would just like to read this portion. … (*Interruptions*) Then, I will hand it over to you.… (*Interruptions*)

HON. SPEAKER: No, nothing will go on record.

… (*Interruptions*)*

HON. SPEAKER: You must give it to me in writing.

… (*Interruptions*)

SHRI RAJIV PRATAP RUDY: Madam Speaker, we have the highest respect for Khargeji. But if this is the procedure adopted in the House, then it would be a 'free for all' situation. … (*Interruptions*)

HON. SPEAKER: No, I am not allowing it.

… (*Interruptions*)

SHRI RAJIV PRATAP RUDY: Madam Speaker, if this is how the House has to be run and issues have to be randomly picked up and spoken then it would not be an acceptable situation. … (*Interruptions*)

माननीय अध्यक्ष : ज़ीरो ऑवर में ये क्या नियम की बातें कर रहे हैं?

…(व्यवधान)

श्री राजीव प्रताप रूडी : मैडम, न नोटिस है, न सूचना है और न आपसे विमर्श किया गया है और उसके पश्चात इस विषय को उठा रहे हैं। फिर तो कोई भी सदस्य कोई भी विषय यहां पर उठाएंगे।...(व्यवधान) महोदया, आपने बिलकुल ठीक रूलिंग दी है।...(व्यवधान) ऐसे नहीं होता है कि आप किसी भी विषय को बीच में ले आएंगे।...(व्यवधान)

HON. SPEAKER: Shri Kharge, first you give it to me. Let me see what it is.

---

* *Not recorded*

… (*Interruptions*)

श्री राजीव प्रताप रूडी : स्पीकर मैडम को भी सूचना नहीं है और न ही आपसे विमर्श हुआ है और न आपकी जानकारी में यह बात लाई गई है।...(व्यवधान) हम उनकी खड़गे साहब की कद्र करते हैं, लेकिन इस प्रकार विषयों को बिना सूचना के लाना बिलकुल अनुचित है।...(व्यवधान)

HON. SPEAKER: Afterwards I will allow you. You give it to me. Then only, I will see. मैं आपको इस तरह से इस विषय को उठाने नहीं दूंगी।

… (*Interruptions*)

HON. SPEAKER: I just do not know anything as to what you are talking about. No, I cannot allow you now. नोटिस कभी पढ़कर नहीं दी जाती है। आप रूल के मुताबिक नोटिस दीजिए, तो मैं इसे देखूंगी।

… (*Interruptions*)

HON. SPEAKER: Now, Dr. Thokchom Meinya.

… (*Interruptions*)

SHRI MALLIKARJUN KHARGE: Madam, this is a gross injustice. … (*Interruptions*)

माननीय अध्यक्ष : यह इनजस्टिस नहीं है।

…(व्यवधान)

SHRI MALLIKARJUN KHARGE: Madam, you have given chances to many Members. Please allow me to raise it now. … (*Interruptions*)

HON. SPEAKER: I will give a chance to you also. मैं पहले इसे देख लूं, समझ लूं। अभी रूल के हिसाब से कुछ नहीं हो सकता है।

…(व्यवधान)

SHRI MALLIKARJUN KHARGE: This is the proceedings of the Lok Sabha that I am quoting. … (*Interruptions*) This is very unfair. … (*Interruptions*)

HON. SPEAKER: You give it to me. I will see it and then I will allow.

… (*Interruptions*)

HON. SPEAKER: I do not know what you are talking about.

… (*Interruptions*)

माननीय अध्यक्ष : करूणाकरन जी, आप भी कैसी बात कह रहे हैं। वे नियम की बात कह रहे हैं लेकिन शून्यकाल में कोई नियम नहीं होता है। मुझे विषय भी नहीं मालूम है। शून्यकाल में यहां विषय दिए गए हैं। जब मुझे विषय ही नहीं मालूम है, कोई नोटिस ही नहीं है, तो मैं कैसे अलाऊ कर सकती हूं।

…(व्यवधान)

माननीय अध्यक्ष : खड़गे जी, आप मुझे नोटिस दीजिएगा। मैं जरूर देखूंगी और अगर उचित होगा तो आपको विषय उठाने का मौका भी दूंगी।

…(व्यवधान)

श्री मल्लिकार्जुन खड़गे : आप बुरा मत मानिएगा।...(व्यवधान)

माननीय अध्यक्ष : मैं बुरा कभी नहीं मानती हूं। ऐसा नहीं होता है। आप सदन के रिकार्ड की बात कह रहे हैं। So, I must know it. आप कोई सामान्य बात नहीं कह रहे हैं। आप सदन के रिकार्ड की बात कह रहे हैं, किसी पेज की बात कह रहे हैं। आप इस बात को समझो कि मुझे पहले देखना पड़ेगा। You are referring to some activity, something on record of the Lok Sabha Proceedings. I will have to go through it. You give it to me. I will see it. Shri Kharge ji, I will have to see all these things.

… (*Interruptions*)

PROF. SAUGATA ROY (DUM DUM): You mention that Matters under Rule 377 will be taken up now. … (*Interruptions*)

माननीय अध्यक्ष : सौगत राय जी, आप बैठ जाएं।

…(व्यवधान)

HON. SPEAKER: Now, Dr. Thokchom Meinya.

DR. THOKCHOM MEINYA (INNER MANIPUR): Thank you, Madam. Hon. Speaker, I rise to raise an urgent matter of public importance.

The dead body of late Mr. L. Poumai of Purul, Manipur was found at Capital Hospital, Bhubaneswar, Odisha on 1st December, 2015. Mr. Poumai was traveling to Bangalore by train from Dimapur on 29th November. On the same day, he called up one of his family members at around at 4.55 p.m. and complained of being threatened by five persons. Then, the call was reportedly got disconnected.

Mr. Poumai was nowhere to be seen though the train he was travelling on reached Bangalore on 30th November. I think, Mr. Paumai was reportedly thrown out of the moving train by the attackers. A police case was filed.

I would urge this august House to condemn the said brutal incident.

Criminals are criminals. They should be immediately booked and arrested, and severe stringent punishment should be given to them. Such incidents should not be allowed to recur.

However, this case appears to be a clear case of racial discrimination. Attacks on North-easterners in the mainland are very frequent. Even the Capital City, Delhi is not an exception. Madam, you may recall that there was an exodus of the North-Eastern people from cities like Bengaluru because of such racial attacks.

People from North-Eastern Region look different. We have different culture and traditions. Our foods are differently delicious. Our mainland friends always talk of our rich culture and traditions etc., as if they do not have anything like that.

Most importantly, the history of this Region is not known to the rest of the country and is not fully understood also. Is it not something really serious?

Following these racial attacks in the mainland, more particularly, in the Metros, the Government of India had constituted the M.P. Bezburuah Committee and its Report and Recommendations are already with the Government.

Now, I seek the indulgence of the hon. Members, who are present in this august House and urge the Union Government to fully implement the M.P. Bezburuah Committee Recommendations and, thereby, enact a stringent anti-racial law in the country immediately to avoid such incidents in future. Thank you.

HON. SPEAKER: Prahlad Patelji, do you want to associate the same thing or is it a different thing?

श्री प्रहलाद सिंह पटेल (दमोह) : माननीय अध्यक्ष महोदय, मैं आपके माध्यम से सदन के...(व्यवधान) यह मणिपुर की ही घटना है। ...(व्यवधान)

माननीय अध्यक्ष : इसके बारे में तो नहीं है। इसलिए अभी बैठ जाइए।

HON. SPEAKER: Hon. Members, you can associate on this issue.

SHRI ARVIND SAWANT (MUMBAI SOUTH): Madam, I associate on this issue.

HON. SPEAKER: Yes, you may endorse it.

श्री महेश गिरी (पूर्वी दिल्ली) : माननीय अध्यक्ष महोदया, मैं एक बहुत ही गंभीर मुद्दा लेकर आया हूँ। हमारी भारत की राजधानी के भीतर जो प्रदूषण फैला हुआ है और इसकी वजह से, टीवी पर या आज हर किसी को चिन्ता है, खासकर मेरे संसदीय क्षेत्र का आनन्द विहार इलाका, जहाँ प्रदूषण का लेवल भारी मात्रा में बताया जाता है। मैं आपके ध्यान में यह लाना चाहता हूँ, माननीय गृह मंत्री जी भी यहाँ पर उपस्थित हैं, आज इस प्रदूषण के लिए जिस प्रकार से निर्णय लिये गये हैं कि गाड़ियों से प्रदूषण हो रहा है। पर बहुत-से ऐसे प्रदूषण भी हैं, जो वेस्ट टू एनर्जी प्लांट का प्रदूषण है, जो ओखला में स्थित हैं। वर्ष 2013 में जिन प्लांटों की समयसीमा समाप्त हो चुकी थी, फिर वे चल रहे हैं। उनसे ऐसे गैस उत्पन्न होते हैं, जो कैन्सर जैसी बीमारियों को फैलाते हैं। पाँच लाख से ज्यादा आबादी पर उसका दुष्प्रभाव पड़ रहा है। ऐसे कई सारे इंडस्ट्रियल प्लांट्स हैं, जिनके लिए कोई निर्णय नहीं लिये गये हैं। हाल में एक निर्णय लिया गया है कि ओड और ईवन नम्बर की गाड़ियाँ एक दिन चलेगी और एक दिन नहीं चलेगी।

मैं उन लोगों की तरफ से केवल एक बात बताना चाहता हूँ, जो यह निर्णय लिया गया कि एक दिन ओड नम्बर की और दूसरे दिन ईवन नम्बर की गाड़ियाँ चलेंगी, इससे तो अमीरों को कोई नुकसान नहीं होगा, वे एक दिन ओड नम्बर की गाड़ी चलाएंगे और एक दिन ईवन नम्बर की गाड़ी चलाएंगे। पर जो लाखों लोग नौकरियों पर जाते हैं, जो गरीब मजदूर हैं, जो बाईक पर जाते हैं, इन सबका ध्यान रखे बगैर जो निर्णय लिया गया है, मुझे लगता है कि इसमें एक सामूहिक निर्णय होना चाहिए ताकि इन लाखों गरीबों के हित को भी ध्यान में रखकर नियम बने। प्रदूषण की चिन्ता बेहद गंभीर है, पर उन गरीबों का भी ध्यान रखा जाना बहुत आवश्यक है। मैं यह ध्यान में लाना चाहता हूँ।

माननीय अध्यक्ष : सर्व श्री केशव प्रसाद मौर्य, शरद त्रिपाठी, कुंवर पुष्पेन्द्र सिंह चन्देल, गणेश सिंह, निशिकांत दुबे, भैरों प्रसाद मिश्र, सदाशिव लोखंडे, सी.आर. चौधरी, अर्जुनलाल मीणा, अरविन्द सावंत, श्रीरंग आप्पा बारणे, पी.पी. चौधरी, राहुल कास्वां, राजीव सातव, गजेन्द्र सिंह शेखावत तथा श्रीमती मीनाक्षी लेखी को श्री महेश गिरी द्वारा उठाये गये विषय से संबद्ध करने की अनुमति दी जाती है।

श्री राजेन्द्र अग्रवाल (मेरठ): माननीय अध्यक्ष महोदया, मेरठ में देश की बड़ी तथा प्रमुख दवा निर्माता कंपनियों की नक्ल करके असली दिखने वाली पैकिंग के साथ बेचने वाले माफियाओं के एक बड़े नेटवर्क का खुलासा हुआ है। दिनांक 01.12.2015 को आईबीएन-7 द्वारा ऑपरेशन यमराज के नाम से किये गये स्टिंग ऑपरेशन द्वारा यह खुलासा किया गया है। मैं इस खुलासे के लिए आईबीएन-7 को बधाई देता हूँ।

इस स्टिंग ऑपरेशन में नकली दवा माफियाओं के जो विवरण सामने आये हैं, वे बहुत ही चिन्ताजनक हैं। ये माफिया लोग 45 रुपये में बिकने वाली खांसी के सिरप को मात्र 7.50 रुपये में बेच रहे हैं। दस हजार शीशियों की आपूर्ति केवल पाँच-छः दिन में कर सकते हैं। माल को किसी भी स्थान पर पहुंचाने की जिम्मेदारी भी लेता हुआ दिखाया गया है। बुखार, खांसी, हृदय किडनी, लीवर जैसे रोगों से संबंधित बिल्कुल असली दिखनेवाली नकली दवाओं की आपूर्ति का वे भरोसा दिला रहे हैं। नकली दवाओं का इतने व्यापक स्तर पर निर्माण और उसकी बेखौफ आपूर्ति चिकित्सा एवं दवा से जुड़े अधिकारियों तथा पुलिस प्रशासन की सांठगांठ के बिना संभव नहीं है। अभी पिछले महीने 18 नवम्बर को भी एक नकली दवा बनाने की फैक्ट्री पकड़ी गयी थी। परंतु अपराधियों से मिली-भगत के कारण छापा मारने गयी पुलिस टीम को फैक्ट्री में केवल ताले मिले।

सरकारी अस्पतालों में दी जाने वाली दवाओं के सैम्पल अनेक बार फेल हो चुक हैं, परन्तु इन माफियाओं का प्रभाव ऐसा है कि इनके खिलाफ कार्रवाई के नाम पर केवल खानापूरी होती है। बीमारी बांटने वाली नकली दवाओं के सर्वाधिक शिकार सुदूर ग्रामीण क्षेत्रों में रहने वाले गरीब होते हैं। स्थानीय प्रशासन द्वारा इसकी जांच किया जाना असंभव है, क्योंकि वह स्वयं इस काम में शामिल हैं।

आपके माध्यम से सरकार से मेरा अनुरोध है कि इस मामले की सीबीआई से जांच कराएं तथा यहां बैठे हमारे प्रदेश के वरिष्ठ नेता से निवेदन है कि वे सीबीआई जांच की संस्तुति केन्द्र सरकार को कराएं ताकि इस माफिया को पकड़ा जा सके। मेरा यह भी निवेदन है कि जनस्वास्थ्य से खिलवाड़ करने वाले इस अपराध में शामिल व्यक्तियों के खिलाफ कठोरतम दण्ड के प्रावधान किए जाएं।

अध्यक्ष महोदया, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपके प्रति आभार व्यक्त करता हूं।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री निशिकान्त दुबे, श्री अजय मिश्रा टेनी, श्री राजीव सातव, श्री केशव प्रसाद मौर्य, कुँवर पुष्पेन्द्र सिंह चन्देल एवं श्री शरद त्रिपाठी को श्री राजेन्द्र अग्रवाल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री कोथा प्रभाकर रेड्डी - उपस्थित नहीं।

श्री गोपाल शेट्टी ।

श्री गोपाल शेट्टी (मुम्बई उत्तर) : अध्यक्ष महोदया, मैं देशभर के दृष्टिहीन और अपाहिजों के बारे में एक बहुत महत्वपूर्ण विषय आपके ध्यान में लाना चाहता हूं। इसके बारे में मेरा एक प्राइवेट मेम्बर बिल लगा हुआ है, 12 तारीख को मैं एक रिज्योल्यूशन भी मूव कर रहा हूं और सौभाग्य से आज जीरो आवर में भी यह विषय उठाने का मौका मिला है, यह भगवान की ओर से संकेत है कि इन लोगों की ओर हमें ध्यान देना चाहिए।

जब देश के प्रधानमंत्री जी सबका साथ और सबका विकास की बात करते हैं, तो हमारे देशभर में जो दृष्टिहीन लोग हैं, उनकी बहुत ही दयनीय अवस्था आज है। केन्द्र सरकार की एक स्कीम है, जिसमें उनको 300 रुपये प्रतिमाह दिया जाता है और मैचिंग ग्रान्ट देने के लिए राज्य सरकार को कहा गया है, लेकिन इन दृष्टिहीन लोगों के पास घर न होने की वजह से उनके पास राशन कार्ड नहीं है। राशन कार्ड न होने की वजह से उसमें इनका एनरोलमेंट ही नहीं होता है। आपको पता है कि बहुत से राज्यों में विधवा बहनों को 2000 रुपये प्रतिमाह दिए जाते हैं, लेकिन दृष्टिहीन लोग, जो बिल्कुल नहीं देख सकते हैं, उनको एक रुपया भी नहीं दिया जाता है।

मेरा आपके माध्यम से सरकार से अनुरोध है कि इन लोगों को हर माह कम से कम 25,000 रुपये मुआवजा देने की व्यवस्था अगर की जाती है तो बहुत बड़ा क्रान्तिकारी काम हो सकेगा। जब प्रधानमंत्री श्री नरेन्द्र मोदी के नेतृत्व में हम देश में सबका साथ-सबका विकास की बात करते हैं तो यह काम होगा।

अध्यक्ष महोदया, मैं आपसे निवेदन करता हूं कि आप स्वयं इसमें हस्तक्षेप कीजिए और इतने बड़ी संख्या में जो दृष्टिहीन लोग देश में हैं, उनके लिए यह बहुत बड़ा काम होगा। आजादी के 68 साल तक इतने गंभीर विषय पर किसी ने ध्यान नहीं दिया है। मैं आपके माध्यम से फिर एक बार रिक्वेस्ट करना चाहूंगा, गुजारिश करना चाहूंगा, विनती करना चाहूंगा कि आप इस मुद्दे को गंभीरता से लीजिए ताकि मुझे इसमें थोड़ा बल प्राप्त होगा।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र, श्री प्रहलाद सिंह पटेल, श्री पी.पी.चौधरी, श्री अरविंद सावंत, श्री श्रीरंग आप्पा बारणे, डॉ. श्रीकांत एकनाथ शिंदे, कुँवर पुष्पेन्द्र सिंह चन्देल एवं श्री भर्तृहरि महताब को श्री गोपाल शेट्टी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री रत्न लाल कटारिया - उपस्थित नहीं।

श्री प्रेम सिंह चन्दूमाजरा ।

श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) : अध्यक्ष महोदया, मैं आपके माध्यम से बहुत ही महत्वपूर्ण विषय लाना चाहता हूँ। देशभर में घने जंगलों की संख्या कम हो रही है, वातावरण चेंज हो रहा है, जलवायु चेंज हो रही है। जंगली जानवर जंगलों से निकलकर मैदानी क्षेत्र में आ जाते हैं जिससे किसानों की फसलें बहुत खराब हो रही हैं। पंजाब में भी इसी बहुत ज्यादा मुश्किल आ रही है। जंगली जानवर जानी नुकसान भी करते हैं और फसलों का भी नुकसान करते हैं। हमारी सरकार ने एक स्कीम बनाकर केन्द्र सरकार को भेजी थी कि 33 प्रतिशत पैसा राज्य सरकार देगी, 33 प्रतिशत केन्द्र सरकार दे और 33 प्रतिशत पैसा हमारे किसान देने को तैयार हैं, वहां किसानों के खेतों की फेंसिंग करने के लिए जालीदार तार की जरूरत है। मैं समझता हूं कि इससे लोग बच सकते हैं। आज हमारे लोगों को बहुत परेशानी आ रही है।

दूसरे, जंगली जानवरों के साथ ही आवारा पशुओं की भी बहुत ज्यादा परेशानी आ रही है। देशभर में उनकी संख्या बढ़ रही है। उनको प्रोटेक्ट करने के लिए, चूंकि केन्द्र सरकार की नीति है, इसलिए राज्य सरकारें कुछ कर नहीं पा रही हैं। इसी तरह से आवारा कुत्तों की भी समस्या देशभर में। ये तीन मुश्किलें हैं, इनके लिए साझे तौर पर इकट्ठे होकर केन्द्र सरकार को नीति बनानी चाहिए। यही मैं आपके माध्यम से निवेदन करता हूं।

माननीय अध्यक्ष: श्री प्रहलाद सिंह पटेल, श्री पी.पी.चौधरी, कुँवर पुष्पेन्द्र सिंह चन्देल एवं श्री भैरों प्रसाद मिश्र को श्री प्रेम सिंह चन्दूमाजरा द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री अभिषेक सिंह (राजनंदगांव) : अध्यक्ष महोदया, मैं आपका अभिनन्दन करना चाहता हूं कि आपने एक ऐसे विषय पर बोलने का मुझे मौका दिया है जो छत्तीसगढ़ राज्य के ढाई करोड़ लोगों के सम्मान और पहचान का विषय है। छत्तीसगढ़ी भाषा को संविधान की आठवीं अनुसूची में शामिल करने के विषय में मैं आपके सामने प्रस्तुत हुआ हूं।

महोदया, छत्तीसगढ़ एवं छत्तीसगढ़ी भाषा का एक समृद्ध और गौरवशाली इतिहास रहा है। देश के साहित्यिक विकास के साथ-साथ संस्कृति के संरक्षण में भी छत्तीसगढ़ी भाषा ने अपना असाधारण योगदान दिया है। उसकी एक झलक, उसका एक उदाहरण 'रामचरित मानस' में भी छत्तीसगढ़ी शब्दों के कई उपयोग हमें देखने को मिलते हैं। छत्तीसगढ़ी भाषा में कविताएं, नाटक, निबंध, शोध ग्रंथ जैसे विविध साहित्य का एक विशाल भंडार है। सन् 1885 में छत्तीसगढ़ी व्याकरण आदरणीय श्री हीरा लाल काविपाध्याय द्वारा लिखा गया था। उसका अंग्रेजी अनुवाद देश की सबसे प्रतिष्ठित साहित्यिक संस्थाओं में से एक 'Asiatic Society of Bengal' में 1890 में प्रकाशित हुआ था।

आदरणीय अध्यक्ष महोदया, एक राज्य की पहचान न केवल उसके आर्थिक और सामाजिक विकास से होती है, बल्कि राज्य की भाषा उसकी संस्कृति की आत्मा होती है। इसलिए मैं आपसे निवेदन करना चाहता हूं छत्तीसगढ़ के ढाई करोड़ लोगों की ओर से कि छत्तीसगढ़ी भाषा को देश के संविधान की आठवीं अनुसूची में शामिल करके इस भाषा का सम्मान करें।

माननीय अध्यक्ष : डॉ. बंशीलाल महतो, श्री लखन लाल साहू, श्री केशव प्रसाद मौर्य को श्री अभिषेक सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

SHRI K. ASHOK KUMAR (KRISHNAGIRI): Thank you Madam Speaker for calling me to raise an important issue.

Madam, in my constituency, Krishnagiri, the Head Post Office, under Coimbatore Zone, is serving the people at second place in Tamil Nadu Circle. In Krishnagiri, 38 post offices and 263 village post offices are functioning. Out of which, Krishnagiri and Denkanikottai post offices are functioning in their own buildings. The remaining 36 sub-post offices are functioning in rented buildings. KRP Dam, Mathigiri, Uttangarai and Mookandapalli post offices have acquired land for constructing post office and staff quarters in 1976, 1968, 1977 and 1994 respectively. Since then, no activity has been taken up in this land.

Madam, the space in the existing building is inadequate as Hosur is a fast developing industrial area and fetching more revenue for the Postal Department. Hence, construction of Mookandapalli site, which is found on the Hosur-Bengaluru highway, is required in order to develop more business through logistics in Hosur.

Therefore, I would request, through your good office, the hon. Minister of Communications and Information Technology to take necessary steps for the construction of departmental buildings in the land acquired for that purpose. Thank you.

HON. SPEAKER: Shri Satish Chandra Dubey – not present.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, I rise to raise an issue relating to recognition of a caste in Odisha called Kalanga caste.

Kalanga caste is prevalent in Maharashtra. They are there in Chhattisgarh and they are also in Madhya Pradesh. The Kalanga caste people have represented before the State Government since long and they want to be included as Scheduled Tribes. The Odisha Government has also recommended Kalanga caste to be included as per the norms as it is required as Scheduled Tribe since 2009 and repeatedly the Odisha Government has been pursuing it but the situation is such that until and unless the Registrar of Census recognizes that and sends it to the Government of India, the Government of India also cannot proceed in that manner. That is why, I am raising this matter to draw the attention of the Government that here is a case where these people from this caste reside in Bargarh, Bolangir and Sundargarh districts which are adjacent to Jharkhand, Chhattisgarh and part of Telangana. They are forest dwellers. They are ancient tribals.

In our neighbouring States like Chhattisgarh and Maharashtra, Kalanga caste is included in the Scheduled Tribe category. In the state of Chhattisgarh, Kalanga caste is included along with Gonds Tribals and in the State of Maharashtra, they are included with Gonds at serial number 18 and in the nearby other States also, they are included in the Scheduled Tribe category. But in Odisha they are debarred because they are not included in that list that has been notified earlier.

Since 2009, the Odisha Government has recommended their caste to be included as Scheduled Tribe. My request to the Government of India is that it should take urgent steps so that Kalanga caste is not debarred from the benefits that every Scheduled Tribe is enjoying in Odisha and in this country. Thank you.

12.35 hours

SUBMISSIONS BY MEMBERS.....Contd

(ii) Re: Revision of salary of the employees working at Bharat Wagon Limited at Mokama and Muzaffarpur factories in Bihar.

श्री राजेश रंजन (मधेपुरा) : अध्यक्ष महोदया, सरकार एक तरफ स्किल इंडिया हुनर से देश के बेरोजगारों और मजदूरों को आगे बढ़ाना चाहती है। बिहार में भारत वैगन मुजफ्फरपुर और मोकामा दोनों इकाई पारम्परिक रूप से वैगन विनिर्माण से जुड़े कारखाने हैं। अभिविन्यास, संयत्र एवं यंत्र-समूह तथा स्थान, इस उत्पाद के लिए आदर्श रूप में उपयुक्त रहा है।

मेरा आपसे आग्रह है कि यहां रेलवे मंत्री मौजूद हैं। 1978 में दोनों निजी क्षेत्र रुग्ण वैगन का विनिर्माण हुआ था। लेकिन आज भारत वैगन कंपनी मोकामा और मुजफ्फरपुर के कर्मचारियों की जो स्थिति है, वह रेलवे के उदासीन रवैये के कारण दिन-प्रतिदिन बदतर होती जा रही है। वर्ष 1989 से 1999 तक कई उत्पादक पुरस्कार से सम्मानित एवं लाभांश के बावजूद भी 1997 का वेतन पुनरीक्षण नहीं हो पाया है। यह दुर्भाग्य की बात है कि 2008 में रेलवे द्वारा शून्य बैलेन्स पर इसे अधिग्रहित किया गया था, इसके बावजूद वेतन पुनरीक्षण एवं बुनियादी सुविधाएं आज तक बहाल नहीं होना भारत सरकार के इन वैगन के कारखानों की इससे बड़ी समस्या कुछ नहीं हो सकती। मैं आपका ध्यान बंगाल की दो कंपनियों ब्रैथवेट और बर्न स्टैंडर्ड की तरफ आकर्षित करना चाहता हूं, जिन्हें रेलवे द्वारा 2010 में अधिग्रहित कर वेतन पुनरीक्षण एवं बुनियादी सुविधाएं दी गईं। जहां 700 कर्मचारियों द्वारा पिछले दिनों 74 एवं 84 (एमपीओएच) वैगन की मरम्मत की गई, वहीं भारत वैगन ने मात्र 300 कर्मचारियों की मदद से मोकामा 59 एवं 76 वैगन की मरम्मत कर अपने कार्य के प्रति निष्ठा एवं लगन को दर्शाया है।

मैं आपसे आग्रह करना चाहूंगा कि एक तरफ मेहनत के बदले बंगाल की दोनों कंपनियों में नियमित रूप से वेतन का भुगतान होता है और वहीं पर बुनियादी सुविधाओं से संबंधित जो हमारा मोकामा है, उसके पुनर्निमाण के लिए सरकार को रिव्यू करना चाहिए, परंतु वह न करके वहां के कर्मचारियों का वेतन भुगतान तक नहीं किया जा रहा है, जिसके कारण वहां की स्थिति बहुत ही बदतर है। जबकि देश के मानचित्र में मुजफ्फरपुर और मोकामा का निर्माण कार्य सबसे उत्कृष्ट रहा है।

मैं रेल मंत्री का ध्यान इन दोनों के साथ-साथ मधेपुरा की स्लीपर फैक्टरी की तरफ भी आकर्षित करना चाहता हूं, यह फैक्टरी पूरी बन गई है, लेकिन आज तक उसका उद्घाटन नहीं हुआ है। स्लीपर

फैक्टरी बन गई, उसमें लागत लग गई, भारत सरकार का पूरा पैसा लग गया और आज तक वह चालू क्यों नहीं हुई? इन तीनों मुद्दों पर मैं भारत सरकार का ध्यान आकृष्ट करना चाहूंगा कि मुजफ्फरपुर, मोकामा और मधेपुरा की स्लीपर फैक्टरी बहुत ही महत्वपूर्ण हैं।

अध्यक्ष महोदया आपका संरक्षण चाहते हुए मैं कहना चाहूंगा कि निश्चित रूप से यह मजदूरों से जुड़ा हुआ सवाल है, क्योंकि बिहार सबसे अधिक माइग्रेट है, अभी मंत्री महोदय ने भी कहा है। इसलिए मोकामा, मुजफ्फरपुर और मधेपुरा की इन समस्याओं को ध्यान में रखते हुए इनका रिव्यू किया जाए। धन्यवाद।

माननीय अध्यक्ष : श्री राजीव सातव को श्री राजेश रंजन द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

कौशल विकास और उद्यमिता मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्यमंत्री (श्री राजीव प्रताप रूडी) : अध्यक्ष महोदया, जिस विषय को राजेश रंजन जी ने उठाया है, यह सचमुच अपने आपमें एक महत्वपूर्ण विषय है, चाहे मोकामा हो, चाहे मुजफ्फरपुर हो, चाहे मधेपुरा की स्लीपर फैक्टरी का मुद्दा हो या बेला का मुद्दा हो, जिसका निर्माण हो चुका है। अभी माननीय प्रधान मंत्री जी ने देश की दो सबसे बड़ी योजनाएं मधेपुरा और मढ़ौरा में रेल कोच फैक्टरी स्वीकृत की हैं। ये सभी कार्यक्रम रेल मंत्रालय के अधीनस्थ हैं। माननीय मंत्री जी यहां मौजूद हैं और निश्चित रूप से इन सभी पर भारत की सरकार पूरी तरह से कमिटेड है, इसमें जो भी पहल हो सकेगी, जैसे जो बंद हैं या जिनकी स्थिति खराब है, उस पर हम कार्रवाई करेंगे और जो 40 हजार करोड़ की लागत से मधेपुरा और मढ़ौरा की रेल फैक्टरी इंजिन के कारखाने की स्वीकृति हो चुकी है, उसका समझौता हो चुका है। इसके अलावा बिहार के लिए जो विशेष पैकेज की बात की गई थी, उसी के तहत भारत सरकार ने इन कार्यों की शुरूआत कर दी है।

SHRI M.K. RAGHAVAN (KOZHIKODE): Madam, Speaker, thank you for giving me this opportunity. I would like to raise a very important public issue relating to Swachh Bharat Cess. Yet another cess is thrust upon the public. My humble submission is that the entire proceeds of the new *Swachh Bharat Cess* would remain with the Centre and not compulsorily shared with the States.

The States are uncomfortable and all the States have already expressed their views and reservations with this move of the Centre to make cess an instrument of incremental revenue. This act also shows the inability of the Centre to manage

funds or bring in fiscal reforms, and resorting to the easiest fund raising methods by implementing cess. My apprehension is that this is also an attempt to circumvent the recommendations of the 14th Finance Commission. It also appears that such moves are against the interest of the States and the structured federalism of the country.

We already have education cess and secondary and higher education cess, which are increased by rounding it off to 12.5 per cent, additional surcharge of 2 per cent on super rich, road cess, clear energy cess, air cess, etc. totaling to over Rs. 1.5 lakh crore and more. Increasing the dependency on cess and reducing fiscal budget helps the Centre to cut Central assistance to the States compelling the States to remain insecure.

While there are certain norms for which cess is desirable, the even disbursement of the funds, thus collected by the States, remains under scanner. Therefore, if the Centre is pushing for surcharges and cess, it is creating inflationary pressures by increasing the cost. Incidentally all the cess created remains permanent.

The Government has announced with much fanfare introduction of large schemes.

HON. SPEAKER: No, you cannot read that much. You only have to mention the issue.

SHRI M.K. RAGHAVAN : Madam, I am completing. Please allow me.

HON. SPEAKER: You are going on reading 2-3 pages.

SHRI M.K. RAGHAVAN: To meet these, the Government needs money, and the Centre is unable to give enough money. Therefore, it is forced to come up with these cess schemes. With this numbers of cess, there is tendency to increasing reliance on cess and surcharges while simultaneously reducing the fiscal space for States by cutting the total Central assistance in State plans. This is also creating inflationary costs and is best seen as a backdoor entry instead of levying taxes. … (*Interruptions*)

Therefore, it is felt that this matter of exploitation of the States and imposing of cess or surcharge on any commodity or otherwise should be done only with the concurrence of the States.

Finally, I also take this opportunity to submit that any cess introduced by the Centre, 50 per cent of the revenue so collected should be transferred to the States. I hope that the whole House will associate with me.

HON. SPEAKER: Shri P.K. Biju, Adv. Joice George and Shri Rajeev Satav are permitted to associate with the issue raised by Shri M.K. Raghavan.

SHRIMATI KOTHAPALLI GEETHA (ARAKU): Thank you, hon. Speaker, Madam, for giving me this opportunity to speak on a very sensitive issue of growing unrest in bauxite mining happening in my Constituency Araku in Visakapatnam District of Andhra Pradesh.

Madam, bauxite is a Central mineral. The Central Government policy regarding conduct of mining in Schedule V areas is not yet determined even today. The Central Government, Ministry of Environment and Forests on 17th August 2015, has granted in-principle clearance for diversion of 1,212 hectare of forest land in Chintapalli and Jerrela of Visakapatnam District in favour of APMDC. In pursuit of this clearance, the AP Government has issued GO No. 97 issuing permission for APMDC to conduct mining in Jerrela. This act of the Government at the State and Central Government level is contrary to the Schedule V of Constitution of India preventing the non-tribals to conduct business in the tribal areas. The Tribal Advisory Council (TAC) has not yet been constituted, and the ratification of the TAC is very much essential for mining to be conducted there. Further, the resolutions have not been obtained from the TAC and the PESA Gram Sabhas.

The tribal areas are rich in mineral resources. Hence, they attract the attention of rest of the State. The tribals have been protesting against mining with intensity and ferocity. The field situation, anxiety and concerns expressed by the local tribals on the proposed mining of bauxite in tribal areas of Visakapatnam

have to be taken into consideration. The Human Rights Forum has also given an open statement that this will be detrimental to forest land.

Hence, Madam, through you, I request the kind intervention of the Central Government and the Minister for Mines and Minerals to kindly intervene in this situation and provide necessary action by suspending these GOs; provide justice to the tribal community; and protect human rights as well as ensure fair and transparent means of mining in Andhra Pradesh. Thank you, Madam.

श्री मुकेश राजपूत (फर्रूखाबाद) : अध्यक्ष महोदया, मैं आपका धन्यवाद करता हूँ कि आपने मुझे अपने संसदीय क्षेत्र से संबंधित अविलम्बनीय लोक महत्व का मामला उठाने के लिए अनुमति प्रदान की।

महोदया, मेरा संसदीय क्षेत्र गंगा, रामगंगा और काली नदी - इन तीनों नदियों के मध्य का भाग है। हमारे यहाँ फर्रुखाबाद से हरपालपुर होते हुए हरदोई और लखनऊ के लिए जो मार्ग जाता है, उस पर एक ब्रिज की आवश्यकता है और काफी लंबे समय से उस पुल की मांग वहाँ के क्षेत्रीय लोगों द्वारा की जाती रही है। वहाँ पुल न होने के कारण पीपों का पुल बना हुआ है जो कि बरसात में खत्म हो जाता है। इस कारण वहाँ के लोगों को 60-70 किलोमीटर की अधिक दूरी तय करके आना पड़ता है। वैसे हरपालपुर और फर्रुखाबाद के बीच की दूरी मात्र 15 से 20 किलोमीटर की है। इसी तरह हमारे यहाँ कमालगंज और कड़हर के बीच की दूरी मात्र 10 किलोमीटर की है। वहाँ भी पुल न होने के कारण लोगों को 50 से 60 किलोमीटर चलकर आना पड़ता है। इस तरह से यदि ये दोनों पुल - गंगा और रामगंगा पर बन जाते हैं, एक अर्जुनपुर में बन जाता है और दूसरा कड़हल और कमालगंज के बीच में बन जाता है तो वहाँ के किसानों को फर्रूखाबाद से मुख्यालय से जुड़ने में बहुत कम समय लगेगा और उनकी उपज का उनको वाजिब मूल्य मिलेगा। इससे उस क्षेत्र का विकास भी होगा। अतः मेरी भारत सरकार से मांग है, यहाँ माननीय मुलायम सिंह जी बैठे हैं, इनसे भी मांग है क्योंकि उत्तर प्रदेश में इनकी सरकार है, कि आप यह पुल बनवा देंगे तो उस क्षेत्र का विकास हो जाएगा।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र को श्री मुकेश राजपूत द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री राहुल कस्वां (चुरू) : महोदया, नेशनल हाईवेज़ के उन्नयन और चौड़ाईकरण के लिए काम चल रहे हैं और लगभग सभी कार्य निर्धारित समय में पूर्ण नहीं होकर विलंब से चल रहे हैं जिससे आम जनता को यातायात और परिवहन में भारी असुविधा हो रही है।

उदाहरण के तौर पर राजस्थान के अंदर नेशनल हाईवे नं. 8 का काम पिछले छः-सात साल से चल रहा है, परंतु इसके बावजूद भी यह कार्य आज तक पूरा नहीं हुआ। आम लोगों से टोलटैक्स वसूला जाता है। इसको लेकर लोगों में भारी आक्रोश रहता है। जयपुर से दिल्ली के बीच छः से सात घंटे से अधिक समय लगता है। ऐसे समय में मैं सरकार से यही कहना चाहता हूँ कि ऐसे में टोल टैक्स न वसूला जाए और शीघ्र ही इन कार्यों को पूरा किया जाए।

महोदया, हमारे ही क्षेत्र चुरू के अंदर एन.एच. 65 जो अब एन.एच. 52 हो चुका है, उसके अंदर भी कार्य अगस्त 2014 को आबंटित हुआ था किन्तु आज तक कार्य की स्पीड बिल्कुल भी नहीं बढ़ी है। फाइनैंशियल प्राबलम्स के कारण कॉन्ट्रैक्टर ने काम बंद कर रखा है, काम चालू नहीं है। रोड पर एक्सीडैंट्स होते हैं और समस्याएँ आती हैं। मैं सरकार से अनुरोध करता हूँ कि इनकी फाइनैंशियल प्राबलम्स को देखकर सॉल्व किया जाए और ऐसे कार्यों को जल्दी पूर्ण किया जाए।

माननीय अध्यक्ष : श्री पी.पी.चौधरी को श्री राहुल कस्वां द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री कँवर सिंह तँवर (अमरोहा) : अध्यक्ष महोदया, मैं इस सदन के माध्यम से सरकार का ध्यान अपने संसदीय क्षेत्र अमरोहा में राष्ट्रीय राजमार्ग 24 हापुड़-मुरादाबाद के बीच में पड़ने वाले बंद पड़े पुराने गंगा पुल की ओर आकर्षित करना चाहता हूँ।

एन.एच. 24 के ब्रजघाट पर गंगा नदी के ऊपर बने पुराने पुल की हालत अत्यंत खराब हो जाने के कारण यहाँ नए पुल का निर्माण कराया गया था तथा इस फोर लेन हाईवे का पूरा ट्रैफिक नए पुल पर डाइवर्ट करके पुराने पुल को बंद कर दिया गया है। यह एक महत्वपूर्ण राजमार्ग है जो कि दिल्ली से लखनऊ और ननीताल को जोड़ता है। इस रास्ते से विदेशी पर्यटकों का भी भारी संख्या में आवागमन होता है। हर महीने यहां पर नहान होता है तो उसमें बहुत भीड़ होती है। एन.एच.24 पर आने जाने वाला दोनों तरफ का ट्रैफिक नए पुल से गुज़रने के कारण इस पुल पर लोड बढ़ जाता है तथा दोनों तरफ से वाहन एक ही पुल से गुज़रने के कारण अक्सर यहां दुर्घटनाएँ होती रहती हैं तथा स्थानीय पर्यटकों को अक्सर लंबे जाम की समस्या का सामना करना पड़ता है।

अतः आपके माध्यम से मेरा माननीय सड़क परिवहन एवं राजमार्ग मंत्री जी से अनुरोध है कि ब्रजघाट पर गंगा के ऊपर बंद पड़े पुराने पुल का नवनिर्माण जल्द से जल्द कराया जाए ताकि दोनों पुलों पर आवागमन हो सके तथा दुर्घटनाओं एवं जाम की स्थिति से लोगों को राहत मिल सके।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र एवं श्री केशव प्रसाद मौर्य को श्री कँवर सिंह तँवर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री प्रहलाद सिंह पटेल (दमोह) : अध्यक्ष महोदया, मैं एक बहुत ही मार्मिक, मानवता के लिए ज़रूरी और संवेदनशील मामले को सदन के सामने रखना चाहता हूँ और मुझे विश्वास है कि सदन मेरी बात से सहमत होगा।

मणिपुर एक सुंदर राज्य है लेकिन मणिपुर प्रदेश के चुरचांदपुर जिले में पिछले 96 दिन से नौ नौजवानों का लाश रखी हुई है जिनकी अंत्येष्टि नहीं हो सकी है। 31 अगस्त को चार नौजवान मारे गए थे, 1 सितम्बर को तीन और बाद में दो। मुझे आश्चर्य है कि इतनी बड़ी घटना के बावजूद भी अभी तक कोई समाधान उसमें नहीं निकल सका है। मणिपुर का प्रभारी होने के नाते अनेक बार मुझे वहां जाने का मौका मिलता है। अभी वहां उप-चुनाव हुए, उप-चुनाव के जुलूस पर फायरिंग हुई, जिस पर वहां कभी कोई कार्रवाई नहीं हुई। यह सिर्फ लॉ एण्ड ऑर्डर का मामला नहीं है। इसके पहले भी मैंने सदन में विषय उठाया था, इम्फाल में एक नौजवान की डैड बॉडी की 56 दिन बाद अन्त्येष्टि हुई थी, मैंने उसको उठाया, तब जाकर बामुश्किल वहां पर सात पुलिस वाले सस्पेंड किये गये, तब उसकी अन्त्येष्टि हो सकी, लेकिन 96 दिन हिन्दुस्तान के किसी दूसरे राज्य में अगर यह मामला होता तो मैं समझता हूं कि न जाने क्या परिस्थिति बनती।

मैं आपके माध्यम से सरकार का ध्यान चाहूंगा और मैं कांग्रेस के मित्रों से भी कहूंगा कि कम से कम आपकी सरकार वहां है, अगर पुलिस की गोली से कोई मरता है, मैं उसको राजनैतिक मुद्दा नहीं बनाना चाहता, ऐसे मुद्दों पर हम क्यों गम्भीर नहीं होते, हम क्यों संवेदनहीन हो जाते हैं, वहां का प्रशासनतंत्र, वहीं की सरकार संवेदनशील हो गई है। अगर पुलिस की गोली से मरे हैं तो उनकी बात मानने के लिए तैयार नहीं है और इसलिए मैं आपके माध्यम से भारत सरकार से आग्रह करूंगा कि भारत सरकार को इसमें हस्तक्षेप करना चाहिए और मध्यस्थता करके इस मानवीय कार्य को पूरा करना चाहिए। वे ट्राइबल्स हैं, जिनकी डैड बॉडी हैं, वे नौजवान हैं, स्टूडेंट्स रहे हैं और इसलिए मुझे लगता है कि सदन इस मामले में अपनी सहमति देगा। इस अवसर पर आपने मेरी बात को रखने दिया, अध्यक्ष महोदया, बहुत-बहुत धन्यवाद।

माननीय अध्यक्ष : श्री केशव प्रसाद मौर्य, श्री रामचरण बोहरा, श्री सदाशिव लोखंडे और श्री भैरों प्रसाद मिश्र को श्री प्रहलाद सिंह पटेल के साथ सम्बद्ध होने की अनुमति प्रदान की जाती है।

श्री साधु सिंह।

PROF. SADHU SINGH (FARIDKOT): Madam, with your permission I want to raise a very important issue. In Punjab, Baba Farid University of Health Sciences is being run under the patronage of Central Government. Major financial aid is provided by the Central Government. But this university has not been taken care of by the Punjab Government because Punjab Government has also to do some funding from its own sources.

In this University there is a cancer hospital. Everyday many cancer patients are being diagnosed there but these patients are being shifted to Rajasthan where a train has been named the Cancer Train because no adequate provision is being made in the hospital. The building under construction has been withheld halfway. Staff is not being paid adequately. They have to sit daily on *dharnas* to get their salaries. The doctors who are experts in cancer treatment are leaving this hospital and are not being retained there. I want to bring this issue to the attention of the Government of India because the Punjab Government has declared its absolute bankruptcy. Punjab Government has become bankrupt.

माननीय अध्यक्ष: आपकी बात हो गई, थोड़े में उठाना होता है।

...(व्यवधान)

माननीय अध्यक्ष: बस, हो गया। आप दूसरों को क्यों बोलते हैं, आपने अपनी बात अच्छे से उठाई, ठीक बात है। श्री सतीश चन्द्र दुबे।

...(व्यवधान)

माननीय अध्यक्ष : श्री पी.करुणाकरन, डॉ. ए. सम्पत और श्री भैरों प्रसाद मिश्र को प्रो. साधू सिंह के साथ सम्बद्ध होने की अनुमति प्रदान की जाती है।

श्री सतीश चंद्र दुबे (वाल्मीकि नगर): अध्यक्ष महोदया, मैं अपने संसदीय क्षेत्र की अति महत्वपूर्ण समस्या की तरफ आपका ध्यान आकृष्ट करना चाहता हूं। यह केवल मेरे संसदीय क्षेत्र का मामला नहीं है, पूरे उत्तर बिहार का मामला है। गोरखपुर-मुजफ्फरपुर दोहरीकरण का मामला है, वाया बगहा, नरकटियागंज, बेतिया रेलखण्ड को, जो बोर्डर के करीब से होकर जाती है, उसके एक तरफ उत्तर प्रदेश और दूसरी तरफ नेपाल है। इस तरह इस रेल खण्ड का महत्व काफी बढ़ जाता है। इस रेल खण्ड का दोहरीकरण करना बहुत ही जरूरी हो गया है। अगर इस रेल खण्ड का दोहरीकरण हो जाता है तो लाखों-करोड़ों लोगों को फायदा

पहुंचेगा और साथ ही देश की सुरक्षा के दृष्टिकोण से काफी जरूरी है। अभी हाल ही में प्रधानमंत्री जी ने इस रेल खण्ड का दोहरीकरण करने की बात एक आम जनसभा में भी कही थी। यह बहुत ही जरूरी है, आज दोहरीकरण नहीं होने के चलते 4-4 घण्टे, 5-5 घण्टे रेल काफी लेट पहुंच रही हैं, एकदम महत्वपूर्ण ट्रेन लेट हो रही हैं। इसका नतीजा यह है कि बहुत से पैसेंजर्स देरी से पहुंचते हैं।

माननीय अध्यक्ष : श्री भैरों प्रसाद मिश्र को श्री सतीश चंद्र दुबे के साथ सम्बद्ध होने की अनुमति प्रदान की जाती है।

DR. A. SAMPATH (ATTINGAL): Hon. Speaker Madam, the issue is regarding the workers who are enrolled in the Mahatma Gandhi National Rural Employment Guarantee Act. Two days ago in this House, when the hon. Minister gave a reply to a question, he said that more than 58 per cent of the workers are women. The geographical and climatic conditions differ from State to State. Since the women are the majority of the workers, my request to the Government is that the timing should be made flexible. Besides, their wages and benefits should be increased. They have to be protected under the umbrella of various labour legislations that have been enacted in this nation. When we term them as workers, they should be provided the benefits which are given to the workers.

These people, specially the women, are not at all benefited by any of the labour welfare legislations enacted either by the Parliament of India or by any of the State Legislatures. So, this has to be reviewed in favour of the workers who are enrolled under Mahatma Gandhi National Rural Employment Guarantee Act. Madam Speaker, I also request your help to invite the attention of the Government of India.

HON. SPEAKER: Shri P.K. Biju, Shri M.K. Raghavan, Kunwar Pushpendra Singh Chandel, Shri P. Karunakaran and Adv. Joice George are permitted to associate with the issue raised by Shri A. Sampath.

SHRI K.C. VENUGOPAL(ALAPPUZHA) : Hon. Speaker Madam, I would like to raise the issue of unfortunate exploitation on part of different airlines on Chennai flights. Due to severe flood situation in Chennai, the Chennai airport is

not functioning and many people are depending on nearby airport at Bengaluru. It is shameful to note that instead of helping those who are suffering from this horrible natural disaster, many of the airlines including Air India are imposing exorbitant charges on the passengers. The private air carriers have raised their air fare manifold. A round trip ticket between Delhi and Bengaluru, which is the closest airport to Chennai and is now attracting a heavy influx of air traffic, ranges anywhere between Rs 58,000 to Rs 75,000. As the Chennai airport has been shut down due to floods since 30th November, passengers are opting to flying to Bengaluru. A round trip flight ticket between Delhi to Bengaluru on GoAir ranges between Rs 34,000 to Rs 42,000. In the Jet Airways, the same flight costs anywhere between Rs 46,000 to Rs 75,000. Spicejet flight to the same route costs between Rs 45,000 to Rs 56,000.

It must also be added that early in the last month, the Delhi Government levied a five per cent hike in VAT on jet fuel. After hike which became effective on 17th November, one kilolitre of jet fuel now costs Rs 44,846 per kilometre with a hike of Rs 1795. This is a sector where the hike is above 300 per cent. The airlines must not overcharge the passengers during an emergency. We can understand the hikes during festivals but during a natural calamity, this is rampant cheating. Therefore, I would request the Government to intervene in this matter immediately and take necessary action against the airlines.

HON. SPEAKER: Shri Bhairon Prasad Mishra, Shri P.K. Biju, Shri Jose K. Mani, Shri M.K. Raghavan, Adv. Joice George, Shri P. Karunakaran and Shri Prem Das Rai are permitted to associate with the issue raised by Shri K.C. Venugopal.

SHRI K.R.P. PRABAKARAN (TIRUNELVELI): Hon. Speaker Madam, Panagudi in My Tirunelveli constituency is situated on the national highway no. 7. This town has become a business hub around the area mounted with various industries such as KKNPP, ISRO, many tile factories, wind mills and so on. Due to non-availability of underpasses at entry and exit point of Panagudi, several accidents are happening at the location frequently and with more fatality.

The Madurai-Kanniyakumari four-lane road in Tirunelveli constituency is not being maintained properly. The road portion, boards etc. are damaged in many places and have not been repaired for many years which leads to frequent road accidents and causes loss of lives.

Hence, I would urge upon the hon. Union Minister of Road Transport, Highways and Shipping to consider constructing the underpass at the entry and exit point of Panagudi immediately to avoid further loss of lives and necessary direction may please be given to maintain the roads properly in good condition to avoid accidents.

HON. SPEAKER: The House stands adjourned to meet again at 2.00 pm.

13.00 hours

The Lok Sabha then adjourned till Fourteen of the Clock.

14.03 hours

The Lok Sabha re-assembled at Three Minutes past Fourteen of the Clock.

(Hon. Deputy Speaker *in the Chair*)

MATTERS UNDER RULE 377 *

HON. DEPUTY SPEAKER: Hon. Members, the matters under rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under rule 377 today and are desirous of laying them may personally hand over the text of the matter at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time; the rest will be treated as lapsed.

… (*Interruptions*)

* Treated as laid on the Table.

(i) Need to set up an Agriculture University in Siwan parliamentary constituency, Bihar

श्री ओम प्रकाश यादव (सीवान): मेरे संसदीय निर्वाचन क्षेत्र सिवान (बिहार) में कृषि विद्यालय का सपना जो भारत के प्रथम राष्ट्रपति भारत रत्न डॉ राजेन्द्र प्रसाद जी ने देखा था, वह अभी भी अधूरा है। ज्ञात हो कि भारत रत्न डॉ. राजेन्द्र प्रसाद जी ने अपने गॉव जिरादेई के किसानों को कृषि का गुर सिखाने के लिए सन 1955 में कृषि विश्वविद्यालय की नींव रखा थी और उन्होंने अपने भाषण में कहा था कि भारत की आत्मा गॉवों में बसती है और गॉव के लोग कृषि पर निर्भर है। इसलिए गृहस्थी को चलाने के लिए कृषि को सजोना बहुत आवश्यक है। सिवान के किसानों को नई तकनीक एवं विशेषज्ञों की सलाह मिले, इसके लिए सिवान में कृषि महाविद्यालय की स्थापना आवश्यक है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि सिवान में कृषि महाविद्यालय की स्थापना कराने हेतु आवश्यक कदम उठाए जाएं जिससे भारत रत्न डॉ. राजेन्द्र प्रसाद जी के देखे गए स्वप्न और किए हुए प्रयास सार्थक हो सकें।

(ii) Need for more tourist facilities as well as exhibition of objects of historical importance in Kumbhalgarh fort, a World Heritage Site in Rajasthan

श्री हरिओम सिंह राठौड़ (राजसमन्द): मैं विश्व विख्यात और अजेय दुर्ग कुंभलगढ़ जो पिछले दिनों विश्व विरासत की सूची में सम्मिलित किया गया है, के विकास के संदर्भ में अपनी बात आपके माध्यम से सरकार तक पहुॅचाना चाहता हूँ। इस किले की प्राचीर ग्रेट वॉल ऑफ चाइना के बाद लम्बाई में दूसरे स्थान पर है और किला चारों ओर से सघन वन से घिरा होने के कारण देशी व विदेशी पर्यटकों के आकर्षण का केन्द्र रहा है। आज भी यहॉ बहुत बड़ी संख्या में पर्यटकों का आवागमन होता है। इस किले में महाराणा कुंभा द्वारा पूजित विशाल शिव मंदिर के साथ-साथ जैन व अन्य मंदिर स्थित हैं। ये मंदिर भी पर्यटकों का आकर्षण केन्द्र है। इन मंदिरों के भी रखरखाव की समुचित आवश्यकता है। इस किले में सुविधाओं के साथ-साथ म्यूजियम व अन्य दर्शनीय सामग्री उपलब्ध करायी जाए तो बहुत बड़ी संख्या में पर्यटकों को इस ओर आकर्षित किया जा सकता है जिससे रोजगार के नए आयाम खड़े होंगे।

अतः मेरा केन्द्र सरकार से अनुरोध है कि हमारी इस ऐतिहासिक और अद्वितीय धरोहर को सही रूप में विश्व के सम्मुख प्रस्तुत किया जाए तो पर्यटकों की दृष्टि में इसे ग्रेट वॉल ऑफ चाइना के समकक्ष खड़ा कर पाने में सफलता हासिल की जा सकती है।

(iii) Need to set up storage facilities for onions in Rashidpura in Sikar parliamentary constituency, Rajasthan

श्री सुमेधानन्द सरस्वती (सीकर): सीकर में राजस्थान राज्य की सबसे उत्तम प्याज की पैदावार होती है। उत्पादन की दृष्टि से यह जिला पूरे प्रदेश में दूसरे नम्बर पर आता है। यहॉ की प्याज मीठी होती है। उसमें पानी की माँग अधिक होती है जिस कारण उचित भण्डारण न होने के कारण जल्दी खराब होने की समस्या रहती है। पिछले कई वर्षों से सीकर के रसीदपुरा में प्याज मण्डी का प्रस्ताव चल रहा है। मैं भी इस विषय को इस पवित्र सदन में उठा चुका हूँ। प्याज के भण्डारण के बिना किसान को भारी मात्रा में आर्थिक हानि हो रही है। ऐसी परिस्थिति में शीध्र सीकर के रसीदपुरा में प्रस्तावित प्याज मण्डी की स्थापना करायी जाए।

(iv) Need to expedite four-laning of National Highway No. 24 between Bareilly and Sitapur in Uttar Pradesh

श्रीमती कृष्णा राज (शाहजहाँपुर): मैं सरकार का ध्यान उत्तर प्रदेश के बरेली-सीतापुर राष्ट्रीय राजमार्ग न. 24 की ओर दिलाना चाहती हूँ जिसको फोर लेन बनाने का निर्णय आज से 11 वर्ष पूर्व लिया गया था। इस पर निर्माण कार्य एक मार्च, 2011 में शुरू हुआ था। आज इस हाइवे की एक साइड खुदी हुई पड़ी है तथा दूसरी सिंगल साइड से राष्ट्रीय राजमार्ग का पूरा ट्रैफिक गुजारा जा रहा है। इस मार्ग पर सबसे ज्यादा मुसीबत करीब 156 किलोमीटर मार्ग को लेकर है जो बरेली से सीतापुर तक आता है। यहॉ 72 किलोमीटर हिस्से में सिर्फ टू लेन पर कोलतार की एक परत डल सकी है। अधूरे निर्माण से जहॉ यातायात की रफ्तार थमी है, वहीं मुसाफिरों को तमाम समस्याओं का सामना करना पड़ रहा है। राष्ट्रीय राजमार्ग नं.24, उत्तर प्रदेश के तीन जिलों बरेली, शाहजहॉपुर और सीतापुर को जोड़ता है और लखनऊ का रास्ता यहीं से होकर गुजरता है। दिल्ली से लोग बरेली तक सरपट पहुॅच जाते हैं लेकिन यहॉ से आगे की यात्रा किसी पहाड़ से कम नहीं है। इस राष्ट्रीय राजमार्ग की दुर्दशा से सिर्फ लोगों की दुश्वारी नहीं बढ़ रही है बल्कि उनकी जिंदगी पर भी बन आई है। इस राष्ट्रीय राजमार्ग पर एक साल में 350 से अधिक हादसे हुए हैं। इन हादसों में 227 लोगों की जिन्दगी छिन गई है। इस राष्ट्रीय राजमार्ग पर रोजाना जाम की स्थिति से लोगों को जूझना पड़ता है, जगह-जगह खुदी पड़ी सड़क, धूल का उड़ता गुबार सांस फुला रहा है। बीमार व्यक्ति का समय पर अस्पताल पहुॅचना असंभव है। इस कंपनी का निर्माण कार्य बहुत सुस्त और घटिया है जिससे सरकार की छवि खराब हो रही है।

अतः मेरा माननीय सड़क परिवहन एवं राष्ट्रीय राजमार्ग मंत्री जी से अनुरोध है कि राष्ट्रीय राजमार्ग राजमार्ग संख्या 24 बरेली-सीतापुर के निर्माण कार्य को शीध्र पूरा कराने हेतु संबधित अधिकारियों को निर्देश देने की कृपा की जाए।

(v) Need to provide a special relief package to Uttarakhand and also waive the loans of people in the State distressed due to devastating calamity of 2013

डॉ. रमेश पोखरियाल निशंक (हरिद्वार): वर्ष 2013 में केदारनाथ घाटी (उत्तराखण्ड) में भयंकर जल प्रलय आयी थी जिससे पूरी घाटी का सामाजिक, आर्थिक जीवन तहस-नहस हो गया था। इस भयावह त्रासदी में जहां दस हजार से अधिक लोगों ने अपने प्राण गवाएं, वहीं कई हजार लोग लापता हुए थे। इस जल प्रलय से प्रदेश को भयंकर आर्थिक क्षति हुई थी। केवल पर्यटन क्षेत्र में 12 हजार करोड.रूपए की हानि का प्राक्कलन किया गया है।

आज भी वहॉ के लोग इस भयावह त्रासदी से उबर नहीं पाए हैं। यह दुर्भाग्यपूर्ण है कि वहॉ के बस, टैक्सी, होटल लॉज मालिकों से बैंकों द्वारा कर्ज वसूलने हेतु लोगों की सम्पत्ति को जब्त किया जा रहा है तथा उन्हें नोटिस देकर उनकी रही सही सम्पत्ति कुर्क की जा रही है। क्षेत्रीय लोग बैंको के इस अमानवीय व्यवहार से त्रस्त हैं। राज्य सरकार प्रभावितों की मदद करने की बजाय राहत निधि को खुर्द-बुर्द करने में जुटी है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि शीध्र क्षेत्र के लिए राहत पैकेज दिया जाए, कर्जे माफ किए जाएं और राहत राशि की निगरानी को केन्द्र सरकार अपने हाथ में ले।

(vi) Need to ensure increased participation of women in public and political field in the country

श्रीमती जयश्रीबेन पटेल (मेहसाणा): देश की आधी आबादी कहलाने वाली महिलाओं की फैसले लेने में हिस्सेदारी एक चौथाई भी नहीं है। सरकार से लेकर संसद, विधान सभा या विधान परिषदों, माननीय उच्च न्यायालय या उच्चतम न्यायालय, भारतीय प्रशासनिक सेवा हों या बैंक, सभी महत्वपूर्ण क्षेत्रों में फैसले लेने वाले उच्च पदों पर महिलाओं की हिस्सेदारी उनकी आबादी की तुलना में बहुत कम है। केन्द्रीय मंत्रीपरिषद में महिलाओं की हिस्सेदारी मात्र 17 प्रतिशत है। लोक सभा में 11 प्रतिशत सदस्य ही महिलाएं हैं। दूसरी और राज्यों की विधान सभाओं और विधान परिषदों में महिलाओं की हिस्सेदारी और भी कम मात्र 9 प्रतिशत ही है।

देश के उच्च न्यायालयों में महिला जजों की संख्या 11 प्रतिशत है। माननीय उच्चतम न्यायालय में केवल एक महिला जज है। देश के आठ माननीय उच्च न्यायालयों में एक भी महिला जज नहीं है। भारतीय प्रशासनिक सेवा में 14 प्रतिशत और बैंकों में महिला अधिकारी केवल 20 प्रतिशत ही है। विभिन्न क्षेत्रों में महिलाओं का प्रतिनिधत्व बहुत ही कम है। केन्द्र सरकार ने केवल केन्द्रीय सुरक्षा बलों में ही 33 प्रतिशत महिलाओं को हिस्सेदारी दी है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि महिलाओं को 33 प्रतिशत की हिस्सेदारी देकर देश की इस आधी आबादी को गौरवान्वित किया जाए।

(vii) Need to set up a new airport in Allahabad, Uttar Pradesh

श्री श्यामा चरण गुप्त (इलाहाबाद): इलाहाबाद में बमरौली में हवाई अड्डा है परन्तु वायु सेना के नियंत्रण में होने के कारण यहॉ रात में उड़ान नहीं हो पाती। विगत कई वर्षों से इलाहाबाद में नया हवाई अड्डा बनाये जाने की योजना की घोषणा हुई है परन्तु उसके निर्माण कार्य में कोई प्रगति नहीं हो पायी है। इलाहाबाद एक शैक्षणिक, धर्मिक व अति प्राचीन नगरों में से है। ब्रिटिश शासन काल में इलाहाबाद राजधानी भी इस हेतु चयनित हुई थी। इरादतगंज में उस समय हवाई पट्टी की निर्माण हुआ था। इस स्थान से संगम, माननीय उच्च न्यायालय समीप हैं तथा तीन पावर कारपोरेशन भी यमुनापार के इसी क्षेत्र में है एवं भारत पैट्रोलियम की रिफायनरी भी यहॉ शीघ्र प्रारम्भ होने वाली है। मध्य प्रदेश का रीवा तथा उत्तर प्रदेश का प्रसिद्ध चित्रकूट नगर एवं मिर्जापुर जनपद भी यहॉ से नजदीक है। यहॉ नया हवाई अड्डा बनाया जाना उचित एवं आवश्यक है। हवाई पट्टी के पास अभी करीब 1300 एकड़ भूमि अभी खाली भी पड़ी है।

माननीय मंत्री जी से निवेदन है कि वह इलाहाबाद में नया हवाई अड्डा बनाने की दिशा में उचित कार्यवाही करने की कृपा करें तथा इलाहाबाद को कोलकाता मुम्बई, अहमदाबाद, बंगलूरू तथा देहरादून आदि स्थानों के लिए हवाई मार्ग से जाड़ा जाए।

(viii) Need to include hamlets with a population of 100 persons in Pradhan Mantri Gram Sadak Yojana and also provide adequate funds for the scheme

श्री सी.आर. चौधरी (नागौर): मैं अपने राज्य से संबंधित मामला माननीय वित्त मंत्री जी एवं माननीय ग्रामीण विकास मंत्री जी के संज्ञान में लाना चाहता हूँ। यह सर्वविदित है कि "प्रधानमंत्री ग्रामीण सड़क योजना" पूर्व प्रधानमंत्री सम्माननीय श्री अटल बिहारी वाजपेयी के समय में प्रारम्भ हुई थी। यह बड़ी ही महत्वपूर्ण योजना है एवं ग्रामीण क्षेत्रों के लिए वरदान सिद्ध हुई है। इस योजना के तहत सभी ग्राम प्रंचायतों एवं राजस्व ग्रामों एवं 350 की आबादी के ऊपर की ढ़ाणियों (आबादी) को पक्की डामर की सड़क से जोड़ा गया है।

इस योजना के तहत अभी काफी कार्य होने हैं क्योंकि आज छोटी से छोटी आबादी वाली बस्ती के निवासी भी कनेक्टीविटी चाहते हैं। अतः मेरा निवेदन है कि 100 तक की आबादी वाली ढ़ाणियों/मंजरों को भी पक्की सड़क से इस शानदार योजना के मार्फत जोड़ा जाए। साथ ही इस योजना के तहत अधिक बजट आवंटित किया जाए। बजट के अभाव में राज्य सरकार द्वारा भेजे गये प्रस्ताव ग्रामीण विकास मंत्रालय द्वारा स्वीकृत नहीं हो पा रहे हैं। संभवतः भारत सरकार द्वारा इस योजना के तहत बजट का आवंटन इस आशा में कम रखा गया था कि राज्यों की हिस्सा राशि बढ़ाई गई है परन्तु राज्य अपनी वित्तीय समस्याओं से परेशान है एवं उनके सामने अन्य प्राथमिकता के क्षेत्र भी हैं।

अतः मेरा केन्द्र सरकार से अनुरोध है कि इस शानदार योजना के लिए राज्य की मांग के अनुरूप बजट दिया जाए ताकि राज्य में हर गॉव एवं ढ़ाणी पक्की सड़को से जुड़ सकें। इससे कृषि उत्पाद एवं दुग्ध उत्पाद बढ़ाने एवं विकसित राज्य बनने में मदद मिलेगी।

(ix) Need to set up Divisional Office and Regional Office of Central Ground Water Board in Bihar and Jharkhand respectively

श्री अश्विनी कुमार चौबे (बक्सर): पटना (बिहार) में केन्द्रीय भूमि जल बोर्ड का क्षेत्रीय कार्यालय तथा इसका प्रभागीय कार्यालय रॉची (झारखण्ड) में अवस्थित है। क्षेत्रीय एवं प्रभागीय कार्यालयों के दो राज्यों में अवस्थित होने की वजह से कूप खुदाई, अन्वेषणात्मक कार्यों यथा पानी में आर्सेनिक एवं फ्लोराइड तत्वों से बिहार एवं झारखण्ड के बहुतायत जिले प्रभावित हैं, जिसके निदान हेतु अपेक्षित काम दोनों राज्यों को नहीं मिल पा रहा है। देश के प्रायः सभी राज्यों में क्षेत्रीय एवं प्रभागीय दोनों ही कार्यालय अवस्थित हैं। मेरा संसदीय क्षेत्र बक्सर (बिहार) आर्सेनिक एवं फ्लोराइड दोनों तत्वों से प्रभावित है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि जनहित में केन्द्रीय भूमि जल बोर्ड का "प्रभागीय कार्यालय" बक्सर, पटना, अथवा भागलपुर (बिहार) में तथा रॉची (झारखण्ड) में "क्षेत्रीय कार्यालय" खोलने हेतु यथोचित कार्रवाई की जाए ताकि माननीय प्रधानमंत्री श्री नरेन्द्र भाई मोदी जी की महत्वाकांक्षी योजनाओं यथा प्रधानमंत्री सिंचाई योजना, नदी विकास एवं गंगा संरक्षण को नई दिशा प्रदान की जा सके।

(x) Need to include Anupgarh-Bikaner via Chhatargarh railway line project in the next year Rail Budget

श्री अर्जुन राम मेघवाल (बीकानेर): मेरे बीकानेर संसदीय क्षेत्र में अनपूगढ़ से बीकानेर नई रेल लाइन बिछाने की मॉग वर्षो से हो रही है। इसके लिए सर्वेक्षण भी पहले हो चुका था लेकिन अभी तक कोई सकारात्मक कार्यवाही इस सम्बन्ध में नहीं हुई है। अनूपगढ़-बीकानेर तक की रेल लाइन भारत-पाक अन्तर्राष्ट्रीय सीमा के साथ जुड़ी हुई होने के कारण भारतीय सेना के लिए भी महत्वपूर्ण है और भारतीय सेना ने भी अपनी प्राथमिकता से अपने बजट से जो नई रेल लाइन के प्रोजेक्ट रेल मंत्रालय को सौंपे हैं, उनमें अनूपगढ़-बीकानेर नई रेल लाइन का प्रोजेक्ट भी सम्मिलित है।

अतः मेरा माननीय रक्षा एवं रेल मंत्री जी से अनुरोध है कि अनूपगढ़-बीकानेर वाया छतरगढ़ रेल लाइन जिसकी सहमति प्राथमिक तौर पर भारतीय सेना ने रेल मंत्रालय को दे रखी है, उसकी घोषणा आगामी रेल बजट में की जाए जिससे इस क्षेत्र के निवासियों और सेना की आवश्यकता को देखते हुए रेल की सुविधा का लाभ उनको प्राप्त हो सके और सामरिक दृष्टि से भारतीय रेल की आधारभूत संरचना सुदृढ़ हो सके।

(xi) Need to release a commemorative stamp in honour of Maharaja Todarmal, one of the Navratnas in Mughal emperor Akbar's Durbar

श्री राजेश वर्मा (सीतापुर): भू-राजस्व के जनक महाराजा टोडरमल का जन्म उत्तर प्रदेश के जिला सीतापुर के कस्बा लहरपुर में हुआ था। वह राजा अकबर के वित्त मंत्री तथा नवरत्नों में से एक थे। वित्त मंत्री रहते हुए उन्होंने भू-राजस्व अभिलेखों की संरचना की थी। एक बार माननीय प्रधानमंत्री जी ने " चाय पर चर्चा कार्यक्रम" के दौरान लोगों द्वारा पूछे गये सवालों के जवाब देते समय सीतापुर के समीप के कस्बा-केसरीगंज के एक व्यक्ति ने माननीय प्रधानमंत्री जी से सवाल पूछा था कि महाराजा टोडरमल के बारे में आप क्या जानते हैं? तब माननीय प्रधानमंत्री जी ने जवाब दिया था कि महाराजा टोडरमल उत्तर प्रदेश के जिला-सीतापुर के कस्बा लहरपुर के निवासी थे और उन्होंने भू-राजस्व अभिलेखों की संरचना की थी। उनके द्वारा की गयी भू-अभिलेखों की संरचना को आधार मानकर अभी भी पूरे देश में संचालित किया जाता है। ऐसे व्यक्तित्व और उनके कृतित्व को पूरा देश जाने, इस हेतु मेरा केन्द्र सरकार से अनुरोध है कि महाराजा टोडरमल के नाम से डाक टिकट जारी करने की कृपा की जाए।

(xii) Need to provide compensation to farmers distressed due to loss of their chilly and tomato crop caused by crop virus in Dhar parliamentary constituency, Madhya Pradesh

श्रीमती सवित्री ठाकुर (धार): मेरे संसदीय क्षेत्र धार में मालवा और निमाड़ का बड़ा क्षेत्र आता है। इस साल यहॉ वायरस ने और निमाड़ का बड़ा क्षेत्र आता है। इस साल यहॉ वायरस ने मिर्च की 12 हजार हेक्टयर और टमाटर की लगभग 7 हजार हेक्टेयर फसल को पूर्णतया बर्बाद कर दिया है। राजस्व विभाग द्वारा किसान भाइयों को मुआवजा नहीं दिया जा रहा है क्योंकि वायरस द्वारा हुए नुकसान का राजस्व पुस्तिका में कोई प्रावधान नहीं है। इतने बड़े पैमाने पर हुए नुकसान का राजस्व पुस्तिका में कोई प्रावधान नहीं है। इतने बड़े पैमाने पर हुए नुकसान ने किसान भाइयों को कर्ज में डुबो दिया है जिससे किसान अपना और अपने परिवार का पालन-पोषण करने में असमर्थ हैं।

अतः मेरा केन्द्र सरकार से अनुरोध है कि वायरस द्वारा हुए नुकसान पर भी किसानों को मुआवजा दिया जाए और भविष्य के लिए भी इस प्रकार हुए नुकसान को राजस्व पुस्तिका में शामिल करने का प्रावधान किया जाए।

(xiii) Need to ensure unhindered movement of vehicles carrying pilgrims visiting the Chitrakoot Dham area

श्री भैरों प्रसाद मिश्र (बांदा): मेरे संसदीय क्षेत्र के अन्तर्गत चित्रकूट धाम आता है जो देश का प्रमुख धार्मिक एवं पर्यटन स्थल है। यह तीर्थ स्थल प्रदेश व उत्तर प्रदेश दोनों की सीमाओं में बंटा है। आधे तीर्थस्थल व पर्यटन स्थल उत्तर प्रदेश की सीमाओं में हैं और आधे केवल मध्य प्रदेश की सीमा के अन्तर्गत हैं जो भी यात्री वाहनों द्वारा आते हैं वहॉ उन्हें उनकी प्रदेश की सीमा खत्म हो जाने की बात कहकर रोक दिया जाता है। फलस्वरूप तीर्थयात्रियों को बा दूसरे प्रान्त की सीमा के अन्दर स्थित तीर्थों व पर्यटन स्थलों तक पहुॅचने में भारी परेशानी का सामना करना पड़ता है। इसी प्रकार से विकास कार्य एवं कानून व्यवस्था की स्थिति के लिए भी दोनों प्रान्तों की सीमा का हवाला दिया जाता है।

अतः मेरा केन्द्र सरकार से अनुरोध है कि पूरे चित्रकूट धाम क्षेत्र को आवागमन के लिए फ्री जोन घोषित कर दोनों राज्य सरकारों द्वारा एक संयुक्त कार्य बल इस हेतु नियुक्त किया जाए।

(xiv) Need to release funds for the proposed Light Metro Project in Kozhikode, Kerala

SHRI M.K. RAGHAVAN (KOZHIKODE): Kozhikode is a fast developing tier-II city with many hospital and educational hubs. The railway station has over 60,000 footfalls per day and operates one of the largest number of international flights. However, the city is badly deprived of proper modern transport facilities within the city.

There was a proposal for having mono rail facility but later changed to Light Metro scheme. Though some discussion has taken place, but progress for early implementation is still pending.

I understand that the Government of Kerala has already submitted the proposal and the Central Government is required to provide its share of 20% for the proposal.

I take this opportunity to request the Hon'ble Minister for Urban Development to kindly release the required funds so that the Light Metro project for Kozhikode becomes a reality.

(xv) Need to modernize the Tuticorin Airport in Tamil Nadu

SHRI J.J.T. NATTERJEE (THOOTHUKUDI): Tuticorin is a busy and productive port city known for rapid industrial progress in Tamil Nadu. Constructing a New Airport Terminal and to declare it as an international airport with frequent air services to Maldives, Sri Lanka, Far East and Middle east countries and as an International trans-shipment Air cargo Terminal is a pressing demand of various organizations of Tuticorin.

The present airport at Tuticorin needs to be developed. Airports Authority of India should acquire adequate land for its expansion and for future development. The runway is inadequate for operating Boeing and Airbus services and needs expansion to accommodate bigger international aircraft. An advanced satellite based automatic dependent surveillance broadcast system (ADS-B) Doppler VOR systems is needed to improve operational efficiency and safety. Instrumental Landing System (ILS) be installed with night landing facilities. Further, permission to start services from and to Tuticorin needs to be granted for private operators and Air India with re-fuelling facility.

(xvi) Need to set up a Kendriya Vidyalaya at Mayiladuthurai in Tamil Nadu

SHRI R.K. BHARATHI MOHAN (MAYILADUTHURAI): Mayiladuthurai is an economically and educationally backward district of Tamil Nadu. The children of this district have been deprived of studying in Kendriya Vidyalya (KV) school. Hence, I request the Hon'ble Minister of Human Resource and Development to take necessary action to open a Kendriya Vidyalaya School in Mayiladuthurai in my constituency, Tamil Nadu. It is also requested to introduce 'Tamil' as one of the subjects in the curriculum of KV in Tamil Nadu and I also urge upon the Government to make 'Tamil' as one of the medium of instruction in all KV Schools across the country.

(xvii) Regarding situation arising out of unrest in Nepal caused by Madhesis and Tharus agitation in protest against new Nepali Constitution

PROF. SAUGATA ROY (DUM DUM): The situation on Indo-Nepal border which covers five Indian States, Sikkim, West Bengal, Bihar, Uttar Pradesh and Uttarakhand is causing concern. Nepal promulgated a new constitution on September 20, 2015. This promulgation was met by protest from certain ethnic groups including Madhesis and Tharus belonging to Terai Region of Southern Nepal. Since September various entry exit points on Indo-Nepal border had been blocked due to the unrest and protest by these groups. This has affected supply of fuel, food and medicines in Nepal. The Government of India has expressed concern over the protest. The main reason for protest by Madhesis who have social, cultural and religious links with India living across the border are as under .

(1) Dilution of political representation;

(2) Discrimination in context of citizenship; and

(3) Provincial Boundaries.

India has recommended to the UNHRC in November, 2015 that Government of Nepal should accommodate all sections in the constitution building process. We must step up our diplomatic efforts so that Government of Nepal comes around and peace is restored.

(xviii) Need to improve the status of Junior Engineers in Indian Railways

SHRI BALBHADRA MAJHI (NABARANGPUR): Junior Engineers are the unsung heroes of Indian Railways. If one crore people are safely travelling on train every clay, it is because of the untiring work of these engineers be they, Civil engineers, looking after track, signal & Telecom Engineers looking after signalling and telecommunication, Mechanical Engineers looking after coaches, wagons and diesel engines or Electrical Engineers looking after Electrical Engines, Overhead Electrical lines, lighting and AC of coaches. Negligence of anybody at any point of time can cause disaster.

However, over the years, their pay packages have been reduced and social status within Railway fraternity diminished.

It is a pity that in Railway Diploma Engineer is recruited as Junior Engineer and Degree Engineer is recruited as Senior Section Assistant Engineers. Diploma, Junior Engineer can become Assistant Engineers only after becoming senior Section Engineer. This takes not less than 5-10 years for Junior Engineer to reach SSE and to become Assistant Engineer there is no guarantee.

In other Departments only Diploma Engineers are taken as Junior Engineers and in 5 years they become Assistant Engineers.

In addition to the above, due to anomaly in 6th Pay Commission, the salary of Junior Engineer was kept at par with Nurses, Station Masters, who possess lesser qualification and are not technically qualified. Station Master gets next promotion as Station Manager (Gazetted).

Therefore, the pay anomaly is required to be sorted out immediately before the implementation of the 7th Pay Commission Report.

In addition, the JE, SSE and Assistant Engineers promoted from SSE be treated as Group ‘B’ officers.

(xix) Need for fresh look at our Pharmaceutical and Drug Policy

SHRI RAHUL SHEWALE (MUMBAI SOUTH CENTRAL): Recently Government has reviewed Bulk Drug and Pharmaceutical Policy, including import and its manufacture indigenously. We are totally dependent on China for most of drugs used in the pharmaceutical sector. India has imported bulk drugs and Active Pharmaceutical Ingredients (API) of over 38,000 crore from China in the last four years. Around 80 to 90% of most of these drugs are essential medicines and are imported from china only. Most of the APIs and bulk drugs imported are found to be substandard. This issue has to be settled at high level meetings of officers between the two countries. The alleged nexus of suppliers and buyers between two countries seems to be working in this trade. The Government should curb the monopolies of those importers and business houses in the Pharmaceutical field. Chinese Government is also supporting these business houses and restrict visas to the USFDA inspectors to delay inspections by USEDA and EDQM. I suggest that Indian Government should send Indian experts team to China for periodical inspection of the APIs and drugs supplies to India. Shri Ajit Doval, India's NSA has assessed India's near total dependence on China for APIs as a National Security Risk. In other words, China need not use military power to wage a war against India but to make our people so weak that they could not be able to resist China. China's planning is to suffocate India with reduced and sub-standard supplies of APIs. One sector that badly requires early implementation of our Prime Minister's dream project 'Make in India' is the Pharmaceutical Industry concerning the health of our countrymen.

I appeal to the Government that there is a need to review the Pharmaceutical and Drug Policy and make ourselves self-reliant in this field of APIs as we have the bulk of natural resources in medicine field.

(xx) Need to provide remunerative price to cotton growers for their produce in Andhra Pradesh and Telangana

SHRI Y.V. SUBBA REDDY (ONGOLE): The Objective of Cotton Corporation of India (CCI) is to help cotton farmers by ensuring remunerative price for their produce thereby protecting their interest. But, it is happening the other way round.

This season 77 lakh bales of cotton were produced in Andhra Pradesh and Telangana but CCI is avoiding purchase on flimsy grounds of 'more moisture content', even though there is a directive to purchase at higher moisture content.

CCI is purchasing only 20-25 lakh bales as compared to 87 lakh bales last year thereby creating problems for farmers who are resorting to distress sale and if they don't get their input cost, they ommit suicide.

The CCI was asked to open 43 centres in Andhra Pradesh but opened only 25 centres. I request to immediately open the remaining centres .

I request Government of India to extend pilot project undertaken in Maharashtra to Andhra Pradesh and Telangana wherein farmers sell their produce directly to traders and if amount is less than MSP, CCI will deposit difference amount in farmer bank account. This will reduce corruption. The payment to farmers should be made online in their accounts and CCI should purchase from farmers directly who have Pattadar Passbooks/identity Cards.

PROF. SAUGATA ROY (DUM DUM): Sir, may I be allowed to make a small mention under rule 377? My name is there. … (*Interruptions*)

HON. DEPUTY SPEAKER: They want to take up the next item.

… (*Interruptions*)

PROF. SAUGATA ROY : Let them take it up after that. I have a small matter. You may sometimes allow. … (*Interruptions*)

HON. DEPUTY SPEAKER: It is all right. Sometimes we are allowing but I have announced the laying of the matters now.

… (*Interruptions*)

PROF. SAUGATA ROY : So, next time when you are in the Chair, we can hope to raise our matters. … (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): I just want to bring to your kind notice something. How long will the Government take and how much time do they require? … (*Interruptions*) This is happening in spite of their having 282 Members and also their allies together with them. … (*Interruptions*)

Sir, NDA altogether has 352 or 353 Members. In spite of that…

HON. DEPUTY SPEAKER: Sometimes it happens.

SHRI MALLIKARJUN KHARGE : Not sometimes, on Friday also we cooperated. You know that.

HON. DEPUTY SPEAKER: There is Quorum in the House.

SHRI MALLIKARJUN KHARGE: It took five minutes to have Quorum in the House.… (*Interruptions*) This is unfair.… (*Interruptions*)

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Shri Kharge has raised a very valid point. It is always desirable that maximum number of Members of Parliament should be present in the House. We make every effort,

since we are from the Lok Sabha, that Members do come but it is after Lunch time. We have out of 282 a large strength but the Congress also has 45 Members and only four Members are present. They should also try to see that their Members' participation also take place.

14.06 hours

DISCUSSION UNDER RULE 193
Drought situation in various parts of the country

HON. DEPUTY SPEAKER: Hon. Members, as agreed to by the House, we may now take up Discussion under Rule 193 regarding drought situation in several parts of the country. The discussion has been admitted in the names of Shri Sankar Prasad Datta and Shri Janardan Mishra. Shri P. Karunakaran, on behalf of Shri Sankar Prasad Datta has since requested the hon. Speaker to allow Shri Jyotiraditya M. Scindia to raise the discussion on his behalf. If the House agrees, I may call Shri Scindia to initiate the discussion.

SEVERAL HON. MEMBERS: Yes, Sir.

श्री ज्योतिरादित्व माधवराव सिंधिया (गुना): उपाध्यक्ष महोदय, आज हम राष्ट्र की नींव के साथ जुड़े हुए मुद्दे पर चर्चा करना चाहते हैं। आज देश का किसान संकट की स्थिति से गुजर रहा है, किसान चक्रव्यूह का सामना कर रहा है। इसी परिप्रेक्ष्य में हम चर्चा करते हैं, हमारा देश समृद्धशाली देश जरूर है लेकिन उस समृद्धि को जानने के लिए इतिहास को समझना होगा जब तक हम इतिहास को नहीं समझेंगे तब तक वर्तमान को नहीं समझ पाएंगे। हमारे देश के राष्ट्रपिता महात्मा गांधी ने कहा था कि भारत का भविष्य गांवों में बसता है, उसी सोच और विचारधारा के साथ इंदिरा गांधी जी ने हरित क्रांति इस देश में लाई। प्रधानमंत्री राजीव गांधी जी दूध की क्रांति इस देश में लाए, उसी के आधार पर आज हमारा किसान समृद्ध बन चुका है। वर्ष 2008-09 में जब विश्व में आर्थिक संकट का वातावरण पैदा हो गया था, अमेरिका जैसा शक्तिशाली देश छिन्न-भिन्न हो चुका था लेकिन उस समय भारत पर कोई आंच नहीं आई। आर्थिक मोर्चे पर हमारा देश 8% की दर से वृद्धि कर रहा था, उसका एकमात्र कारण यही था कि हमारा ग्रामीण अंचल मजबूत था, हमारे किसान मजबूत थे। इस देश में जो इंटरनल कन्जप्शन हो पाई, वह ग्रामीण अंचल की साख और ग्रामीण किसान की मजबूती के कारण ही इस देश पर कोई आंच नहीं आई। वर्ष 2004 में यूपीए सरकार सत्ता में आई, हमारा मिशन किसानों को शक्तिशाली और आत्मनिर्भर बनाने का था, हमने कई कदम उठाए, लेकिन केवल चार कदमों का उल्लेख करना चाहता हूं, समर्थन मूल्य में वृद्धि करना, ऋण माफी योजना लागू करना और भारत निर्माण की योजना को लागू करना और ग्रामीण रोजगार योजना को लागू किया था। हमें इस देश का नागरिक होने का गर्व है कि आज भारत विश्व में दूध के उत्पादकों में पहले नम्बर पर

है। देश में 100 मिलियन टन दूध का उत्पादन होता है, आज भारत में 150 मिलियन टन सब्जी का उत्पादन होता है और विश्व में द्वितीय स्थान पर है, 255 मिलियन टन अनाज का उत्पादन होता है, इसमें हमारा देश तीसरे नम्बर पर है, यह सर्वविदित है कि अगर कोई देश की रीढ़ है तो वह किसान है। अगर हम पिछले 18 महीनों का इतिहास देखते हैं तो जहां एक तरफ किसान ओलावृष्टि, अतिवृष्टि और सूखे का सामना कर रहा है वहीं सरकार की गलत नीतियों के कारण किसान की कमर टूट रही है। सरकार का दायित्व ही नहीं बल्कि यह धर्म है कि वह किसान की रक्षा करे, किसान को समृद्धशाली बनाए, किसान को सशक्त बनाए, लेकिन आज सरकार धर्म से अधर्म की तरफ जा रही है। मुझे इस बात की बड़ी खुशी है कि अध्यक्ष महोदया और उपाध्यक्ष जी के संरक्षण में आज सदन में चाय पर चर्चा नहीं हो रही है, गाय पर चर्चा नहीं हो रही है बल्कि सूखे पर चर्चा हो रही है। मैं जब कुछ कहता हूं तो निशीकांत जी को बड़ी उत्तेजना होती है इससे उनमें भी स्फूर्ति आ जाती है और वे भी समृद्ध हो जाते हैं। इनर्जी इधर से उधर जा रही है, यह खुशी की बात है। इस तरफ जो 45 बचे हैं वे 280 का सामना कर लेते हैं, यही प्रजातंत्र का कमाल है, यहां एक आवाज हो और वहां 280 आवाज हो, उसका मुकाबला किया जा सकता है। यह शक्ति हमें संविधान ने दी है। आज देश का 50 प्रतिशत क्षेत्र अल्पवर्षा के कारण सूखे की चपेट में है, 18 राज्य इससे प्रभावित हो चुके हैं, 640 जिलों में से 302 जिले में इस वर्ष 20% कम वर्षा हुई है। अगर देशव्यापी आंकड़े हम देखें तो इस वर्ष 14% कम वर्षा हुई है, पिछले वर्ष 12% कम वर्षा हुई थी। विभिन्न राज्यों ने 180 जिलों को सूखा प्रभावित घोषित किया है जबकि वास्तव में इनकी संख्या कहीं कहीं ज्यादा है। हमारे कृषि मंत्री महोदय ने सदन के समक्ष आंकड़े रखे हैं, इन आंकड़ों के अनुसार करीब 190 लाख हेक्टेयर क्षेत्र प्रभावित हुआ है। छत्तीसगढ़ में 31,00,000 हेक्टेयर, कर्नाटक में 33,00,000 लाख हेक्टेयर, निशिकान्त जी, लाख और हजार में अंतर को समझिए, यही आपकी कठिनाई है। यदि आप इस अंतर को समझते तो आज किसान की यह स्थिति नहीं होती। आप लाख को हजार कर देते हैं और हजार का एक-दो कर देते हैं। वह आंकड़े भी मैं आपके सामने रखूंगा, आप कृपा करके सुन लीजिए। ...(व्यवधान) मैंने 190 लाख हैक्टेयर, कहा था, यह आंकड़ा आपके कृषि मंत्री जी ने स्वयं रखा है। यदि आप उनसे सहमत नहीं हैं तो आप उनसे पूछ लीजिए। मैं उन्हीं के द्वारा रखे गए आंकड़ें को पेश कर रहा हूं। अगर इसमें विरोधाभास है तो आप उनसे चर्चा कर लीजिए, इसमें मुझे कोई आपत्ति नहीं है, वैसे आप विरोधाभास करते ही रहते हैं। आप उसी तारतम्य को आगे चलाते रहिए।

उपाध्यक्ष महोदय, मैं कह रहा था कि हमारे कृषि मंत्री महोदय ने आंकडे पेश किये है कि 190 लाख हैक्टेयर भूमि सूखे से प्रभावित है। छत्तीसगढ़ में 31 लाख हैक्टेयर, कर्नाटक में 33 लाख हैक्टेयर, मध्य प्रदेश में 28 लाख हैक्टेयर, महाराष्ट्र में 53 लाख हैक्टेयर, ओडिशा में 9 लाख हैक्टेयर, तेलंगाना में

15 लाख हैक्टेयर और उत्तर प्रदेश में 22 लाख हैक्टेयर भूमि है। अगर इस 190 लाख हैक्टेयर में बाढ़ और ओलावृष्टि से प्रभावित भूमि को भी सम्मिलित करें, तो हमें इन आंकडों में 32 लाख हैक्टेयर भूमि अतिरिक्त सम्मिलित करनी पड़ेगी, मतलब पूरे देश के स्तर पर 222 लाख हैक्टेयर भूमि बाढ़, ओला और सूखे से प्रभावित हो चुकी है। अगर इन आंकडों को देखा जाये तो पूरे देश में 1 हजार 40 लाख हैक्टेयर खरीफ फसल का रकबा है, जिसमें से 20 प्रतिशत जमीन इन तीनों प्राकृतिक विपदाओं से आज प्रभावित हो चुकी है। अब समाधान क्या है?

उपाध्यक्ष महोदय, सात राज्यों ने केन्द्र सरकार के सामने चीख-चीख कर 25 हजार करोड़ रुपये की आर्थिक सहायता की मांग रखी है। छत्तीसगढ़ ने 6090 करोड़ रुपये, कर्नाटक ने 3831 करोड़ रुपये, मध्य प्रदेश ने 4822 करोड़ रुपये, महाराष्ट्र ने 4 हजार करोड़ रुपये, ओडिशा ने 1680 करोड़ रुपये, तेलंगाना ने 1550 करोड़ रुपये और उत्तर प्रदेश ने 2060 करोड़ रुपये की मांग केन्द्र सरकार के समक्ष रखी है। केन्द्र सरकार इस मामले में चुप्पी साधे हुए है। सरकार असहिष्णुता पर चुप्पी, ओलावृष्टि पर चुप्पी, अतिवृष्टि पर चुप्पी, सूखे पर चुप्पी साधे हुए है। वास्तविकता यह है कि ...(व्यवधान)

कृषि और किसान कल्याण मंत्री (श्री राधा मोहन सिंह) : उपाध्यक्ष महोदय, मैं विस्तार से उत्तर दूंगा। लेकिन मैं माननीय सदस्य के ध्यान में लाना चाहता हूं कि सरकार या मैं चुप नहीं हूं। यह मैं तत्काल आपके ध्यान में लाना चाहता हूं। सबसे पहले कर्नाटक ने हमें मेमोरेंडम भेजा। हमारी टीम वहां गयी और हमने उन्हें 1500 करोड़ रुपये की सहायता भेजी। अधिकतर राज्यों से हमारी टीम दौरा करके आयी है। ...(व्यवधान) मैं विस्तार से उत्तर दूंगा। ...(व्यवधान) लेकिन अभी आप सत्ता में नहीं हैं, सोये हुए हैं। इसका मतलब यह नहीं है कि हम सोये हुए हैं। ...(व्यवधान) हम जागे हुए हैं। ...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया: उपाध्यक्ष महोदय, अंग्रेजी में एक कहावत है-- 'There is many a slip between the cup and the lip.' यह सरकार घोषणाएं तो बहुत करती है। ...(व्यवधान) देश की जनता आज क्रियान्वयन चाहती है। ...(व्यवधान) यह सरकार घोषणाओं का पुलिंदा है। लेकिन यह सरकार क्रियान्वयन क्षमता में शून्य बटा शून्य हो चुकी है और उसका भी मैं उल्लेख करने वाला हूं। ...(व्यवधान) मंत्री जी कर्नाटक के बारे में छाती तानकर जो कह रहे हैं, तो उसकी 40 प्रतिशत राशि भी इन्होंने नहीं दी। इन्होंने जो नियम भी बनाये हैं, उनका भी मैं उल्लेख करूंगा।

उपाध्यक्ष महोदय, सूखे के पूर्व असमय वर्षा के आधार पर मार्च-अप्रैल में भी हमारी फसल बर्बाद हो चुकी थी। गेहूं, चावल और कपास के समर्थन मूल्य में वृद्धि न आने के आधार पर किसान वैसे ही परेशान था। अब सूखे ने उस किसान की कमर ही तोड़ दी। अगर हम इस बार रबी की फसल की बुआई के आंकडे

देखें, तो रकबा में जो बुआई हुई है, उसमें बहुत कमी आ चुकी है। गेहूं के क्षेत्र में 20 प्रतिशत, दाल के क्षेत्र में 12 प्रतिशत की कमी और दलहन के क्षेत्र में करीब 13 प्रतिशत की कमी आयी है। देश में खाद्यान्न सुरक्षा को लेकर भी संकट के बादल मंडरा रहे हैं। जहां एक तरफ किसान सूखे, ओलावृष्टि और अतिवृष्टि का सामना कर रहा है, वहीं दूसरी तरफ महंगाई की दूसरी मार किसान के ऊपर पड़ रही है। दाल का दाम 200 रुपए देख लीजिए, प्याज और टमाटर का दाम देख लीजिए। हिंदी में कहावत है - घर की मुर्गी दाल बराबर। माननीय प्रधानमंत्री जी ने चुनाव के समय देश की जनता को कहा था - न खाऊंगा और न खाने दूंगा। आज वही स्थित पूरे देश में निर्मित हो चुकी है। वर्ष 2004 से वर्ष 2014 तक समर्थन मूल्य में वृद्धि आई है। कांग्रेस सरकार भारी वृद्धि लेकर आई थी और इसके आधार पर पैदावार भी बढ़ी थी। जब पैदावार बढ़ी तो गरीबी उन्मूलन पर भी इसका प्रभाव पड़ा क्योंकि उत्पादन में बढ़ोतरी हुई और कृषि क्षेत्र में मजूदर की विकास दर में बढ़ोतरी आई थी। लेकिन पिछले 18 महीने में क्या स्थिति हुई? अगर हम कृषि विकास दर को देखें तो हमने सरकार से निकलने के समय विरासत में कृषि की विकास की दर 4.7 प्रतिशत छोड़ी थी। 18 महीने में कृषि की विकास दर पिछले वर्ष 70 प्रतिशत गिर चुकी है, 1.1 प्रतिशत तक आ गई। क्या यह सरकार के देश की जनता के लिए अच्छे दिन हैं? माननीय प्रधानमंत्री द्वारा बातें की जाती हैं कि हम देश में डबल डिजिट ग्रोथ लेकर आएंगे। अगर हम डबल डिजिट ग्रोथ चाहते हैं तो वह तभी संभव हो पाएगा, जब कृषि की विकास दर कम से कम 4 प्रतिशत होगी। इसके बिना यह संभव नहीं हो पाएगा।

महोदय, अब हम ग्रामीण क्षेत्र को देखें, वर्ष 2014 में ग्रामीण मजदूरी वृद्धि दर 20 प्रतिशत थी। 15 महीने में, सितंबर 2015 का आंकड़ा है कि कृषि मजदूरी की विकास दर 20 प्रतिशत से 3.3 प्रतिशत हो गई है। अब कृषि के निर्यात को देखें, वर्ष 2004 में कृषि का निर्यात 7 बिलियन डॉलर था। दस साल में 7 बिलियन डॉलर से हमने निर्यात को बढ़ाकर 42 बिलियन डॉलर यानी छः गुना बढ़ा कर दिया। पिछले 15 महीने में कृषि निर्यात में गेहूं, चावल और मक्का फसलों के उत्पादन में 29 प्रतिशत गिरावट आ चुकी है यानी 145 लाख टन की गिरावट केवल इन तीन फसलों के निर्यात के क्षेत्र में हुई है। आज समय की क्या मांग है, समय की मांग है कि हम किसान का ढांढस बढ़ाएं, किसान के साथ संकट के समय खड़े रहें। इसके लिए हमें नई योजनाएं लानी होंगी, नई नीति लानी होगी, नई सोच लानी होगी और इनका क्रियान्वयन करना होगा। उदाहरण के तौर पर चाहे हम मनरेगा की ओर देखें या समर्थन मूल्य में वृद्धि को देखें। मनरेगा विश्वरूपी सबसे बड़ी रोजगार की योजना ग्रामीण क्षेत्र में स्थापित हो चुकी है, सारे आर्थिक विशेषज्ञ कहते हैं लेकिन दुर्भाग्य से माननीय प्रधानमंत्री कहते हैं कि यह कांग्रेस की विफलताओं का प्रतीक है और इसे मैं गांव-गांव तक ले जाऊंगा। माननीय प्रधानमंत्री जी के इस वक्तव्य के बाद सरकार क्या करती है? इसी सरकार का ग्रामीण विकास मंत्रालय एनसीएएआर (नेशनल काउंसिल आफ एप्लाइड इकोनामिक

रिसर्च) के साथ मिलकर वर्ष 2015 में रिपोर्ट निकालता है जिसमें उल्लेख किया जाता है कि केवल महात्मा गांधी रोजगार गारंटी योजना के आधार पर देश में 32 प्रतिशत गरीबी कम हुई। वही रिपोर्ट उल्लेख करती है कि अकेले इस योजना ने डेढ़ करोड़ लोगों को गरीबी की रेखा से बचाया है। मध्य प्रदेश के मुख्यमंत्री कहते हैं आजादी के बाद अगर सबसे अग्रणीय देश में योजना रही है तो वह महात्मा गांधी रोजगार गारंटी योजना रही है। यही सरकार अपने एक साल के बुलेटिन में निकालती है सरकार से सबसे बेहतरीन सक्सेस स्टोरी अगर देश में है तो वह महात्मा गांधी रोजगार गारंटी योजना है। अगर यह यू-टर्न नहीं है तो क्या है? अगर यह सच्चाई है तो आप बता दीजिए कि सच्चाई क्या है? अगर यह सच्चाई है तो मैं तीन प्रश्न करना चाहता हूं। आपने इस योजना के बजट के प्रावधान को कम क्यों किया? ...(व्यवधान) उन्होंने माना कि कम हुआ है, डिमांड बेस्ड है। निशिकांत जी, आप इकोनॉमिक अर्थशास्त्र समझते हैं।...(व्यवधान) आपको मालूम है डिमांड बेस्ड है। पूरे देश में व्यापक सूखा है, ओलावृष्टि है और आप कह रहे हैं कि 3200 करोड़ रुपये कम किया तो ठीक किया। मुझे तो आश्चर्य है कि मैं आपका एक अर्थशास्त्र के आधार पर मान-सम्मान करता हूं और आप सदन के सामने ये स्टेटमेंट दे रहे हैं।...(व्यवधान) इतना भी ज्यादा बुरा डिफेंस आप मत करिए।

प्रश्न यह है कि बजट का प्रावधान क्यों कम किया गया? प्रश्न यह है कि जो पिछले वर्ष 232 पर्सनडेज रहा, क्योंकि उसमें पुरुष और महिलाएं दोनों काम करती हैं। महिलाओं को भी मान-सम्मान के दृष्टिकोण से देखा जाना चाहिए और यह जो मैनडेज-मैनडेज हम लोग कहते हैं, इसको बदलना चाहिए और पर्सनडेज हमें बनाना चाहिए। 232 करोड़ के जो पर्सनडेज थे, वे आज 45 प्रतिशत घटकर 132 करोड़ क्यों हो गया? सूखे का वातावरण, ओलावृष्टि का वातावरण, बाढ़ का वातावरण और पर्सनडेज को आपने घटा दिया। इसलिए मैं प्रश्न पूछना चाहता हूं कि आपके पेमेंट में आज डिले क्यों हो रहा है? इस सदन के पटल पर मेरे प्रश्न के उत्तर में आपके मंत्री ने स्वयं माना है कि 72 प्रतिशत डिले हुई है। ...(व्यवधान) इतना कि सर्वोच्च न्यायालय ने आपसे प्रश्न भी कर लिया, फटकार लगा दी कि 3200 करोड़ रुपये का जो डिलेड पेमेंट है, वह जल्दी से जल्दी आप दिलवाइए और उसका आज भी जवाब नहीं दिया गया। देश के तीन मुख्य मंत्रियों-राजस्थान, मध्य प्रदेश और उड़ीसा के मुख्य मंत्रियों ने आपको चिट्ठी लिखी है कि आपका पेमेंट डिले हो रहा है और आप जल्द से जल्द दो। इसीलिए आज यह देश की जनता इस योजना के तहत भी आपसे प्रश्न करना चाहती है। असलियत यह है कि देश के किसानों के साथ यह क्रूर मजाक किया जा रहा है। यह दर्शाता है कि सरकार की नीति और नीयत, चाल और चरित्र, कथनी और करनी में कितना अंतर है। इसी के साथ समर्थन मूल्य का मुद्दा भी जुड़ा हुआ है।

प्रधान मंत्री महोदय ने अपने कैम्पेन के दौरान 6 अप्रैल 2014 को कहा था और मैं उनको कोट करूंगा: ''क्यों हमारे किसानों को उचित दाम नहीं मिलता? क्या उन्होंने काम नहीं किया?'' यह प्रश्न प्रधान मंत्री ने ट्विटर के आधार पर 6 अप्रैल 2014 को वर्तमान यू.पी.ए. सरकार से किया था। घोषणा-पत्र में भाजपा ने लिखा था कि स्वामीनाथन कमेटी की रिपोर्ट के आधार पर हम यह करेंगे कि उत्पादन लागत के ऊपर 50 प्रतिशत एम.एस.पी. का मार्जिन रखा जाएगा और 21 फरवरी 2015 को, 8 महीने सरकार में आने के बाद अटॉर्नी जनरल सर्वोच्च न्यायालय में सरकार के पक्ष में जवाब देते हैं कि यह तो मायाजाल है। यह कभी संभव ही नहीं हो पाएगा। अगर सरकार ऐसा उलटफेर करेगी तो किसानों का क्या होगा? वास्तविकता यह है कि अगर हम एम.एस.पी. की स्थिति को देखें, वर्ष 2013-14 में देशी कपास के समर्थन मूल्य में वृद्धि। यू.पी.ए. सरकार ने 100 रुपये की थी। इस सरकार ने केवल 50 रुपये की है। तूर और अरहर के क्षेत्र में देखें तो 450 रुपये एम.एस.पी. में बढ़ोतरी यू.पी.ए. सरकार लेकर आई थी, इस सरकार ने केवल 75 रुपये की। ...(व्यवधान) यानी 15 प्रतिशत। मूंग के क्षेत्र में 100 रुपये हम लेकर आए थे, यह सरकार केवल 50 रुपये लेकर आई है। मकई के क्षेत्र में 135 रुपये लेकर आए थे। यह सरकार केवल 15 रुपये। बाजरा के क्षेत्र में 75 रुपये यू.पी.ए. सरकार लेकर आई थी और यह सरकार केवल 25 रुपये तथा काली सोयाबीन

के क्षेत्र में तो आश्चर्यजनक वृद्धि यानी 300 रुपये हम समर्थन मूल्य में वृद्धि लेकर आए थे, यह सरकार शून्य बटा शून्य लाई है। मूंगफली में 300 रुपये हम लेकर आए थे, 30 रुपये यह सरकार लेकर आई है।

वातावरण यह है कि जहां प्रधान मंत्री जी कहते हैं कि हम कोआपरेटिव फैडरेलिज्म में विश्वास रखते हैं। भारत तभी सशक्त होगा, जब हर राज्य सशक्त होगा। यह कथनी और करनी देखिए कि सरकार में आने के बाद पहला आदेश जो इस भाजपा की सरकार ने दिया, वह यह दिया कि जिस राज्य में बोनस किसान को दिया जाएगा, उस राज्य से फूड कॉरपोरेशन ऑफ इंडिया खरीददारी पूरी तरह से बंद कर देगी। बोनस की प्रक्रिया समाप्त कर दी और को-ओपरेटिव फेड्रेलिज्म की बात की जाती है। मेरी संवेदना मंत्री जी के साथ है कि कृषि मंत्रालय के बजट में 15 प्रतिशत कटौती की है। राष्ट्रीय कृषि विकास योजना में दस हजार करोड़ रुपयों से साढ़े चार हजार करोड़ रुपए, करीब 55 प्रतिशत की कटौती की है। किसान कैसे मजबूत हो पाएगा? आज हम किस तरह के कदम उठाने की सरकार से आशा करते हैं? नौ राज्यों ने अपने इलाकों को सूखाग्रस्त घोषित किया है। सात राज्यों ने 25 हजार करोड़ रुपयों की मांग रखी। अप्रैल के महीने में प्रधानमंत्री जी ने कहा था कि मैं नियम बदल रहा हूं। पचास प्रतिशत नुकसान पर मुआवजे के मापदंड में कमी करके 33 प्रतिशत नुकसान होने पर मुआवजा देने की घोषणा की थी, लेकिन वह घोषणा आज तक केवल घोषणा ही रही है। आज जमीन स्तर पर न मुआवजा, न सर्वे और कुछ नहीं हो पाया है इसलिए हम कहते हैं कि यह सूट-बूट की सरकार है।

उपाध्यक्ष महोदय, दिवाली का त्योहार निकल गया, दशहरे का त्योहार निकल गया। ईद का त्योहार निकल गया। ...(व्यवधान)

श्री राधा मोहन सिंह : उपाध्यक्ष महोदय, मैं कुछ कहना चाहता हूं।...(व्यवधान)

HON. DEPUTY SPEAKER: Mr. Minister if you want say anything, you can say.

...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : आप लोग मंत्री जी को जवाब देने दीजिए। वे देश के कृषि मंत्री हैं, वे स्वयं उत्तर देने में सक्षम हैं।...(व्यवधान)

श्री राधा मोहन सिंह : महोदय, मैं आपकी बातों को गलत नहीं कहूंगा, लेकिन आपकी असत्य बातों को सुनने का मेरे पास धैर्य है, क्योंकि मुझे अभी जवाब देना है। लेकिन यह कहना असत्य की सीमा को पार करना है कि प्रधानमंत्री जी ने जो घोषणा की, वह सही नहीं है क्योंकि कर्नाटक को इसी आधार पर बहुत बड़ी राशि दी गई। वह राशि उन्हीं नार्मस के आधार पर दी गई है जिनके बारे में प्रधानमंत्री जी ने घोषणा

की थी। आप असत्य भी बोलिए तो एक मर्यादा के अंदर बोलिए ताकि हम सहन के साथ सुन सकें। आपने असत्य बोलने की मर्यादा पार कर ली है, इसलिए मुझे मजबूरी में बोलने के लिए खड़ा होना पड़ा।

श्री ज्योतिरादित्य माधवराव सिंधिया : उपाध्यक्ष महोदय, मैं मंत्री जी का सम्मान करता हूं। जब कटोरी दुख से पूरी तरह भर चुकी हो और उसकी तुलना हम एक बूंद से करें। अगर ये समझते हैं कि आज देश का हर किसान सरकार के समाधान के साथ खुश है, तो फिर ये मायाजाल में अपना जीवन जी रहे हैं।...(व्यवधान) हमारा दायित्व है कि हम जनता की आवाज उठाएं और वह आवाज हम उठाएंगे। अगर ये समझते हैं कि देश के सारे किसान इनकी नीतियों से खुश हैं तो बिहार में इन्हें जवाब मिल गया है।...(व्यवधान) गुजरात में इन्हें जवाब मिल गया है और आने वाले समय में भी इन्हें जवाब मिलता ही जाएगा।

उपाध्यक्ष महोदय, हमने अभी दिवाली मनाई, दशहरा मनाया और ईद भी मनाई है लेकिन किसान के घर में एक दीप नहीं जला है। किसान दो सूखे का सामना कर चुका है। ओलावृष्टि और अतिवृष्टि का सामना भी हमारे देश का किसान कर चुका है लेकिन राहत के लिए किसान आज भी सरकार की तरफ ताक रहा है। हमारी अपेक्षा है कि आज बिजली का बिल और बैंक का कर्ज सरकार माफ करे। चुनाव आता है तो आप छाती तान कर चिल्लाते हैं।...(व्यवधान) मैं वह बात नहीं कहूंगा क्योंकि मैं व्यक्तिगत टिप्पणी कभी नहीं करता हूं।...(व्यवधान) मुझे मालूम है कि रीअर व्यू मिरर से आपका ध्यान नहीं हटेगा, इसलिए गाड़ी का एक्सीडेंट हो जाएगा।...(व्यवधान) आपको मौका दिया गया है, आप कृपया देश को सुदृढ़ बनाओ और लोगों की बातों को सुन लो।...(व्यवधान) आप कहना चाहते हैं तो आप कहें, मैं बैठ जाता हूं।...(व्यवधान) मैं माफी चाहता हूं रीअर व्यू नहीं है बल्कि सैल्फी है क्योंकि टेक्नोलोजी के आधार पर आगे जा रहे हैं।

अभी भी मैं अतीत की बात कह रहा हूँ। लेकिन जब चुनाव होता है, तो भाजपा के लोग कहते हैं कि 'भाजपा का कहना साफ, हर किसान का कर्जा माफ।' ...(व्यवधान) बहुत सारे चुनावों में आपने कहा है। ...(व्यवधान) मैं आपके लिए रिकॉर्ड निकाल दूँगा। ...(व्यवधान) भाई, यदि कर्जा माफ करना सीखना है, तो मेरी नेत्री श्रीमती सोनिया गांधी से सीखो, जिन्होंने 72 हजार करोड़ रुपये किसानों का कर्जा माफ किया। केवल घड़ियाली आँसू बहाने से कोई फर्क नहीं पड़ने वाला है। ...(व्यवधान) कोई मंत्री-संतरी आज तक खेत-खलिहानों में नहीं गया। वास्तविकता यह है। सरकार का दायित्व होना चाहिए कि अपने-आप, अपनी आत्मा की पुकार को सुनकर किसान तक पहुंचे। लेकिन जब मेरे राज्य में हाहाकार मचा था, तब सारे मंत्री पहुंचे और वह भी बंगला और फाइव-स्टार होटलों में रहकर उन्होंने सूखा पर्यटन किया। ...(व्यवधान) गणेश सिंह जी सुन लीजिए।...(व्यवधान)

श्री गणेश सिंह (सतना) : मैं भी मध्य प्रदेश का हूँ, इसलिए बोल रहा हूँ। ...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : इस वातावरण में बिजली के बिल की वसूली की जा रही है। किसानों को बिजली नहीं मिल रही है। ...(व्यवधान) किसानों को चौबीस घंटे बिजली मिल रही है? ...(व्यवधान) मध्य प्रदेश में मिल रहा है? ...(व्यवधान) आप मुझे ले चलिए, कौन-से गांव में चौबीस घंटे बिजली मिल रही है, मैं अपना नाम बदलने के लिए तैयार हूँ।...(व्यवधान) मैं आपके साथ जाने के लिए तैयार हूँ। ...(व्यवधान) आपके मुख्यमंत्री ने तो प्रदेश में बिहार के चुनाव में कह दिया कि 1200 रुपये दो और पूरे साल बिजली लो। ...(व्यवधान) इतना बड़ा असत्य हमने कभी नहीं सुना है, जो मध्य प्रदेश के मुख्यमंत्री ने कहा है।...(व्यवधान)

HON. DEPUTY SPEAKER: Sh. Scindia ji, Please address the chair.

...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : उपाध्यक्ष महोदय, मैं क्षमा चाहता हूँ, मुझे आपकी तरफ देखकर बात कहनी चाहिए। जहाँ मैं गलत हूँ, वहाँ मैं अपनी गलती मानता हूँ।

बिजली तो नहीं मिल रही है, लेकिन बिजली का बिल तीन गुणा लिया जा रहा है। जो गरीब किसान उस बिजली के बिल का भुगतान नहीं कर पाता है, उसकी पूरी सम्पत्ति तहसीलदार के द्वारा कुर्क की जाती है और उसे जेल की सलाखों के पीछे डाला जाता है। हम मांग करते हैं कि जल्द से जल्द मुआवजे की राशि मिलनी चाहिए और बीमा की राशि भी मिलनी चाहिए। ...(व्यवधान) नन्द कुमार जी कृपा करके बैठ जाइए। मैं यील्ड नहीं कर रहा हूँ।...(व्यवधान)

HON. DEPUTY SPEAKER: Sh. Scindia ji, Please address the chair.

...(व्यवधान)

श्री ज्योतिरादित्य माधवराव सिंधिया : मुआवजा जल्द से जल्द मिलना चाहिए और बीमा-राशि जल्द से जल्द मिलनी चाहिए। किसानों ने बीमा राशि भरी, पर उनके होश उड़ गये, जब बीमा-राशि के आधार पर सूखा और ओला-वृष्टि की चपेट में 710 रुपये प्रिमियम दिया और उसे केवल 18 रुपये वापस मिले। वह 18 रुपये भी उनको सहकारिता बैंक के कर्ज को चुकाने के लिए देना पड़ा। केन्द्र सरकार और राज्य सरकार की संवेदनशीलता इसी बात का प्रमाण है कि सूखा अगस्त महीने में हुआ और नवम्बर के महीने में केन्द्र की टीम वहाँ सर्वेक्षण करने जा रही है। जब यूपीए की सरकार थी, तब मध्य प्रदेश के मुख्यमंत्री ने सूखे के मामले में एसी पंडाल में अपने मंत्रिमंडल के साथ धरना किया था और संसद तक आए थे। अब जब सूखा है, तो वे क्यों मौन व्रत धारण किये हुए हैं, वे क्यों नहीं वहाँ धरना करते हैं और संसद तक अपने

मंत्रिमंडल को लेकर आते हैं? ...(व्यवधान) यह प्रश्न मैं पूछना चाहता हूँ। ...(व्यवधान) जहाँ तक हम राज्य सरकार की बात करते हैं, वहाँ केन्द्र सरकार की संवेदनशीलता पर भी मैं चर्चा करना चाहता हूँ।...(व्यवधान) इतने उत्तेजित मत होईए, थोड़ी सहनशीलता रखिए। ...(व्यवधान) मैं केन्द्र सरकार की सहनशीलता की बात करना चाहता हूँ।...(व्यवधान) इस साल केन्द्र सरकार ने नया नियम निकाला है। वह यह है कि यदि कहीं पर भी प्राकृतिक आपदा होगी, तो पहले राज्य आपदा कोष की राशि इस्तेमाल की जाएगी, उसके बाद केन्द्र सरकार के पास आईए। यदि केन्द्र सरकार पैसे देगी, तो एक साल में एक ही आपदा के लिए पैसे दिये जाएंगे। एक साल के अंदर दुबारा पैसे नहीं दिये जाएंगे। यह केन्द्र सरकार की नीति है। इसका क्या मतलब है? इसका मतलब यह है कि जो प्रधानमंत्री जी कहते हैं - सबका साथ-सबका विकास, उसके साथ एक एस्ट्रिक मार्क लग गया, स्टार मार्क लग गया है कि नीति और नियमों के आधार पर अर्थात टर्म्स एंड कंडीशन्स एप्लाई। जैसे जब हम लोग कोई प्रोडक्ट लेते हैं, उस पर लिखा होता है। जो केन्द्र सरकार की नीति है, वही प्रदेश सरकार की नीति है। हमारे मुख्यमंत्री जी कहते हैं कि किसान मेरा भगवान है और मैं उनका पुजारी हूं, लेकिन वहां भी स्टार मार्क लगा हुआ है - टर्म्स एंड कंडीशन्स एप्लाई। क्या टर्म्स एंड कंडीशन्स हैं? मध्य प्रदेश ने सूखे पर एक नई नोटिस, नया आदेश निकाला है। मध्य प्रदेश शासन, राजस्व मंत्रालय भोपाल के ज्ञापन दिनांक 06 नवम्बर, 2015 के दिए गए निर्देश के परिपालन एवं प्राकृतिक आपदा में फसलों के नुकसान के लिए, ओलावृष्टि, अतिवृष्टि, असामयिक वर्षा एवं सूखे के कारण फसलों की हानि होने पर आर्थिक सहायता प्रदान किया जाना है। निम्नानुसार खातेदारों को राहत राशि की पात्रता नहीं होगी : नम्बर एक - शासकीय सेवक। नम्बर दो- सेवानिवृत्त शासकीय सेवक। नम्बर तीन- व्यापारी। नम्बर चार- प्राइवेट स्कूल संचालक। नम्बर पांच - पेट्रोल पम्प संचालक। नम्बर छः - गैस एजेंसी संचालक। नम्बर सात - पुजारी अथवा धार्मिक स्थान में सेवारत। नम्बर आठ - अतिक्रमिक। नम्बर नौ- पदाधिकारी, समस्त राजनीतिक दल। नम्बर दस - सेवा भूमि। नम्बर 11- पटेल। नम्बर 12 - दूध डेयरी संचालक। नम्बर 13 - आयकर एवं वृत्तकर दाता। नम्बर 14- समस्त प्रकार के बड़े दुकानदार। नम्बर 15 - ट्रैक्टर या चार पहिए वाहन वाला। नम्बर 16- खेती या अतिरिक्त अन्य कोई धंधा। नम्बर 17- क्रीमी लेयर के अंतर्गत आने वाले खातादार। उपाध्यक्ष महोदय, सबसे आश्चर्यजनक है नम्बर 18 - अन्य। अर्थात कौन बचा? इसी के साथ कहा गया है :

> "सर्वदल को आदेशित किया जाता है कि उक्त खातेदारों को राहत वितरण सूची में शामिल नहीं किया जाए। यदि किसी प्रकार की त्रुटि पाई जाती है तो सम्बन्धित सर्वदल पर अनुशासनात्मक कार्रवाई की जाएगी।"

उपाध्यक्ष महोदय, अगर यह स्थिति होगी तो कौन बचेगा? वास्तविकता है कि समय बीत रहा है और किसान का ढाढस खत्म हो रही है। आज किसान आत्महत्या की कगार पर है। नेशनल क्राइम रिपोर्ट ब्यूरो ने यह बताया है कि पांच राज्यों में से तीन राज्य जहां सबसे ज्यादा किसान आत्महत्या कर रहे हैं, वे राज्य महाराष्ट्र, छत्तीसगढ़ और मध्य प्रदेश हैं, ये तीनों राज्य भाजपा शासित राज्य हैं जहां 70 प्रतिशत आत्महत्याएं हुई हैं। सरकार ने दो हेक्टेअर फसल तक मुआवजे का नियम बना दिया है, जिसके आधार पर 50 प्रतिशत किसान इसके दायरे से बाहर हो चुके हैं। वास्तविकता यह है कि जब हम आंकड़ों की बात करें, मैं तू-तू, मैं-मैं में नहीं लगना चाहता, मैं समझता हूं कि अगर एक किसान ने भी आत्महत्या की है तो वह हमारे माथे पर कलंक है। जो आंकड़े आपने पेश किए हैं, समय की सीम है, इसलिए मैं उसमें नहीं जा रहा हूं, लेकिन उसमें अगर आप स्पष्टीकरण चाहते हैं तो यह वास्तविकता है कि 12360 किसानों ने पिछले वर्ष आपके शासनकाल में आत्महत्या की।...(व्यवधान) हमारी सरकार के समय 11700 किसानों ने आत्महत्या की। इसीलिए मैंने कहा कि मैं तू-तू, मैं-मैं में नहीं पड़ना चाहता। आपके शासन काल या हमारे शासन काल में अगर एक भी किसान ने आत्महत्या की तो वह माथे पर कलंक है, इसमें कोई दो राय नहीं है। हरियाणा के कृषि मंत्री और तीन बार किसान मोर्चा के अध्यक्ष रहे, ...*का एक वक्तव्य है :

> "आत्महत्या एक अपराध है भारतीय कानून के हिसाब से। ऐसे लोग कायर होते हैं और सरकारी जैसी संस्था ऐसे कायर आदमी के साथ, ऐसे अपराध के साथ नहीं खड़ी हो सकती।"

अगर यह आपत्तिजनक भाषा नहीं है तो फिर क्या है? वास्तविकता यह है कि सुख के समय में हम किसान के साथ रहें या न रहे, लेकिन दुख के समय में किसान के साथ कन्धे से कन्धा लगाकर दुख बांटने का काम करना चाहिए। वास्तविकता यह भी है कि सूखे का वातावरण है, ओलावृष्टि, अतिवृष्टि है, लेकिन जहां किसान पस्त वहीं मध्य प्रदेश के मुख्यमंत्री और प्रधानमंत्री विदेशों में मस्त। आज यह स्थिति उत्पन्न हो चुकी है। हम चाहते हैं कि सरकार अपनी कुम्भकर्ण वाली नींद से उठे। इस देश में दो स्तम्भ हैं - जवान और किसान। इसीलिए लाल बहादुर शास्त्री जी का नारा था - जय जवान और जय किसान। आज जवान पिट रहा है बेरोजगारी- महंगाई से और किसान पिट रहा है सरकार की गलत नीतियों से। हम 'मेक इन इंडिया' की बात करते हैं, 'मेक इन इंडिया' कैसे सम्भव हो पाएगा, जब तक आप 'मेकर्स ऑफ

* Expunged as ordered by the Chair.

इंडिया' को सशक्त नहीं बनाएंगे, समृद्धशाली नहीं बनाएंगे। मेरी आपसे अपील है कि उन मेकर्स ऑफ इंडिया को सम्मान दो, मान दो और उन्हें शक्तिशाली बनाओ।

उपाध्यक्ष जी, अंत में मैं शमीम जयपुरी की दो पंक्तियों को यहां सुनाकर अपनी बात समाप्त करना चाहूंगा।

सबको बुलंदियों का सलीका नहीं शमीम,
वो सिर पर चढ़ रहे थे, लेकिन दिल से उतर गए।

श्री जनार्दन मिश्र (रीवा) : उपाध्यक्ष जी, मैं आपको धन्यवाद देता हूं कि आपने मुझे इस गम्भीर चर्चा में भाग लेने का मौका दिया। इस सदन में दो विषय चर्चा के लिए विचारार्थ थे, सूखा और महंगाई। सदन में पहली सूखे पर चर्चा हो रही है, यह जरूरी भी है, क्योंकि महंगाई सूखे की वजह है, सूखा पड़ता है तो महंगाई भी बढ़ने लगती है।

जहां तक सूखे का सवाल है, लगातार पिछली तीन फसलें अतिवृष्टि, ओलावृष्टि और सूखे की चपेट में आकर बुरी तरह प्रभावित हुई हैं और किसानों को नुकसान हुआ है। मौसम का मिजाज काफी बदल गया है। मौसम में यह परिवर्तन एक दिन में नहीं हुआ, एकदम से यह स्थिति नहीं पैदा हुई है। यह स्थिति लगातार 70 वर्षों से देश में प्राकृतिक वातावरण को बिगाड़ने से हुई है। इसका प्रमुख कारण अंधाधुंध जंगलों की कटाई और अंधाधुंध प्राकृतिक स्त्रोतों का दोहन भी है। इस वजह से मौसम में काफी परिवर्तन हो रहा है। यह कहना कि सूखे की वजह सरकार की विफलता है, ठीक नहीं है। मैं मानता हूं कि यह देश की विफलता है, इस देश की नीतियों की विफलता है। हमारे देश में सूखा और प्राकृतिक आपदाओं का जाल फैल गया है। इस जाल से बचने के लिए केवल राजनीति के चश्मे से देखने के बजाए पिछली नीतियों का विश्लेषण और आगामी नीतियों को राजनैतिक विचारधारा की दृष्टि से ऊपर देखकर चलना होगा। अगर ऐसा नहीं करेंगे तो देश प्राकृतिक आपदाओं से बच नहीं सकता और कोई बचा भी नहीं सकता।

जिस तरह की बातें इस बारे में कही जा रही हैं, वे केवल राजनैतिक संघर्ष की बातें हैं। मैं यहां राजनैतिक संघर्ष की बात नहीं करूंगा, न ही मैं भारतीय जनता पार्टी के पक्ष के रूप में कोई बात कहने जा रहा हूं। आज किसान आत्महत्या करने को क्यों मजबूर हो रहा है, इसके पीछे सबसे बड़ा कारण यह है कि नकदी फसलों और दाने के उत्पादन के अलावा किसान के अतिरिक्त संसाधन समाप्त हो चुके हैं। उसके पास सबसे बड़ा सहायक संसाधन पशुधन था, जो खत्म होने की कगार पर है। देश में दूध उत्पादन के बारे में ढिंढोरा पीटा जा रहा है कि बहुत ज्यादा दूध उत्पादन हमारे देश में हो रहा है। शायद सदन में हुक्मदेव नारायण यादव जी बैठे होंगे। मैंने संसद की कृषि संबंधी स्थाई समिति की बैठक में कहा था कि हमारा देश दूध उत्पादन में विश्व में नम्बर एक स्थान पर है या नहीं, इस पर विचार करना चाहिए। नीतियां कैसी बनीं, काम कैसे हुए, हमने जर्सी गाय का आयात किया। जो जर्सी गाय जीरो डिग्री सेल्सियस के तापमान में रहने वाली है, वह कैसे यहां 45 डिग्री सेल्सियस तापमान पर जिंदा रह सकती है। इस कारण हमारे देश में करीब-करीब जर्सी गाय खत्म हो रही है। पहले जहां गांवों में एक-एक घर में जर्सी गाय पाई जाती थी, आज एक भी नहीं बची। हमारे देश में देशी नस्ल की गाय जो पांच से 15 लीटर दूध देती हैं, वे बेचारी मारी-मारी फिर रही हैं।

हम उदाहरण देते हैं कि गीर नस्ल की गाय को ब्राजील ले गया और उससे वह देश अपने यहां 60 लीटर दूध का उत्पादन कर रहा है। क्या हम उस गीर की गाय पर कोई शोध वगैर नहीं कर सकते थे, क्या हम 60 लीटर दूध देने वाली देशी नस्ल की गाय का संरक्षण और संवर्द्धन नहीं कर सकते थे, लेकिन हम यह नहीं कर सके। यह राष्ट्रीय शर्म की बात है और जिन सरकारों ने इस पर कोई नीति नहीं बनाई और इस पर गौर नहीं किया,...* आज हमारी गाय आधा लीटर दूध या 40 मिलीग्राम दूध ही दे पाती हैं, जो कि अनुपयोगी है, अनुत्पादक है। वह अनुपयोगी है, अनुत्पादक है, इस वजह से आज किसान आत्महत्या कर रहे हैं, इसका और कोई दूसरा कारण नहीं है। आज हल बंद हो गये हैं, ट्रैक्टर का फैशन आ गया है। जिस किसान के पास एक एकड़ जमीन है, वह भी ट्रैक्टर से खेती करता है। वह मशीनों से अपने गेहूं और सोयाबीन की कटाई करता है। अब उसे क्या लाभ होगा। एक एकड़ के खेत में उसने किराये के ट्रैक्टर से चार बार जुताई करा ली, मशीन से दो बार कटाई-गहाई करा ली, उसे क्या मिलेगा। हल बंद हो गये, बैल खत्म हो गये। इस परम्परा को हमने खत्म किया है, हमने कभी ध्यान नहीं दिया कि यह परम्परा हमारे जीवन का अभिन्न अंग है और यह किसानी का प्राणतत्व है। इसे खत्म करने का काम जिन लोगों ने किया, जिस नीति ने किया, उन्हें इस देश में पैर रखने का अधिकार नहीं है। किसानों का सर्वनाश करने की नीतियां बनाई गईं। किसानों को आगे बढ़ाने का काम नहीं हुआ। जो लोग गांधी की बातें करते हैं, उन्होंने गांधी की गाय को खत्म किया, उन्होंने गांधी के बैल को खत्म किया, उन्होंने गांधी के हल को खत्म किया, उन्होंने गांधी की तकनीक को खत्म किया और इसी वजह से आज किसानों ने आत्महत्याएं की हैं, इसका और कोई दूसरा कारण नहीं है।

उपाध्यक्ष महोदय, विपत्ति का समय है, पता नहीं जो लोग आज यहां बड़ी-बड़ी बातें कर रहे हैं, वे लोग कभी किसानों के घर में गये कि नहीं गये। मैंने तीन सौ से ज्यादा गांवों में वर्षा सत्र और शीत सत्र के बीच में भ्रमण किया, तीन सौ से ज्यादा गांवों को मैंने अपनी आंखों से देखा है। किसान की फसल को बर्बाद होते हुए देखा है। अभी खरीफ की फसल की बुआई भी नहीं हुई है। जो आंकड़े राज्य सरकारों से आ रहे हैं, केन्द्र सरकार तो राज्य सरकारों के आंकड़ों पर निर्भर है, पता नहीं वे आंकड़े कितने सही या गलत हैं। लेकिन खरीफ की फसल की बुआई नहीं हुई है। मेरे खुद के जिले में 52 गांव ऐसे हैं, जहां एक दाना ज्वार और धान का नहीं बोया गया। आज यह स्थिति गांवों की है। आज इस स्थिति से बचने के लिए मैं केन्द्र सरकार को धन्यवाद दूंगा कि पिछले वर्ष हमारी रबी की फसल नष्ट हुई, गेहूं खत्म हुआ। जो गेहूं सात सौ रुपये क्विंटल भी बाजार में नहीं बिक सकता था, उसे केन्द्र सरकार ने 1450 रुपये प्रति क्विंटल खरीदा

* Not recoreded as ordered by the Chair.

और 33 प्रतिशत जिस खेत में नुकसान हुआ, उसको शत-प्रतिशत मानकर नुकसान की भरपाई हुई और गेहूं, चना, अरहर और धान खरीदा गया। इसलिए यह कहना कि उस निर्देश का पालन नहीं हुआ, मैं समझता हूं कि यह तथ्यों से परे की बात है।

उपाध्यक्ष महोदय, आज मौसम वैज्ञानिक कहते हैं कि तीन सौ जिलों में सूखा है। पिछले दिनों माननीय कृषि मंत्री जी का बयान आया था कि दो सौ जिलों में सूखा है, बाकी जिलों से रिपोर्ट मंगाई जा रही है। उत्तर प्रदेश और बिहार ने अभी रिपोर्ट नहीं भेजी है। आज भेजी है कि नहीं भेजी, मुझे मालूम नहीं है। परंतु मैं उन सभी राज्यों से अपील करना चाहूंगा, यहां सभी राज्यों के प्रतिनिधि बैठे हुए हैं, जिन जिलों को भू वैज्ञानिकों ने सूखाग्रस्त माना है, उन राज्य सरकारों से मेरा निवेदन है कि वे तत्काल अपने यहां की सर्वे रिपोर्ट भिजवायें, यदि न भी हो, तब भी भिजवायें, यदि कम हो तो भी भिजवायें। यह मापदंड कि एक सेंटीमीटर पानी अधिक बरसा या एक सेंटीमीटर पानी कम बरसा, इसका सवाल नहीं है। सवाल यह है कि किसान कैसे जीयेगा। आज कोई भूतलक्षी या भविष्यलक्षी योजनाओं की भी जरूरत नहीं है। आज जरूरत यह है कि इस वर्ष किसान जिंदा कैसे रहे, इस वर्ष किसान को राहत कैसे मिले, इस वर्ष किसान अपने खेत में अन्न का उत्पादन कैसे कर सके, आज इस पर विचार की आवश्यकता है। भविष्य में क्या होगा, केन्द्र सरकार की योजनाएं क्या हैं, उनसे भविष्य में कितना लाभ होगा या कितनी हानि होगी, इस पर आज विचार करने की जरूरत नहीं है, आज जरूरत है कि एक-एक किसान को कैसे राहत दी जाए। एक-एक मजदूर को कैसे राहत दी जाए। निश्चित रूप से आज लोगों को रोजगार देने की आवश्यकता है। महात्मा गाँधी राष्ट्रीय ग्रामीण रोजगार योजना मजदूरों के लिए एक साधन हो सकती है, लेकिन उसमें बहुत बैरिकेट्स हैं। जिसका जॉब कार्ड नहीं होगा, उसे मजदूरी नहीं मिलेगी। यह नियम इस योजना के प्रारम्भ काल से ही लागू है। मैं केन्द्र सरकार से अपील करना चाहूँगा कि उस नियम में परिवर्तन करे और जैसा मध्य प्रदेश सरकार ने अभी अंतरिम आदेश में कहा है कि जिसे काम चाहिए, उसे महात्मा गाँधी राष्ट्रीय ग्रामीण रोजगार योजना के तहत काम दिया जाए। यह सबसे पहला काम है, जिस पर विचार होना चाहिए। यदि कोई नियम है, राज्य सरकारों के नियम हैं, केन्द्र सरकार के नियम हैं, इस योजना के फंडामेंटल नियमों में यह है तो उसमें परिवर्तन किया जाए। हर आदमी, जो कोई भी काम माँगे, उसे काम दिया जाए।

दूसरा, जिस तरह से मध्य प्रदेश सरकार एक-एक किसान को बिजली उपलब्ध करा रही है। 24 घंटे बिजली मिलती है, 22 घंटे बिजली मिलती है या 21 घंटे बिजली मिलती है, मैं इस बात पर नहीं जाना चाहूँगा, लेकिन इतना है कि मध्य प्रदेश में हर किसान के खेत को पानी मिल रहा है, हर किसान के खेत को बिजली मिल रही है। मध्य प्रदेश में हर एक किसान बिजली के माध्यम से अपने ट्यूबवेल से, अपने नाले से, अपने कुएं से, अपनी गड़ही से, अपने खरिया से पानी खेत में पहुँचा रहा है। मैं माननीय कृषि मंत्री जी

से निवेदन करना चाहूँगा कि जिस तरह से मध्य प्रदेश की सरकार या और भी सरकारें हो सकती हैं, गुजरात की सरकार कर रही है, छत्तीगढ़ में 24 घंटे बिजली है, अन्य दूसरी राज्य सरकारों द्वारा भी किसान को बिजली उपलब्ध कराने की व्यवस्था की जाए। जिन राज्यों में बिजली नहीं है, जिन राज्यों में दो, तीन, चार, छः या आठ घंटे बिजली है, मैं उन राज्यों का नाम नहीं लेना चाहता हूँ और वहाँ क्यों बिजली नहीं है, मैं उस पर नहीं जाना चाहता, लेकिन उन राज्य सरकारों को भी केन्द्र सरकार बुलाए कि वह किसान के खेत के लिए, सिंचाई के लिए, ट्यूबवेल के लिए, कुएं के लिए अनिवार्यतः बिजली उपलब्ध कराये। जिससे किसान के पास जो भी थोड़ा-बहुत पानी है, उससे खेत में फसल का उत्पादन कर सके।

तीसरा, कृषि बीमा योजना की राशि कुछ राज्यों ने पचास प्रतिशत तक उपलब्ध कराई है, कुछ राज्यों ने इस पर काम नहीं किया है और लाखों किसानों के कृषि बीमा का क्लेम पेंडिंग पड़ा हुआ है। कृषि बीमा की जानकारी भी आज बहुत सारे किसानों को नहीं है। जिन राज्य सरकारों ने किसानों के कृषि बीमा का पैसा अदा नहीं किया है, उन राज्य सरकारों को बुलाकर अविलम्ब कृषि बीमा की जो राशि किसानों को नहीं दी गई है, उस राशि का पेमेंट करवाया जाए, जिससे उन्हें कुछ न कुछ लाभ मिल सके।

महोदय, पेयजल का भीषण संकट सामने खड़ा होने वाला है। आज गाँव के कुंए और किसान का हैंडपंप सूख रहे हैं। ऐसी स्थिति में पेयजल के लिए एक आपातकालीन व्यवस्था बनाई जाए और पेयजल त्वरित मात्रा में उपलब्ध कराया जाए। जो लोग गरीब, किसान और मजदूर की बात करते हैं, मैं उनसे पूछना चाहूँगा कि सूखा इस देश में बहुत वर्षों से पड़ रहा है। गाँव का मजदूर, किसान का खेत अधिया में, बंटाई में लेता है। सूखे की राशि हो, चाहे बाढ़ की राशि हो, चाहे ओलावृष्टि की राशि हो, राहत राशि उस मजदूर को नहीं मिलती है। इसलिए मैं इस सदन से निवेदन करना चाहूँगा कि ऐसी व्यवस्था कराई जाए, जिससे मजदूरों को भी राहत राशि मिले। किसान को मिले, किसान की फसल के मूल्यांकन के अनुसार उसको राहत राशि मिलनी चाहिए।

15.00 hours

लेकिन मज़दूर को भी राशि मिले, ऐसी कोई व्यवस्था आप करें। कानून मंत्रालय द्वारा विभिन्न राज्यों के कानून मंत्रियों को बुलाकर इस पर निर्णय किया जाए कि उन मज़दूरों को भी राहत राशि मिल सके जो मज़दूर वर्ष भर खेत में खटता है, उसको भी राहत राशि मिले।

उपाध्यक्ष महोदय, मैं अंत में रोझों के आतंकवाद पर कहना चाहता हूँ। यहाँ सभी प्रकार के आतंकवादों पर चर्चा होती है लेकिन रोझ भी आतंकवादी जैसा हैं, यह किसान की फसल बरबाद कर देते हैं। किसान खेत में फसल उगाता है, रात भर जगता रहता है, लेकिन एक मिनट के लिए अगर उसकी आँख बंद हुई तो उसकी सारी की सारी फसल आँख खुलने के बाद खत्म मिलती है। इसलिए मैं चाहूँगा कि

जिस तरह से सशस्त्र बलों को आतंकवादियों का सामना करने की छूट है, उसी तरह से किसानों को भी रोझों के आतंक से मुक्ति के लिए छूट मिलनी चाहिए। उस पर यह सदन सर्वसम्मति से निर्णय करे नहीं तो किसान खत्म हो जाएगा। पूरे देश के एक-चौथाई किसान रोझों के आतंक से परेशान हैं लेकिन उनसे मुक्ति के सवाल पर सारे लोग चुप हो जाते हैं, कोई सरकार आज तक निर्णय नहीं कर पाई। इस सदन में आप दसों वर्षों की कार्यवाही देख लें, दसों वर्षों से रोझों से मुक्ति के लिए बात होती रही है लेकिन उस पर कोई कार्रवाई नहीं हुई।

महोदय, अंत में मैं कहना चाहता हूँ कि मध्य प्रदेश सरकार ने जिस तरह से विधान सभा का विशेष सत्र बुलाकर साढ़े आठ हजार करोड़ रुपये किसानों को राहत राशि देने के लिए मंज़ूर की है, वह इस देश की अन्य राज्य सरकारों के लिए एक अनुपम उदाहरण है। मैं चाहूँगा कि इस तरह की नीति के लिए सारी राज्य सरकारें अपने राज्यों में सूखा राहत का पुनर्मूल्यांकन करे, विधान सभा में इस पर चर्चा हो और उस चर्चा के दौरान ज्यादा से ज्यादा राशि अपने संसाधनों में कटौती करके राज्य सरकारें सूखा राहत में लगाएँ। ...(व्यवधान)

उपाध्यक्ष महोदय, सिंधिया जी ने कहा है कि मध्य प्रदेश सरकार ने तमाम कंडीशंस लगाई हैं। ये बहुत सारी चीज़ें पता नहीं कहाँ से ढूंढ़कर लाए हैं। एक ही कंडीशन उसमें लगी है ...(व्यवधान) आदरणीय नंद कुमार सिंह जी बता रहे हैं कि इनकम टैक्स पेई को भी शर्त से हटा दिया गया है, बाकी कोई शर्त नहीं है। मेरे ज़िले में 15 हजार करोड़ रुपये आज की तारीख तक बँट चुके हैं। मैं इस लोक सभा में बोल रहा हूँ। ...(व्यवधान) हाँ, सॉरी 15 करोड़ रुपये। वह आपको देखकर हज़ार और लाख करोड़ का याद आ जाता है। ...(व्यवधान) वह आप लोगों का चेहरा देखकर मुझको लाखों और करोड़ों का याद आ जाता है। ...(व्यवधान)

उपाध्यक्ष महोदय, 15 करोड़ रुपये आज तक मेरे जिले में बँट गए हैं। ...(व्यवधान) 150 करोड़ पूरे प्रदेश में ...(व्यवधान) अरे भाई! मुझे मालूम है, मुझे बोलने दें। ...(व्यवधान) करोड़ों नहीं, मैं जो बोल रहा हूँ, जो बता रहा हूँ, वह सही है।

सीमान्त किसान की जो बात इन्होंने की है, 15 डि. तक के किसानों को राहत राशि मिली है। आप जाकर रीवा जिले के कलैक्टरेट का हिसाब ले आइए और पूछ लीजिए, 15 डि. के किसानों को मध्य प्रदेश सरकार ने राहत राशि दी है। इस तरह से अनर्गल प्रचार और प्रसार से काम नहीं होगा। यह राजनीति का काम नहीं है, किसान आज मर रहा है, एक एक दाने के लिए तरस रहा है। ...(व्यवधान)

कुमारी सुष्मिता देव (सिल्चर): वही तो हम कह रहे हैं। ...(व्यवधान)

श्री जनार्दन मिश्र : उपाध्यक्ष महोदय, आपका बहुत बहुत धन्यवाद। मैं माननीय कृषि मंत्री जी से अनुरोध करूँगा कि सभी राज्यों के कृषि मंत्रियों को बुलाकर, राजस्व मंत्रियों को बुलाकर, पेयजल विभाग के मंत्रियों को बुलाकर तथा खेतिहर मज़दूरों को राहत राशि देने के लिए कानून मंत्रियों को बुलाकर इस काम को कराने का काम करें। मुझे पूरा विश्वास है कि जिस ढंग से केन्द्र सरकार ने पिछले दो सत्रों में किसानों को बचाने का काम किया है, उनको राहत देने के काम किया है, उससे भी अधिक प्रभावी ढंग से इस विपत्ति में भी किसानों के साथ केन्द्र सरकार खड़ी है।

इन्हीं शब्दों के साथ मैं अपनी बात समाप्त करता हूँ। जय हिन्द, जय भारत।

SHRI M.B. RAJESH (PALAKKAD): Thank you Deputy Speaker Sir for allowing me to speak on this important discussion 'drought situation in the country'.

Deputy Speaker Sir, last week only, we discussed the flood situation in the country and now we are discussing the drought situation. Even when we are discussing the drought situation, the Southern State of Tamil Nadu has not yet come out of flood and the neighbouring State of Karnataka is declared as drought hit State.

In one part of the country, we are facing severe floods and in many other parts of our country, we are facing severe drought. This is a peculiar thing. … (*Interruptions*)

HON. DEPUTY SPEAKER: You address the Chair.

SHRI M.B. RAJESH: I was wondering when this important discussion on drought is taking place and eight States have been declared drought hit, four States are BJP ruled States and I do not know why most of the Members especially from those States are absent. Some hon. Members who are present also are not showing any interest in this debate. I am sorry to state this.

Sir, this is a peculiar and strange situation. In one part, we are facing flood and in other parts of the country, we are facing drought. The State of Karnataka is a neighbouring State of Tamil Nadu and the State of Karnataka is declared drought hit State and the State of Tamil Nadu is still facing floods.

I would like to share my personal experience as to how the whole country and the whole people have shown their great consideration and solidarity with the people of Tamil Nadu. On Saturday, I was participating in a fund collection programme along with DYFI – Democratic Youth Federation of India activists in the city of Cochin. When we took out to the streets for collecting funds, within 20 minutes, we could collect more than rupees one lakh.

Deputy Speaker, Sir, this is not because of the long standing brotherhood between the two States – Kerala and Tamil Nadu but this is an example of how the

people of our country come together at the hour of crisis cutting across caste, religion and all other differences. This is a glaring example, shining example of human solidarity.

Coming back to the issue of drought, 302 districts out of 676 districts of our country are facing such a situation that successive crop losses are expected even in the Rabi season. Eight States have already been declared drought.

Sir, the June-September southwest monsoon recorded a deficit of 14 per cent compared to normal. It is the second straight year of shortfall in rain after 2014. So, there is a deficit of 12 per cent.

Sir, this year, out of 640 districts, 302 districts have experienced a shortfall of 20 per cent compared to normal. The second consecutive drought year followed by unseasonable rains that damaged our winter crops in March-April may cause a fall in farm incomes. Farmers are already affected by lower prices of key crops like wheat, paddy and cotton. Our country is faced with a poor winter crop as lack of soil moisture and deficient north-east monsoon have affected the planting of wheat, paddy and cotton.

Sir, according to a data released by the Agriculture Ministry a week ago, *rabi* sowing is lagging by more than 18 per cent compared to the normal area, planting of wheat is lower by 28 per cent, pulses is down by nine per cent and oil seeds by 12 per cent. A failed winter crop would mean four consecutive crop failures for majority of Indian farmers. This distress caused by repeated crop failures is seen in rising numbers of farmers' suicide. In Telangana, one of the most affected States, 1713 suicides have taken place from June last year till date. In Maharashtra, which is a BJP ruled State, according to an RTI response given by the State Revenue Department, which I am quoting, "2234 farmers have committed suicide between January and September this year." I do not want to go into the details of other States.

Despite manipulating the National Crime Record Bureau's (NCRB) data to show that the farmers' suicide is actually coming down, the fact remains that the

farmers' suicide is increasing. The hon. Agriculture Minister is a nice man, very down to earth person and I respect him. It is unfortunate, despite being a nice man, the wrong ideology and policy carried by him forced even him to justify the farmers' suicide by saying that all those farmers who have committed suicide have committed this because of love failure. Mr. Deputy Speaker, Sir, thousands of farmers have committed suicide not because of love failures but because of failure in their lives. That is why, they have committed suicide. So, this is the grim situation we are facing today.

This situation could also push the agricultural growth to negative territory from an already dismal 0.2 per cent in 2014-15. I came to see a statement from the hon. Prime Minister that the Government is making all efforts to ensure inclusive growth. If 60 per cent of our farming community and 60 per cent of our farmers are left out of your growth trajectory, what kind of an inclusive growth can we expect? The Prime Minister is talking about inclusive growth. On the other hand, the farmers are committing suicide. According to the NCRB data, a farmer is committing suicide in every 30 minutes. So what kind of an inclusive growth is this? What is the response of this Government to this alarming situation? No contingency plans have been put in place. The farmers are not even getting appropriate compensation for crop losses.

I would like to know this from the hon. Minister while he replies. Out of eight States, six have sought the Central assistance of Rs.20,000 crore. What is the status of release of Central assistance? How much amount the Government has already released? Despite affecting the agricultural growth rate, this will further worsen the price rise.

In spite of galloping prices of pulses, the farmers are getting meagre of Maximum Selling Price (MSP) and consumers are forced to pay more than five times of MSP while the traders are raking in profits at the expense of peasants and consumers. In the last two months, four million tons of pulses must have been consumed on an average by the people of our country. If we assume that the

farmers had received Rs.40 per kilogram given the prevailing prices of *arhar*, the traders would have made a huge profit of Rs.180 per kilogram. Why is this happening? The noted journalist and the Ramon Magsaysay Award winner, Shri P. Sainath has written a book. The title of his Book is 'Everybody Loves A Good Drought'. It seems that the Government and its corporate friends love a good drought. The corporate friends of this Government are making huge profits when the country is hit by the drought.

Adani, Wilmar, Tata, Birla, Reliance, ITC – all these corporate agri-businesses are major players in this sector and they are making huge profits at the expense of farmers and consumers. Suddenly, the Government relaxes the norms of stock holding only to benefit these people. These corporates, who have paid large sums of money for election campaigns of the present Ruling Government, are making 10 times profit for the help they had extended at the time of elections. This is the handsome return on their investment.

Sir, I will be concluding in just two-three minutes. What is the response of this Government to this alarming situation? No contingency plans have been prepared. I agree that tackling flood situation is quite difficult. Though it can be addressed, it is a bit difficult compared to tackle the drought situation. So, drought can be tackled in a much easier way than the flood.

In addition to short term measures, the Government should take some long term measures including enhancing public investment in agriculture. A major share of public investment in agriculture goes to irrigation. But in the last 20-25 years, especially in the post-liberalisation period, since the Government has increasingly withdrawn from public investment under various regimes, the investment in irrigation is badly affected. Still, even after 68 years of our having attained Independence, 60 per cent of our farmers are left at the mercy of monsoon. Is it not a shame? This is because of neglect of agriculture at large and irrigation in particular.

The Government should release and provide immediately income support to farmers, increase spending through rural roads and MGNREGS. This Government has reduced budgetary allocation for MGNREGS. The Government has unleashed an attack against MGNREGS. The Government should reverse its wrong policies.

The farmers are not getting compensation even for their crop losses. There should be a comprehensive insurance scheme for farmers. The present prevailing insurance scheme covers only bank credit. That helps only banks. As part of long term measures, a comprehensive crop insurance scheme should be formulated.

An important issue in regard to agriculture is lack of institutional credit. National Commission on Farmers headed by famous agriculture scientist, Prof. Swaminathan had suggested for providing institutional credit at not more than four per cent rate of interest. On the previous day, I had asked a supplementary question to hon. Finance Minister and he gave an evasive answer. The Government is not ready to implement the recommendation of the NCF. I would like to know specifically from the hon. Minister whether he will assure this House that the Government will implement Swaminathan Commission's recommendations of providing credit to farmers at four per cent interest rate.

Sir, I am concluding. What is needed today is reversal of wrong policies emanating from neo-liberal policies. The Government is always making tall claims about 'Make in India' and making India a superpower. All these claims are being made time and again. How can this country be made a superpower by leaving behind 60 per cent of its population – farmers and agriculturists? So, my request is this. The need of the hour is to put in place correct policies, and abandon and reverse the wrong policies. I would like the hon. Minister to give an assurance regard this.

With these words, I conclude and thank you very much.

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Hon. Deputy Speaker, Sir, the last day we discussed floods and in some way, drought was also discussed. Today, in addition, more stress is being put on the issue of drought which is appreciated. I do not want to go into making any allegation which makes me appear as if I am trying to provoke or accuse the Government. It is not actually that.

Natural calamities actually are not under the control of anybody. A natural calamity can hit any part of the country at any time as it happened in your State, Tamil Nadu, where Chennai city was hit by rains and floods in a big way. Similarly, drought has also affected different parts of the country. According to somebody, the ratio is 50:50 which means that 50 per cent areas of the country are widely affected by drought. The main States which are affected by drought include Maharashtra, Madhya Pradesh, parts of Karnataka, Odisha and few districts of my State, West Bengal. There may be some other States also getting affected.

What is our observation? I asked the hon. Minister on the last day also about the assessment of releasing funds. How is it decided? We know that National Disaster Response Fund (NDRF) gives some amount of money to the State Disaster Response Fund (SDRF) when flood, drought or any natural calamity takes place, and this fund is allotted for the benefit of the commoners / affected people and to take care of the area. But when a major disaster takes place, then a Central team is sent over there; they discuss with the Government officials of that State; they stay for 3-4 days over there and then come back to Delhi; and ultimately fix up an amount, which is far from reality and truth.

I had mentioned the other day, and before me the AIADMK Member was also accusing, that only 20 per cent maximum or even below the total amount demanded is actually allotted. So, what is the actual process? Today, our Chief Minister is arriving in Delhi within 1-2 hours. She is supposed to interact with the Prime Minister on these issues.

I had mentioned the other day that somehow it gives us a feeling that after Independence the Eastern zone as such, namely, Bengal, Bihar, Assam, Odisha, Tripura have become the worst-affected due to regional imbalances on the economic side and West Bengal is the worst-affected in this regard. Somehow, we feel that it is being targeted. We made a claim that the loan of Rs. 2,30,000 crore of the previous Government has come on the shoulder of the present Government. So, we have to be provided with some special package, but there is no response anywhere from the Central Government.

Floods have affected West Bengal in the month of July and drought has affected West Bengal in the month of August in the Districts of Bardhaman, Purulia, Paschim Medinipur and Bankura. Naturally, the State Government has sent a report, but no money has been released yet as per the letter written by the hon. Chief Minister of the State to the Government. But we feel that the affected people are trying to find out as to how they can survive and maintain their livelihood. It is not possible for a State Government to take the challenge of such a disastrous situation. We are all aware as to how much the States are affected through natural calamities. Let us give hope to the farmers and commoners, that is, those who are involved in farming that they should be given the facility of waiving of bank loans and some positive announcements have to be made from the House.

Repeatedly, we have made fervent appeals at different times that crop insurance can be one of the major reliefs to those farmers who are affected by flood, drought or by any type of natural calamities. Sometimes, calamities affect us in different names. In Bengal, there was a severe cyclonic storm by the name *Aila*, which was disastrous. The same is true with Tsunami, which comes in different names. These types of storms cause ruin everywhere and nobody can assess to what extent these storms can destroy the economic structure of a State. It is not possible for a State to tackle all these things and, therefore, the Central Government has to rise to the occasion. Crop insurance issues are to be certainly looked after by the Central Government. As they send representatives to assess the

loss when a disaster takes place, similarly, they should send representatives earlier to ascertain the percentage of farmers who have been covered by crop insurance policies. Let there be an understanding with the State Government. A central team can go and make an assessment of the number of farmers who have taken loans, and the number of farmers who have to be provided with bank loan waiver facilities on priority. It is not a question of any accusation or any allegation.

15.31 hours (Shri Hukum Singh *in the Chair*)

Eight States have been affected by drought. Which State is being run by which Government, I do not want to mention that. Sufferers are always sufferers. Whoever may be the affected person is an Indian, he is a farmer by profession, and his matter should be taken up firmly. The Government should rise to the occasion with a transparent outlook. The Government should rise to the occasion with a positive outlook, farsightedness and a positive plan. They should say that this is our plan and this is the positive way in which we are going to deploy it. There are many Central schemes to give protection to people when they are affected by floods, drought or any other type of natural calamity. There are different Central projects. But how many of them are actually being implemented? Members become concerned and they feel that this is an important issue to be discussed on the floor of the House with the expectation and hope that the Government would give a positive signal so that the affected people can feel that some positive results are coming of the discussion on the floor of the House. It is not a question of a mere debate to which a reply is to be given by the Minister so that we could feel that we are discharging our responsibilities.

The time has come when this issue needs to be given a positive dimension. People want to see that these discussions and debates are result-oriented with positive directions being given. They should give some hope to the affected people and also it should give some positive hope to State Governments. It is time to make a very positive, planned system. After our Independence, we had our First Five-Year Plan, followed by a Second Five-Year Plan, Third Five-Year Plan and

so on. In such a way, we should decide which are the cases to which we will give priority in order to build our new and free country. Pandit Jawaharlal Nehru had that farsightedness and managerial efficiency and he implemented these things with a vision. Therefore, the Ministry of Agriculture must have a very positive vision and, after it is tabled, that vision should be discussed and debated so that some positive results can come out of it.

The hon. Minister is a very responsible person. I urge upon him to take up all such issues, including our sentiments, which we have been repeatedly saying that the Eastern Zone is the worst affected amongst all the Zones. While other parts of the country are being taken care of or are being looked after with very positive outlook, somehow these States are being neglected every time by every Government. At this juncture, West Bengal is facing a huge financial crisis due to a huge loan of more than Rs. 2,30,000 crore which was taken by the previous Government. On one side, that loan is being repaid, and on the other, the developmental works are also being implemented. With such a condition, we request the Government to intervene on such issues. Let them come up with a positive reply so that the people of Bengal and of the whole country can know that a positive discussion has taken place. We would feel at least some relief after this debate.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, it was very kind of the House to discuss on agriculture, on distress of farmers, on distress of our agrarian economy separately though earlier it was tagged in together with the discussion on floods. The House took that decision and the Government relented. That was a very good sign that the House is giving to the nation in this Winter Session.

More than fifty per cent of our districts have been affected by drought. When we say more than fifty per cent have been affected by drought, it varies in degree. Because of scanty rainfall, somewhere it was less than 20 per cent, somewhere it was less than 60 per cent. Where it was less than sixty per cent, hardly we can have any *Rabi* crop in those districts because the moisture in that soil has totally gone away.

Our Odisha Chief Minister Shri Naveen Patnaik had first written to the Prime Minister on 20th of November relating to the serious drought situation in Odisha. A High-Level Inter-Departmental or a Ministerial Committee visited our State on 3rd of December. They went to four districts namely, Nuapada, Kalahandi, Bargarh and Bolangir in two groups. They held a meeting on 5th December just a day before yesterday. They have come out with a statement that the drought situation which we conceived might have happened in Odisha is far more serious. They went to the place. I tell you that when most of these inter-Ministerial officers visit the field, when they go to the farmers' field, when they visit the farming land and when they come back to the State capital, somehow or the other they tell the truth. But ultimately when they come to Delhi, when they give the report to the Central Government, when another meeting takes place, -- that is also Inter-Ministerial meeting, I would say that our good friend the Agriculture Minister Shri Radha Mohan Singh will not take it amiss – his Ministry has very little say. Shri Sudip *da* was asking a question as to how things change. Things change because ultimately it depends on Finance.

I am sorry to mention here that neither anybody from the Ministry of Home Affairs is present here nor is there anyone from the Ministry of Finance. That is

why when we were discussing about calamity relating to floods, we had insisted that let us have this discussion on drought separately thinking that at least somebody from the Ministry of Home Affairs and the Ministry of Finance would be taking down notes and can intervene in this matter. We hope, when this subject will be taken up tomorrow – after 4.00 p.m. we are taking up certain Bills – let our able Agriculture Minister impress upon his colleagues also to come here and also intervene in this discussion because this is a very serious issue. For the first time in India consecutively rabi crop has failed, kharif has failed, again rabi has failed, and again kharif has failed. Four crops have failed, repeatedly, consecutively. And again, a large part of our country is going to have a failed rabi crop. Sowing will not take place. That is our concern. That is why a concerted effort of the Central Government bringing all the affected State Governments together to find out as to what more major steps need to be taken has to be worked out.

Sir, in 2013 and 2014 the crops failed in Odisha consecutively. Severe cyclones affected us. Phailin and Hudhud affected us in 2013 and 2014. As it usually happens, these cyclones were followed by heavy and incessant rainfall that caused flash floods. The devastation caused by these two cyclones was beyond imagination. It was due to the enduring preparedness that thousands of lives and properties could be saved, and that was applauded even by the international bodies. However, the people are yet to make good of the losses caused to their livelihood. While the people are yet to recover from the shock of the above two major disasters, scanty rainfall in the current year has led to a drought situation in Odisha.

Odisha faced a severe drought in 1966. It was a famine-like situation. The then Prime Minister had gone to Kalahandi and Nuapada. A similar situation is gripping Nuapada now. A drought being a slow onset and crippling disaster, its effects are felt by the people for a considerably long period of time. The primary loss due to drought though is on agriculture, acute shortage of water till the monsoon next year will bring many associated problems including shortage of water for drinking and other uses, food shortages, malnutrition and health hazards for both humans and livestock.

In this context, Sir, Odisha Government has given an interim memorandum followed by another additional memorandum which amounts to Rs.2,200 crore. Odisha Government has demanded funds on six counts: agricultural input subsidy Rs.927.779 crore; conversion of crop loans amounting to Rs.912.66 crore; revival of minor irrigation projects both lift and flow Rs.52.49 crore; provision of fodder and medicine etc. Rs.72 crore; strengthening fodder resources Rs.9 crore; and food assistance relief – Rs.200 crore; and emergency drinking water supply – Rs.24.78 crore. It amounts to Rs.2,199.66 crore.

One may say, as Sudip-da has just now mentioned, that there is a State Disaster Response Fund, why do you not use it? As per the recommendation of the 14th Finance Commission, the corpus pertaining to Odisha for 2015-16 is Rs.747 crore. Out of that, the State's share is Rs.186.75 crore and Central share is Rs.560.25 crore. Out of this, Rs.343.5 crore was received towards first instalment of Central and State share. Besides, Rs.23.41 crore was available in the SDRF account as opening balance as on 1st April 2015. I am explaining this because here is an example of how actually the accounting happens in Delhi. As such, the total fund available in SDRF account as on 20th November, 2015 was Rs.396.918 crore.

In the meantime, expenditure has also occurred to the tune of Rs 440 crore for disaster response measures. The balance in SDRF has become Rs (-) 44.042 crore? There are some criteria: 25 per cent of the first instalment of the corpus of the year has to be reserved for capacity building activities; procurement of search equipment is 10 per cent; State-specific calamity is 10 per cent. Then the net balance in the SDRF corpus comes to Rs (-) 110 crore. How do you tell us to have our State response fund and utilize it?

This is the case of Odisha. Similarly, it must be happening in West Bengal and Tamil Nadu or in any other State where calamity is striking or where the drought is there. This is the position. No State has money. Rather, it is running in minus. That is why my plea to the Government is, somebody from the Finance Ministry should be present here. Finance Minister should respond to this. This is the situation. Why should we not get what is our due? If hon. Members express, as Mr. Satpathy the other day had expressed his anguish and said that step-motherly attitude still continues to be shown by this Government, can one say that it is *atishayokti*?

This year has been a very bad year for the farmers. Continuously, farmers are facing the wrath of nature. If one crop fails, they can wait for the new crop. But continuously after monsoon, crops were destroyed in 2013, rabi crop failed, in 2014 Hudhud hit us and then rain also failed. Now the southwest monsoon has also failed. How can farmers survive? They have lost hope. As there is very less moisture in the soil now, I wonder whether this rabi season will bring any hope either. This is the biggest challenge before the Government to provide some income support to farmers to survive. As short-term measures, compensating farmers for crop damage and waiving interest on crop loan be done immediately. I urge upon the Government to come up with effective crop insurance scheme.

There are three or four issues which I would like to flag here. The major issue is relating to the crop loan. Insurance part is another major issue which I would come to later, but today what is the position? There has been a new norm which has been framed by the Government and this new norm is the removal of difference between direct and indirect classification in agriculture credit, though 18 per cent of bank loan that is going to agriculture has not been changed. This is a direct blow to provide credit to farmers. That 18 per cent is there but there was a direct and indirect provision of providing loan. Indirect finance was restricted to 4.5 per cent of ANBC while at least 13.5 per cent was mandated to be given directly to farmers. Now, that restriction has been lifted. What has happened? It has been made wide open.

Farm loan, agriculture infrastructure and ancillary activities- these are the three criteria by which loan can be disbursed. So, you leave it to the bank manager or the bank to decide whether you are providing loan directly to the farmer or for infrastructure or for ancillary activities. So, the direct benefit that was going to a farmer from banks which was there since 1969 has been done away with. That is one of the major reasons why farmers are now running for liquid money or short- term loans to money-lenders or other persons. From there, they have to procure loans at a higher rate of interest. This needs change at a higher level. At the level of the Ministry or at the Cabinet level, take a decision on this aspect.

In 1996, the RIDF was created; any bank which will not be providing 13.5 per cent or 4.5 per cent to agriculture, that amount would be deposited with RIDF for rural development. A large number of banks do this. They park the money with RIDF, with NABARD. Ultimately in a roundabout way it may be helping the rejuvenation of rural areas but farmers are being denied credit.

Today, the present norm says – I would like to touch upon another aspect – that credit to small and marginal farmers is to be achieved in phases, that is, by March 2016, it should be seven per cent and by 2017, it would be eight per cent.

This has to be ensured. Now the new Government has come. This is the assurance which the Government has given but there is no guarantee that even these low targets will be achieved. We will be discussing it after the Budget is placed next year. We can take stock of it in April but this is not going to be achieved because the RBI data says that by March 2013 only five per cent of the credit to small and marginal farmers has been given.

The larger issue here is in 2010-11 there were 2.48 crore small farmers, that is, about 17.93 per cent of the total holding; there were 9.28 crore marginal farmers, which is 67.10 per cent of the total holdings. Together, small and marginal farmers account for 85 per cent of the total agricultural land holding of the 3.83 crore agricultural holdings in the country; and how much credit are you providing to the farmers?

Everybody is concerned that farmers' suicides are taking place. There is a crisis in agriculture; there is an agrarian crisis in this country. Pauperisation of farmers is taking place. … (*Interruptions*) There are five other points which I want to mention here. … (*Interruptions*) This is happening basically in those areas which were at one point of time before the Green Revolution actually were the granary of the country. It is the eastern part of the country, the eastern India. When you read the records of British India, it was the eastern India which was providing food to the Indian basket but today this is the position!

What has our Government done in Odisha? Credit is now being provided because the Central Government is giving subvention and the Odisha Government is also giving subvention. We are providing it at one per cent interest to the farmers and that is why we expect support from the Central Government when credit is being provided.

Another issue is there relating to the NREGA. As has been mentioned by Shri Scindia who initiated the discussion, the Odisha Government, as has been guaranteed by law, has guaranteed 100 days' work on demand because we are facing a serious drought condition, the Odisha Government has extended the 100

days' guarantee to 150 days. The remuneration or wage rate for unskilled labour in Odisha fixed by the Government of India is only Rs. 174/- the State Government is providing another Rs. 52 in addition to what the Central Government has fixed.

माननीय सभापति : अन्य कई माननीय सदस्य बोलना चाहते हैं।

श्री भर्तृहरि महताब : सर, ओडिशा से अकेला मैं ही हूं बोलने के लिए। Out of 30 districts, our 23 districts have been severely affected. The State Government is providing another Rs.52 in addition to Rs.174 which brings it to Rs.226 per person per day. We do not want funds for this. Our Chief Minister has written to the Prime Minister that an enabling provision be made under MGNREGA, because money is now being transferred to their accounts, so that the State Government can provide this extra incentive to the workers, so that this money can also flow to their accounts. Further, the wage rate under MGNREGA fixed for Odisha should be increased to Rs.200. That is what our Chief Minister has asked for.

I come to the other aspect which is relating to crop insurance.

HON. CHAIRPERSON: Kindly conclude your speech in one minute.

SHRI BHARTRUHARI MAHTAB: Sir, crop insurance will take some more time. I would say that the system of crop insurance has evolved through five-six years time. UPA Government had a crop insurance system which it subsequently improved. As was said, the crop insurance is now linked with the money that the farmer takes from the bank. It is linked with the credit and it has very little to do with the crop loss. That is where actually the farmers are facing the trouble. Until and unless the insurance premium that one has to pay is minimized and the total responsibility is taken by both the Centre and the State, farmers will always be in trouble.

We need an effective crop insurance programme to mitigate the risk faced by the farmers. It should be the first line of defence. An insurance product where compensation does not kick in soon after calamity is of little use. China's experience with crop insurance holds important relation for India. India has both

private and public insurers who offer crop insurance but it needs a more pro-active Government.

Sir, RBI's June 2015 Financial Stability Report says that the coverage of agricultural insurance still remains low as only 4 per cent of the farmers have crop insurance. I would like to draw the attention of the House towards a serious supply side constraint, which is adverse claims to premium ratio. Crop insurance scheme from 1999-2000 to Rabi 2014-15 have mopped up a premium of Rs.25,760 crore but paid claims of Rs.47,785 crore. This demonstrates the flawed design.

Recently, on 1st December, the Minister for Agriculture and Farmers Welfare while replying to a Starred Question on National Crop Insurance Programme has specifically stated, by citing the drawbacks, flaws which need to be improved, that the Government has initiated the process of modification of existing crop insurance scheme. I would be happy, the House would be happy to know what the Government is thinking. What new measures you are going to take as that will be the first line of defence to protect the farmers from natural disaster like drought. Here, it should provide support to the farmers the moment the crop fails. He should not have to wait for three or eight months and be at the mercy of some officers, some people who will go and make a survey for the insurance company. And, as for interest subvention has come down to one per cent, I would urge upon the Government that if you make it only 1 per cent that a farmer has to pay relating to insurance, that will be a great service for the farmers.

HON. CHAIRPERSON: Shri Mahtab, at 4.00 o'clock the next Bill has to be taken. Please conclude now.

16.00 hours

आप अपनी बात एक-दो मिनट में समाप्त कर दें, चार बज रहे हैं, चार बजे सदन में बिल पर चर्चा होनी है। इसलिए आप अपनी बात संक्षेप में कह दें, इस विषय पर काफी सदस्यों ने अपनी बात कहनी है।

श्री भर्तृहरि महताब : प्रीमियम में किसान द्वारा दिए जाने वाले अंश में जो वृद्धि हुई है पिछले कई सालों में, यही एक मार है किसान के ऊपर इसलिए इसमें संशोधन किया जाना जरूरी है। अधिक जोखिम वाले जिले

में ज्यादा प्रीमियम किसानों से लिया जाता है, यह और भी एक उदाहरण है, मिसाल है कि किस तरह किसानों पर जुल्म हो रहा है इंश्योरेंस के जरिए। बीमा कम्पनीज के जिला क्षेत्र के आबंटन में राज्यों द्वारा कई कठिनाइयों का सामना किया जा रहा है, इन्हें भी दूर करने की जरूरत है। अगर समय होता है, तो मैं इस पर भी कुछ सुझाव देता।

मैं अंत में इतना ही कहना चाहूंगा कि किसानों के दिल में भरोसा जगाने की जरूरत है। इसमें एक बड़ी चीज यह है कि एक ए.आई.बी.पी. नाम से कार्यक्रम चल रहा था। Accelerated Irrigation Benefit Programme was the last mile support mechanism provided by the Government. What has happened? One instance is that in 2012-13 Odisha was provided only Rs.14.82 crore. It was related to the Ministry of Water Resources. This year, in 2015-16 Budget, AIBP has totally been relegated to the background. We have to charge our ground water. The State Government made a budget provision of Rs.1889 crore in 2015-16, of which Rs.13.17 crore have been allotted for major and medium irrigation projects. The Central share provision of the State relating to 2015-16 has not been released. If this is the position, how can we help the farmers?

HON. CHAIRPERSON : Kindly conclude now. You have taken more than 27 minutes.

SHRI BHARTRUHARI MAHTAB : Sir, more than 23 districts of ours have been affected. Out of four crore people of Odisha, more than three crore people have been affected. The problem is that drought is very serious because we have to wait till monsoon. Till rain comes, we have to develop our lift points. We have to provide drinking water where the ground water has come down. More tube wells have to be sunk. The Ministry of Rural Development has to come in a bigger way. It is not the question of providing seeds only for Rabi crop. I think a comprehensive discussion is necessary. That is why, I would say that the Government should discuss and come out in the ensuing supplementary budget in support of drought affected farmers.

As I had said earlier, the Minister of Finance, Minister of Home Affairs, Minister of Water Resources and the Ministry of Rural Development also should come and intervene. They should not leave it only to the Minister of Agriculture because this is a greater issue. Now the House is in session and now is the time where concerted effort both by the Centre and the respective State Governments has to come in.

I was not thinking of saying this but when flood occurs and when cyclone happens, it is seen as the affect is immediate, but when drought affects, it acts like slow poison. That is why the concern of the House should get reflected and adequate provisions should be made especially relating to the insurance sector and also to providing credit through banking institutions. Thank you.

SHRI K.C. VENUGOPAL (ALAPPUZHA): Sir, the Government must ensure that… (*Interruptions*)

HON. CHAIRPERSON : You have already raised it.

… (*Interruptions*)

SHRI KALYAN BANERJEE (SREERAMPUR): Sir, you may give some instructions to the Government from the Chair.

HON. CHAIRPERSON: The debate will continue tomorrow.

SHRI K.C. VENUGOPAL : Sir, the Home Minister and the Finance Minister… (*Interruptions*)

HON. CHAIRPERSON: Nothing will go on record.

… (*Interruptions*)... *

* Not recorded.

16.06 hours

HIGH COURT AND SUPREME COURT JUDGES (SALARY AND CONDITIONS OF SERVICE) AMENDMENT BILL, 2015 – Contd.

HON. CHAIRPERSON: The House will now take up Item No. 21 – High Court and Supreme Court Judges (Salary and Conditions of Service) Amendment Bill.

Dr. K. Kamraj to continue.

DR.K. KAMARAJ (KALLAKURICHI): Hon. Chairperson, Sir, in continuation of my speech in the discussion on the Bill, I would like to submit that in response to a Writ petition in the Supreme Court, the hon. Supreme Court has delivered a judgment directing that the pensionary benefit ten years practice as an advocate be added as qualifying service for judges elevated from the Bar with effect from 1st April, 2004 for the High Court Judges and also as in the Section 13A of the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Act, 2005.

Further the Supreme Court also said that the experience and knowledge gained by a successful lawyer at the Bar can never be considered to be less important from any point of view vis-à-vis the experience gained by a judicial officer. Such a discrepancy does not exist in the law governing salaries and service conditions of Supreme Court Judges.

In this amendment certain provisions of Government of India Act 1935 are omitted. Certain provisions regarding the courts in the pre-Independence era are removed. Many outdated clauses found the earlier Act are omitted and some of the clauses are modified and substituted with appropriate terms so as to make the Act effective and updated in accordance with the current provisions in the High Courts and Supreme Court Acts.

Sir, after retirement the judges of the High Courts cannot practice in the Court where they were working and they have to do practice only in other High Courts or the Supreme Court. When compared with the lawyers, whether in

individual practice or in law firms, there is no dispute that judges are grossly underpaid. Inadequate judicial salaries, especially when compared with those that the lawyers are earning deter many young and talented lawyers from taking up a seat on the Bench when offered. The most productive and highest earning period of a lawyer's life is usually between the ages of 50 and 70.

At present there are many vacancies in the High Courts. Out of a sanctioned strength of 1071, that is, about 35 per cent of posts of judges of High Courts are currently vacant. It is also perhaps a reflection of the fact that the post of a High Court Judge requires a monetary sacrifice that it deters talented and honest lawyers from taking it up.

This minor amendment, brought in accordance with the judgment of the hon. Supreme Court of India, will benefit the retired judges of High Courts and Supreme Court and also encourage the talented and service-oriented advocates to take up the post of judges in the High Courts and the Supreme Court.

Hon. Chairman, Sir, I would like to bring to the knowledge of the hon. Law Minister the fact that the Bill which has been circulated contains a lot of errors in the annexure about the amendment they are making in the High Court and the Supreme Court Judges (Salary and Conditions of Service) Amendment Act, 1958.

The parts which are going to be modified or omitted are not found in this Bill. Some Sections of the Act are also not found in the Annexure circulated along with the Bill.

16.11 hours (Shri Anandrao Adsul *in the Chair*)

I would like to inform the hon. Minister also that of late, the Bills which are circulated to the Members contain many errors and omissions. Some of them are corrected by way of corrigenda which is again followed by another corrigenda for correcting errors. The new Members find it very difficult to understand the provisions of the Bill and the purpose of the amendment which is sought to be made.

Hence, I would request the hon. Law Minister to circulate Bills without errors and also print the complete Bill with complete bare Act which will be amended so that reading and understanding the Bill will become easier for the Members.

The Government of Tamil Nadu headed by the hon. Chief Minister, Puratchi Thalaivi Amma is second to none in extending all facilities to the Judicial Administration and the High Court.

The Government must consider the long pending demand of the Madras Bar and the people of southern India for establishing a bench of Supreme Court in Chennai to cater to the legal needs of the people living in the Southern States of India. … (*Interruptions*)

SHRI S.P. MUDDAHANUME GOWDA (TUMKUR): Be generous to make it at Bengaluru. It will always come to your rescue.… (*Interruptions*)

DR.K. KAMARAJ : Chennai is the ideal place for the whole Southern Region. I also concur with the idea of setting up of Regional Courts in Eastern and Western Regions.

It is a phenomenon that is being witnessed in these days that the High Courts and the Supreme Court are flooded with Public Interest Litigations. Despite the Supreme Court coming down heavily on motivated, self-centred, private and personal interest ligitations disguised as Public Interest Litigations, such personal interest litigations continue to hound the Courts. Much of the court and Government servants time get wasted by these frivolous petitions. The Government must address this problem with a suitable legislation.

The Parliament, in its wisdom, passed the Constitution (Ninety-Ninth Amendment) Act, 2014 to propose the National Judicial Appointments Commission for the appointment of judges to the higher judiciary in India.

The Constitution Bench of the Supreme Court had struck down the law on the ground that it is violating the basic feature of the Constitution. As a result of

this, we do not have a credible and foolproof system for appointment and transfer of judges of the Supreme Court and the High Courts.

I urge upon the Government to bring about a new and credible National Judicial Appointments Commission Bill with a provision to set up a State-level Judicial Appointment Commission for the appointment of High Court judges as demanded by our hon. Chief Minster, Puratchi Thalaivi Amma.

In conclusion, the amendment in this Bill brings in the principle of One Rank One Pension for judges of the Supreme and the High Courts. Our Party, AIADMK, welcomes the amendments made by the High Courts and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2015.

SHRI TATHAGATA SATPATHY (DHENKANAL): Sir, I thank you for giving me this opportunity to speak on the High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2015.

It is interesting to read the Statement of Objects and Reasons. The first paragraph of the Statement of Objects and Reasons says:

> "With the passage of time, certain provisions in the aforesaid Acts have become spent and outdated."

The last line of the first paragraph says:

> "Some of the provisions relating to the determination of leave allowances of judges in both the Acts needed to be simplified."

We all know that the birth of this Bill took place because the Supreme Court asked the Government to review the salaries and pensions of the Supreme Court judges. We all know that our judiciary is under tremendous strain. I am not sitting in judgement of the judiciary. They are judging all of us. They are even judging the House, which is the voice of the people. Decrying or negating the NJAC is not only a slap on the Government or the House but also a slap on the face of the people of this country. It is a very sad event. All of us are concerned. Those who think for this country are concerned because it is not just those few judges who took the decision, it is a mindset which is gaining predominance in this country.

There is no doubt that judges should be very well paid. That is the only way you can stop all these rumours and all these falsified claims that are circulating in the open society today that our judges are corrupt. These false things must be put an end to. Nobody can claim that our judges are corrupt. So, it hurts all of us when we hear that from the junior most judiciary up to the highest, the Apex Court, the rich, the wealthy and those who have reach, who have the power, get away with everything.

I remember that when a big industrialist's name featured in the Nira Radia tapes, he went to the Supreme Court on a Monday, saying that no further leakages should be permitted of the tapes. The hearing took place on the Wednesday of that same week. The judgement came out that same Friday, that week's Friday, the last working day. The judgement said that we stop all publication of further leakages of Nira Radia tapes involving this very well-known big industrialist of Mumbai. Interestingly, the next day, two magazines, 'Close' and 'Inward Looking' published further data on the Nira Radia tapes. So, two things came to mind of the public and to me, as a humble citizen of this country, that people have reached a stage where they wish to defy the Supreme Court just because the Supreme Court did not give a judgement that was acceptable to the people. So, in a democracy people are definitely supreme.

Here, we are addressing a problem, as far as I understand this Bill, which is slightly complex. There are two streams through which people are coming up as judges. One is from the junior judiciary, subordinate judiciary. They are coming up from the JMFC, SDJM, CJM, District Judge and then they become High Court judges with seniority. There are other judges who do not climb the tree but pluck the fruit from the top of the tree. They come up because of certain other abilities, like they are good practitioners in the Bar, their income tax returns are good, etc. Therefore, they come straight up without going through the grind and enter the High Courts or sometimes they even probably do so at a higher level.

The problem that we can perceive is that, let us assume a young LL.B graduate, who could have very easily joined the Bar and maybe could have excelled as a lawyer, made a neat package and would have lived a happy life. Instead, in a very contorted manner, he joined the judicial service – he "sacrifices" his youth – to dispense justice, becomes a judge or becomes a magistrate and then a judge, and we expect absolute honesty, absolute efficiency and we think that he will dispense with justice because the subordinate judiciary is the real justice dispensing system that really touches the people. So, to give him credit, in the

present situation without this Amendment, he was getting a higher pension when he retired than his compatriot who joined the judicial service at a higher level because of his ability or because of his practice as a good lawyer or because of his influence, some God Father picked him up and made him a Judge which we also know as happened in many High Courts. Now, this Bill tries to equate them by not making this line which has come up through the grind go up but, instead, adding ten years as bonus service period for that Judge who has not come through the grind. This, I personally feel, is unequal and unjust. In a justice system, you cannot do something which is unjust to those young people who join the judicial service. Just because they did not practice or just because they do not have a God Father at a higher level does not mean that they should be deprived of the pensionary advantage which they have over somebody who has made a lot of money while being in private practice.

Sir, the High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill should have also taken into account that why not make the Central Government pay the salaries of the High Court and the Supreme Court Judges. Now, what happens is suppose the hon. Minister's State of Karnataka sends a Chief Justice to Odisha. The gentleman or the gentle lady retires from service as the Chief Justice of Odisha. Then, his or her pension will be a burden on the State of Odisha. So, instead of burdening the States with a service that you think of is All-India level – because the Chief Justice is transferable across the States – the Government should take up the responsibility because they are not IAS officers. They do not have a State cadre. So, the Government of India should take up the responsibility of paying the pension. While they are in service, the salaries can be paid for by the relevant States but their pension should be borne by the Central Government. If you do that, then, what you do as the High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill will be much more acceptable to the people. We were given by one hon. Member last time when we were discussing this Bill an example.… (*Interruptions*)

HON. CHAIRPERSON : Please conclude now.

SHRI TATHAGATA SATPATHY : No, Sir, I have just started.

HON. CHAIRPERSON: Only six minutes are there.

SHRI TATHAGATA SATPATHY : All right, Sir, I will come to a few points. I will wind up.

There is a saying in English: "Give peanuts and you get Semians." So, Sir, let us not give such low salaries to our hon. Judges that they are tempted to go into acts which are not acceptable to society.

Sir, all the 24 High Courts in the country have 44.5 lakh pending cases. The lower courts across the country have 2.6 crore pending cases. If you see, out of these, most of them will be civil cases. Out of the 44.5 lakh cases in all the 24 High Courts, I would say that 34,32,493 are civil cases and 10,23,739 cases are criminal cases. So, my suggestion is that come up with a Bill such as the Uniform Civil Code whereby a lot of these civil cases could be disposed of with speed and justice could be meted out to the people. Those who are in need of immediate justice will be better off. Again, I would refer to an old adage: "Justice delayed is justice denied." In India, many of our lawyer colleagues believe that justice delayed is justice delivered because the more number of dates, the better it is for a section of the people. Time is also the best healer. A lot of lawyer colleagues are here. I do not think the Chairperson is a lawyer, therefore, I am saved by you. Thank you so much. A lot of lawyer would be very perturbed that this is a court that does not suit anybody. So, I beg pardon from them. But I think simplification of the law is the first primary responsibility of the Government of India.

The second is that the subordinate judiciary in this country must be strengthened. Government jobs are no more attractive. Nobody wants to get to Government jobs unless they call it *uppari* in Oriya, meaning if somebody is not dropping over and above the dome, it is no more attractive. You are a man of the field. You go to the people and you see the plight of the people. A case filed against a family destroys the whole family; destroys the peace; destroys their

economy. This happens only in India because of justice delivery system has collapsed at the lower lever.

Sir, the High Courts and especially the Supreme Court is inaccessible to most people. If you go to the States, and if you find out from those who are convicted and are in jail, many of them are jailed at the SDM level, at the most, the District Judge level. They do not have the wherewithal; they do not have the financial prowess, the strength to come up to the High Court, forget the Supreme Court. At that level, we have to address the problems of the subordinate judiciary, make that stronger, make that more attractive so that you can demand that if you are getting better pay, do not accept inducments, and be honest, and be speedy and deliver justice at a pace that will amaze the same country.

I think, this Minister is a progressive Minister and a thorough gentleman. I do not know why they took him out of Railways; I was hoping a lot that he would do wonders in the Railways. But he is a man who can actually change the system. Here is an example. And you can do it. We have full confidence. I am sure the House would back you, if you think about the subordinate judiciary and bring about changes. No matter who shouts, we will support you if you bring in changes. Thank you so much, Sir.

श्री विनायक भाऊराव राऊत (रत्नागिरी-सिंधुदुर्ग) : सभापति महोदय, उच्च न्यायालय और उच्चतम न्यायालय न्यायाधीश (संशोधन) विधेयक 2015 का समर्थन करने के लिए मैं खड़ा हूं।

हमारे संविधान में न्यायपालिका का एक स्वतंत्र स्थान निर्माण किया है और ऐसी न्याय व्यवस्था में हाई कोर्ट, सुप्रीम कोर्ट के जजों के वेतन में, पेंशन में और बाकी जो फाइनेंशियल सुविधा रहती है, उनमें जो विसंगति थी, वह दूर करने का बहुत बड़ा काम केन्द्र सरकार ने किया है। इसके लिए मैं केन्द्र सरकार का आभार व्यक्त करता हूं, उन्हें धन्यवाद देता हूं। खास करके इस सुविधा के माध्यम से न्याय व्यवस्था में जो भी कुछ कमी है, आम आदमी के लिए न्याय व्यवस्था कैसे आधार हो सकती है, उसके लिए न्याय व्यवस्था में क्या सुधार करना चाहिए, इसके बारे में मैं आपके माध्यम से माननीय मंत्री महोदय जी का ध्यान आकर्षित करना चाहता हूं।

उच्च न्यायालय, उच्चतम न्यायालय में जाना आम आदमी के लिए उतना आसान नहीं है। अभी हमारे सत्पथी साहब ने कहा कि सामान्य आदमी के ऊपर जब मुसीबत आती है या न्यायालय में जाकर न्याय मांगने की जब परिस्थिति आती है तो डिस्ट्रिक्ट लेविल तक बारी-बारी से हाई कोर्ट तक जाने की कोशिश करते हैं, लेकिन दुर्भाग्य से हमारे महाराष्ट्र में एक कहावत है कि 'शहाणे माणसा ने कोर्टाची पायरी चढू नहीं।' सभापति महोदय, इसके पीछे का यह मतलब है कि आज की न्याय-व्यवस्था में जब सामान्य आदमी कोर्ट में जाता है, तो उसे जब न्याय चाहिए, तब उसे न्याय नहीं मिलता है। उनके दादा जी वहां न्याय के लिए गए, पर उन्हें न्याय नहीं मिला। दादा जी के गुज़र जाने के बाद उनके पिता जी कोर्ट में गए। पिता जी के देहांत के बाद जब वह न्याय के लिए जाता है, तो उसकी जो न्याय के प्रति एक इच्छा होती है, एक आस होती है, वह निकल जाती है। दुर्भाग्य से, इस संविधान ने जिसके लिए न्याय व्यवस्था का निर्माण किया है, इसमें भारतीय जनता को न्याय देने का जो उद्देश्य है, वह सफल नहीं हो रहा है।

महोदय, सुप्रीम कोर्ट और हाई कोर्ट के जज़ों के वेतन और पेंशन में जो त्रुटि या असमानता थी, वह इस बिल के माध्यम से निकल जाएगी। लेकिन, आज एक डिस्ट्रिक्ट कोर्ट, एक सेशन कोर्ट की स्थिति क्या है? सिविल मैटर चलाने वाले जो महसूल के कोर्ट हैं, उनकी स्थिति क्या है?

महोदय, आप भी ग्रामीण इलाके से चुनकर आए हैं। आप भी इसके बारे में जानते हैं। कई बार तो डिस्ट्रिक्ट कोर्ट में घुसना भी एक मुसीबत बन जाती है। न्यायालय की इमारतों और वहां के कार्यालय की स्थिति बहुत ही गंदी है। वहां टॉयलेट नहीं होते हैं। जो लोग वहां आते हैं, उनके बैठने की वहां सुविधा नहीं होती है। अगर बैठने की सुविधा है भी तो उन्हें उसके खटमल से बचाना बहुत मुश्किल है। ऐसी स्थिति में लोगों को न्याय के लिए बहुत-बहुत वर्षों तक रूकना पड़ता है।

सभापति महोदय, जैसा कि माननीय सदस्य ने कहा, करोड़ों और लाखों केसेज आज भी प्रलंबित हैं। पन्द्रह-पन्द्रह, बीस-बीस वर्षों से मुफस्सिल विभाग के केसेज का निपटारा नहीं होता है। इसलिए इस विधेयक के माध्यम से मेरी मांग है कि जब सरकार सुप्रीम कोर्ट और हाई कोर्ट के जज़ों के वेतन के बारे में अच्छे से देख रही है तो उसके साथ-साथ आज जो-जो प्रलंबित केस हैं, उनका अध्ययन करें। अगर उसका जल्दी से जल्दी निपटारा करना हो, तो न्यायालयों की संख्या बढ़ाने की आवश्यकता है। जब हम न्यायालयों की संख्या बढ़ाने की कोशिश करेंगे, तो उसके साथ-साथ न्यायाधीशों की संख्या भी बढ़ाने की कोशिश करनी चाहिए। लेकिन, दुर्भाग्य से कोई डिस्ट्रिक्ट जज़ के लिए जाना नहीं चाहते। जिनकी प्रैक्टिस अच्छी है, ऐसे वक़ील न्यायालय में न्यायाधीश के पद पर काम करने को तैयार नहीं हैं। उसके पीछे क्या कारण है, उसका भी सरकार को अध्ययन करना चाहिए। न्यायपालिका जिस तरह से स्वतंत्र है, वैसे ही उसे सुदृढ़ बनाने की भी जरूरत है, सिर्फ उसके स्वतंत्र रहने से नहीं होगा। न्यायपालिका अगर सही तरीके से चले, तो उसके लिए वैसे ही फाइनैंशिएल प्रोवीजन रखने होंगे। उनके वेतन, पेंशन आदि का प्रोवीजन करने की जरूरत है, तब ही न्याय व्यवस्था की तरफ जाने वाले लोगों की संख्या बढ़ेगी। इससे ज्यादा कोर्ट और ज्यादा न्यायाधीश निर्माण करने का सरकार का जो मक़सद है, वह सफल हो जाएगा।

सभापति महोदय, आज कई ज़गह लोक अदालतों की शुरूआत की गयी है। यह सरकार का एक अच्छा प्रयास है। लोक अदालतों को लोग भी पसंद करते हैं। इसके माध्यम से दस-दस, पन्द्रह-पन्द्रह सालों से जो मुक़दमे चल रहे थे, कई ज़गहों पर उनके संबंध में अच्छा रिजल्ट मिला है। कई वर्षों से जो केसेज पेंडिंग थे, उनका निपटारा करने में एक सफल प्रयोग हो चुका है।

कहीं मॉर्निंग कोर्ट और कहीं ईवनिंग कोर्ट चलते हैं। लेकिन, मॉर्निंग और ईवनिंग कोर्ट का जो प्रयोग है, वह सफल नहीं हो सका है। इसलिए आज करोड़ों केस पेंडिंग हैं, जो एक समस्या बन चुकी है। उसका हल निकालने के लिए ज्यादा कोर्ट का निर्माण किया जाए और ज्यादा न्यायाधीशों की नियुक्ति की जाए। लोगों को जल्दी से जल्दी न्याय दिलाने पर सरकार को ध्यान देना चाहिए। उसे अपना लक्ष्य निश्चित करना चाहिए। इस पर निर्णय लेने की जरूरत है।

महोदय, आबादी बढ़ने के साथ-साथ क्राइम भी बढ़ता है, गुनाहगार बढ़ते हैं। कई अलग-अलग तरीके से गुनाह आज हो रहे हैं। क्राइम की व्याख्या भी बदल चुकी है। ऐसे वक्त में जब कसाब जैसे आतंकवादियों के संबंध में न्याय देने के लिए जब दस वर्ष लगते हैं तो कानून का डर कैसे पैदा हो सकेगा? लोगों में कानून का डर होना चाहिए। कानून तोड़ने वाले गुनाहगार को कानून का डर लगना चाहिए। कानून का डर तब लगेगा, जब उसका गुनाह साबित हो और न्यायाधीश उसे सजा दे, शासन दे, तभी गुनाहगार को लगेगा कि इस हिंदुस्तान में रहना हो तो शांति से रहना होगा, आतंकवादी कार्रवाई हम नहीं कर सकेंगे

और भारत का शासन इसे सहन नहीं करेगा। यह डर जब गुनाहगार के दिल में आएगा, यह डर जब आतंकवादियों के दिल में पैदा हो जाएगा, तब इस देश में आतंकवादी कार्रवाई करने के लिए लोग तैयार नहीं होंगे।

कानून की व्यवस्था, न्यायपालिका की व्यवस्था जनता के प्रति कैसी हो, लोगों को सलाह देने के लिए कैसी होनी चाहिए, इसकी ओर सम्माननीय सरकार ध्यान दे, ऐसी विनती मैं इस चर्चा के माध्यम से करता हूं। मुझे बोलने का मौका दिया, इसके लिए मैं आपको धन्यवाद देता हूं।

DR. RAVINDRA BABU (AMALAPURAM): Hon. Chairman, Sir, thank you for giving me the opportunity to speak. Whatever the Supreme Court says, it becomes the law of the land. The Supreme Court has already ruled the hiking of the salaries of the High Court Judges and also an addition of 10 years' service. What is left for the Parliament to approve this? When 10 years' service is already added and salary is already hiked, is there anything left with the Parliament?

There is also one reminder, that is, the principles of natural justice. There are two cardinal principles in the principles of natural justice. One is *audi alteram partem* which means nobody should be condemned without being heard. Another is *nemo judex in causa sua* which mean nobody can sit in judgement of his own case. I would ask whether the judgement given by the Supreme Court in the High Court Judges case is not contravention of the principles of natural justice. If that is so, if that is not, when the MPs were raising, were seeking the hike of their salaries, there was a hue and cry in the public. It is because, we are publicly accountably every day. Whenever I go to my constituency, people always *gherao* me, ask me, what is that I have promised and what is that I have given. Every day, I am accountable as far as the Session is not there. When Session is there, I am accountable every weekend. That accountability is missing from the Judiciary. They give judgements – I do not know – like in vacuum, not being accountable to anybody. Whenever a progressive legislation is made in this august House, they strike it down on the ground of *ultra vires*.

I will give one example of Nagaraj case on SC/ST reservation in the Supreme Court. They have upheld the 81st, 82nd and 83rd Amendments but, while upholding the Amendments, they have introduced another concept of three systems, that is, efficiency should not come down by virtue of reservation for SCs/STs, there should be proportional representation and also backwardness. All these three silly reasons inserted in the Nagaraj case led to 117th Amendment which had been passed in the Rajya Sabha but it could not be passed in the Lok Sabha.

These types of judgements delivered by the Supreme Court are stopping the progressive legislations of this august House. We are accountable to the people; Judiciary is not accountable. So many times, they have interfered in the functioning of the august House. As my senior colleague Satpathy said, the people of the country are supreme. The collective will of the people is in Parliament. This is Lok Sabha. We are supreme means the people are supreme. People have every right to do whatever they want to do. Why should Judiciary interfere in the will of the people? I ask the Judiciary: Where is the question of interfering in the will of the people? We are accountable for five years. I may get unseated. I may become pauper or anything but the Judiciary will continue like a white elephant. They will do what they want. I want our Law Minister to make some suggestions or amendments in this Bill to fix some accountability because autonomy without accountability will destroy the very nature of this service. This service should not be destroyed. Judiciary has done a lot of injustice to this country. We have been paying heavily. For example, they have introduced the concept of basic structure. The basic structure was never spelt out by Dr. Ambedkar in our Constitution. But in the 42nd Amendment, they have introduced this basic structure by Golaknath case. Though there is a provision to amend the Constitution yet they are stopping the amendment power by introducing the word 'basic structure'. I totally object to this. This august House, which is the collective will of the people of India, should be supreme. If we make any bad law or legislation, let the people call us back; let them defeat us; and let them elect a new Government. There is an adult franchise. There is a provision in the Constitution that people can use their adult franchise in every five years. There is an in-built mechanism. The Judiciary should not interfere.

In the Bill a period of ten years is added to the service of a Judge for availing the pension benefits. Why do not we introduce such things for SCs and STs? There are no judges from SC and ST communities in the Supreme Court and the High Courts. Let this ten years of service be added in the service of SCs and

STs also so that they may also get the benefits. About 352 posts of judges are lying vacant in the High courts and the Supreme Court. I request the hon. Minister to make some provisions in this Bill for SCs and STs.

Social justice is the main plank of this NDA Government. Social justice, justice to the poor, justice to the underprivileged and justice to the underdogs is the pledge of this Government. We should deliver our commitments through these types of legislations. Judiciary should be curtailed to the extent that they should not interfere with the legislation made in this august House. The collective will of the people should prevail upon any judicial pronouncement. That should be the main goal of this Bill. Just increasing the autonomy and salary does not justify the Judiciary.

We have seen, there are so many cases of corruption and nepotism in the Judiciary. But where are they accountable? Impeachment is a cumbersome process. It will never happen. It will never take place. Therefore, there has to be some accountability. Every time we have seen these types of pay hikes and Pay Commissions. The Central Government is also having the revision of the recommendations of the Pay Commission. Last time we have also seen the 6th Pay Commission which has put a burden of Rs. 1 lakh crore on the Exchequer. Instead of doing it periodically, let it be annually. Let it be a permanent mechanism. So, that it will take care of the situation of inflation dynamics. Let there be some commissions like NITI Aayog. Let there be some permanent commission situated in the DoPT's wing. All the employees of the Central Government, 31.6 lakh employees, should be taken care of on a permanent basis. Let us not give a large figure to the people that by 7th Pay Commission, we are putting a burden of Rs. 1 lakh crore on the Exchequer. That causes a very severe reaction from the people. Let us not provoke the people by giving these types of statistics once in every ten years. If that revision is there after every year then the burden would not be that much.

The salary hike in Judiciary should be linked to some Commission. It should not be done by themselves. They are giving a judgement to themselves. It is a violation of the fundamental rights and the principles of natural justice that is *nemo judex in re sua*. It means, you cannot sit in judgement in your own case.

There is another thing related to Pay Commission. There are IAS officers sitting in the Pay Commission. The recommendations of the Pay Commission are already referred to the Committee of Secretaries. There also the IAS officers are there. They are deciding as to what is the salary of an IAS. None of the Central Government employees – Group 'A', Group 'B' and Group 'C' – are taken into consideration before deciding their salaries. Every day, we are seeing the violation of principles of natural justice. Let it be stopped once and for all. Principle of natural justice is one of the cardinal features of any *Jurisprudence* in the world. That should be prevailed upon. Nobody should have the right or guts to violate the principle of natural justice, that is, *nemo judex in re sua.*

Jai Hind! Jai Telugu Desam! Jai Chandrababu!

Thank you.

SHRI B. VINOD KUMAR (KARIMNAGAR): Hon. Chairperson, Sir, this Amendment Bill – The High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2015 – is to further amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 as well as the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

Sir, the reason for introduction of this Bill, as stated by the hon. Law Minister, Shri Sadananda Gowda ji is given in the Statement of Objects and Reasons of this Bill. It says:

> "With the passage of time, certain provisions in the aforesaid Acts have become spent and outdated. A review has been undertaken and it has been decided to remove the same for clarity and provide for the added years of service in view of the judgment given by the Supreme Court. Some of the provisions relating to determination of leave allowances of judges in both the Acts needed to be simplified."

Sir, after going through this Bill, I feel that it is not going to be simplified but it is further going to be complicated.

Sir, the main Acts of this Bill are of the year 1958 for the High Court Judges and 1958 for the Supreme Court judges. I think, the hon. Law Minister should withdraw this Amendment Bill and come with a comprehensive legislation with regard to the salaries and allowances of both the High Court Judges and the Supreme Court judges.

Sir, there are 28 Clauses to this Bill. I am unable to understand each Clause as a Member of Parliament and also as an advocate earlier. I know about the elevation to the High Court judge from the bar. Yes, it is a fact that 10 years' service as a practising advocate is necessary to become a High Court judge.

Sir, the Supreme Court judgement dated 31st March 2014 stated that the qualifying service of judges should be as per the conditions mentioned for elevation of judges, that is, the minimum practice of 10 years. That has been taken into account as a reason for this judgment.

Sir, tomorrow some judge who had been elevated from the bar, after retirement, can say that he practised for 32 years and he was elevated to the High Court judge and so, his 32 years' of practising advocate service should be counted as his service. Some such litigation may come up. So, only for the reason of that judgment, we should not come forward with amending the main Acts.

Sir, I am not against increasing their salaries or pension. Definitely we have to pay a comfortable pay as salary and also after retirement the judges should get a comfortable pension. I feel that this legislation may not resolve the complex issue that is before us. So, I think, the hon. Law Minister should withdraw this Bill and come with a comprehensive legislation, and that legislation may be referred to the Standing Committee on Law and Justice. After a thorough study, we can pass that legislation.

Thank you.

DR. A. SAMPATH (ATTINGAL): Thank you, hon. Chairperson, Sir. If you are a Supreme Court judge, I should have addressed you as 'Me Lord, Sir'. If you are a High Court judge, I should definitely addressed you as 'Me Lord' or at least 'Your Honour'. Otherwise, Sir, you would have told me "address me properly'.

Sir, I am a practising lawyer. I hope, most of the Members who are participating in the discussion on this Bill or present in the House now - just like Shri Chowdhury Saheb on the other side, my learned friends here also and many other friends who are sitting in the Treasury Benches also – are or were advocates. … (*Interruptions*)

SHRI TATHAGATA SATPATHY : I am not a lawyer. … (*Interruptions*)

DR. A. SAMPATH : But you are a jurist, my friend. But unfortunately, even though the Constitution of India under Article 124(3) gives ample powers for the appointment of a Jurist as a Supreme Court Judge, the history of the Indian Judiciary says that Jurists have no scope in the Judicial System at all.

16.50 hours (Hon. Deputy-Speaker *in the Chair*)

Hon. Deputy-Speaker Sir, *vanakam.* Sir, here, the Part IV of the Constitution of India, Chapter IV, says about the Union Judiciary. Here, Article 130 of the Constitution of India says about the Seat of the Supreme Court. I do not understand why still the Supreme Court is in Delhi, having hearing in Delhi, filing in Delhi, disposing cases in Delhi. Why even now, is the Supreme Court or the Union Judiciary hesitant to move out of Delhi, at least to have Circuit Benches? We will support you, Mr. Minister, if a Bench is established in Chennai; we will support you if a Bench is established in Kolkata; we will support you if a Bench is established in Mumbai. If a Bench is established in Bengaluru, Sadananda Gowdaji, definitely, we will support you.

At least, our Supreme Court should ensure that decentralization of the Judiciary should take place; it should percolate. Here, the decentralization of powers happens from the top to the bottom, from the State to the Zila Panchayats, to the Block Panchayats and to the Gram Panchayats. Unfortunately, here, most of

the works are being done in the Mofussil Courts. My learned friends have mentioned here that in many courts, the Advocates do not have the space even to breathe. They wear the dress, which were entrusted, enforced upon them during the time of the colonial ear. Even during a temperature of 45-46 Degree Celsius, the Advocates are forced to wear the black coat, gown, etc., and in many of the courtrooms, there would not be any fan. Sometimes, they were used as toilets.

Sir, I am also there in the Standing Committee on Personnel, Public Grievances, Law and Justice. It has come to the notice of this Committee that in many parts of this nation, the Lower Courts, the Mofussil Courts, the Munsif Courts, the Advocates still work in the soiled toilets. This is a pity.

Here, Sir, I am not against increasing the salaries or the pensions of the Me Lords and the Your Honours of the Supreme Court and the High Courts. We should definitely give them their salaries. There should be no arrears at all. There should be one rank one pension. Of course, at least, that may percolate to the Defence Personnel also, I hope. Any way let it happen at the top. The person, who has delivered the Judgment, which has paved the way for this Bill, is now the Governor of the State of Kerala. He delivered the Judgment while he was the Chief Justice of India.

While we are discussing this Bill in this House, we are having the 43rd Chief Justice of India. His predecessor, who demitted office, who retired, said it. There are people who say: "I am retired but I am not at all tired. You find out some place and see for me, so I can also ensure justice." But, my humble request is that it is not *"Prabhu ki kripa"*. प्रभु की कृपा नहीं है। Fair justice, speedy justice is my right. It is the right of the poor men, who are living on the pavements, in the streets because all the powers are coming from the people, so says the Constitution of India. This was made for the people of India. It is 'We the people of India'; and whether he or she is educated or not, whether he or she is rich or poor, whether he or she is having land or not, whether he or she is having any job or not, it does not matter.

Sir, I hope you would bear with me because I was a practising lawyer for the last 25 years. Here, what about National Judicial Appointments Commission? We have discussed it threadbare in this House as well as the Upper House, and what was the Judgment of the Supreme Court?

It is just like this - I am the judge, I am the jury and I am the executive. You show me the man, I will show you the rule. This is what happens in the Indian judiciary. Indian judicial system has become a costly affair, a rich man's game. It has become cumbersome. It has become very much difficult. I do not know whether it has become impossible but it is very much difficult for a common man to seek justice. The lawyers, the judiciary and all the jurists speak about the Goddess Thetis. In mythology, there is a Goddess Thetis having the law and justice and it should be equal.

Once the Chief Justice of India came to Kerala and attended a programme in the constituency of my learned friend Mr. N.K. Premachandran. He was also a practising lawyer. He is my very good friend. He was the first rank holder of the LLB from the Government Law College. He was one year senior to me and Mr. Kodikunnil Suresh is one year junior to me.

Sir, once Justice Bharucha attended Lawyers' Conference in Kollam. He stated that 80 per cent of the Judiciary is honest, it means … (*Interruptions*) I reserve my comments. Everybody understood what he said. If that kind of statement made by a common man or somebody from the media or even if that was the public statement made by an hon. Member of this House, what would have happened? The contempt of court proceedings would have been initiated. According to the protocol, what is the place or what is the rank of a Member of a Parliament. In this august House, Pandit Jawaharlal Nehru, when he was the Prime Minister, spoke from this Chair. His Division Number was one. He spoke and it is in the records.

> "The rank of the puny judge is equivalent to the rank of the Member of Parliament."

According to the protocol, an MP is equivalent to a High Court Judge. There is no political difference in this. Now, what happens? They say, they dictate, they legislate, they execute and they punish.

Sir, what about the Right to Information Act? I want to know whether they are subjected to RTI or not? Even the Prime Minister is subjected to RTI; all the Ministers are subjected to RTI; all the MPs are subjected to RTI; all the MLAs are subjected to RTI; the CBI is also subjected to RTI but unfortunately, Deputy Speaker Sir, me Lords and Your Honour, some of them might be seeing. … (*Interruptions*) Anyway, I cannot go back to the court room when I retire as a Parliamentarian. There will be no space in the court room.

HON. DEPUTY SPEAKER: Even as a Member, you can go now. Who is going to prevent you?

DR. A. SAMPATH: Anyway, I am not afraid at all of them Sir. Here, everybody should obey the law. If there is a law, we should oblige the law. Here somebody puts a question under the provisions of RTI, then the concerned Registrar of the High Court will give a reply stating that this is not under the RTI Act and we are sorry to give you the information. Why the courts, why the judiciary is afraid of the Right to Information Act? This august House and our brothers and sisters in the Upper House and it was the Parliament of India which had enacted such a law. With all respects to Sadananda Gowda Ji, I am not requesting that under Rule 109, you should withdraw this Bill and that should be given a thorough scrutiny of the Law and Justice Committee but that would have been much better. What about the Indian Judicial Service? We have Indian Administrative Service and we have Indian Economic Service. At the same time, why do not we have Indian Judicial Service? It is the court, it is the judges who will decide their successors and the 42nd Chief Justice of India was able to induct only judge.

17.00 hours

Now, more than 400 vacancies, including judges of the High Courts and judges of the Supreme Court are lying vacant. In many of the High Courts around

40 per cent vacancies are there. I understand just like that they are vacant. I hope I have the immunity if I say some truth, nothing else but truth, in this august House because some of the judges want some of their…I reserve those words because I will scratch your back. You scratch my back. You support me. I also support you. This happens. Ultimately, it leads to the casualty of the Indian judicial system. Ultimately, it will dismantle the fundamental rights of the people of India.

Sir, here we are all parliamentarians and we respect the late Justice Krishna Iyer. Even now the law students of Australia and the United States of America study the judgements of the late Chief Justice of Kerala, Mr. Subramanian Potti when they study the writ of *habeas corpus.*

Sir, what about the junior advocates? They do not have any stipends. They do not have any money even to buy a pair of clothes. They are just like bonded labourers. It is a pity. That is the case of the junior advocates in this nation. We take pride of the judicial system and we say that India is a sovereign, socialist, secular, democratic republic.

Before concluding, I would like to say that the Advocates Act specifically states about the right to practise. Now, more and more tribunals are coming up. When more and more High Court judges and Supreme Court judges get retired, they seek some other appointments somewhere and they want all these benefits either by salary or allowance or pension. But at the same time they will be provided with a car with a flashing red beacon and all the VIP facilities. They will be having very good bungalows in Delhi, etc. They have much better facilities than some of the MPs may be having. Of course, let them be there. But my question is, why are all these tribunals and quasi judicial bodies required? Definitely, it has to be reviewed.

Here I have mentioned the case of the sad plight of the lower judiciary.

HON. DEPUTY SPEAKER: Please wind up. You have already taken 15 minutes.

DR. A. SAMPATH: Sir, before concluding, I want to say this. Is there social justice in judiciary? How many people from SC and ST communities have come

as High Court judges? How many of them were OBCs? How many of them were minorities? Let it be so. Our hon. Speaker is a lady. In the Fifteenth Lok Sabha also, our Speaker was a lady. How many women have come as High Court judges? How many women have come as Supreme Court judges? When will the time come when the Supreme Court of India can say that our Chief Justice is a lady? Ours is still an all men's world where the women are also being deprived of the opportunities that they should have got.

With all this, I again humbly request our hon. Sadananda Gowda Ji to have a rethinking on this Bill. Also, we have to legislate a comprehensive legislation on the salaries, allowances, pension, appointments, qualifications, etc., of the judiciary.

Before concluding, let me ask this. Will any person get a reply from any of the High Courts to this question? What is the total emolument, including travelling allowance and other allowances that the High Court judges get per month? It is because the common people will not understand the legal terminology. There will be provisos. There will be exceptions just like one touches the nose this way. It will be like that. Sir, the judiciary is hiding behind the walls. They are afraid of the people. If somebody says that, they are afraid of the people. My mind and heart is also with the people. Our judiciary should be accountable. The judiciary should be accountable to the people. The people of India are supreme. The judiciary should also ensure that social justice as enshrined in the Constitution is being implemented.

I conclude just in a minute. This Session started by paying homage; paying tribute and showering praises upon Dr. B.R. Ambedkar and his team. Shri Sadananda Gowda *ji*, if we take that spirit to our heart, it is high time that this House, the 16th Lok Sabha should take up an initiative for a comprehensive legislation for the judiciary in India.

SHRI M.I. SHANAVAS (WAYANAD): Thank you, Dy. Speaker, Sir. I would like to present a few points. From yesterday onwards, we all have been hearing so many thought-provoking discussions with respect to the judiciary and the lawyers who are practising especially in the High Courts. We are sitting here to deliberate upon the amendments in respect of benefits, mostly pensionary benefits to the judges of the High Court. It has already been said in the House by some of my learned friends that it has been decided by the hon. Supreme Court on 31st March, 2014 that pensionary benefits should be extended to the High Court judges. Justice K. Sadasivam, who was the Chief Justice of India, said: 'One rank one pension must be the norm in respect of a Constitutional office.' The amendment moved by Shri Sadananda Gowda is in response to the Supreme Court judgement. Had there been no Supreme Court judgement, this amendment Bill would not have come.

With respect to this Bill, personally I am not against any emoluments being given to the judges. But here a way has been found out by the court which is just like the appointment of the judges that judges are deciding their brothers' salaries. That is what is happening here. I am not against it. Those who do service should be given necessary remuneration, salary, allowance, pension, etc.

I am sure that in a meeting of High Court judges and the Chief Ministers, a demand has come from the Chief Justices of various High Courts that their remuneration should be enhanced to Rs.4.5 lakh. If in this august assembly we decide to increase the pension, salary and allowance of everybody and a new Bill is being brought, nobody would criticize it. But, you know, Dy. Speaker, Sir, that the lowest paid MPs in the world are the MPs of India.

The Times of India recently conducted a study on it. If something is given to the MPs, a committee decides upon it and calls upon suggestions to increase even the lowest amount in the salary of MPs, which is a very small amount of Rs.50000 only and the step itself is criticised by everyone. If somebody takes this issue to the court, the judges will criticize it also. So, everybody will criticize the

MPs. At present, the hon. Ministers are here. They may note it down that in this aspect we are the lowest paid MPs in the world.

HON. DEPUTY SPEAKER: You are giving to others. So, you are the masters.

SHRI M.I. SHANAVAS: Yes, but something has to be done for a Member of Parliament to be able to pull on.

I know that there is paucity of time, but I would like to ask the hon. Law Minister as to what happened to NJAC. We all discussed it here in this House. The Members of Parliament discussed in Rajya Sabha as well. Everything came up in 20 Assemblies also. Is the Government afraid of somebody? Is the Government afraid of the Judiciary? The 5-judge Bench of the Supreme Court by a majority of 4:1 nullified the said Act. They struck down an Act which has become the will of the people. The entire country supported that Act, but there is nobody to resist as they decided. You must be knowing that 'the second judges case' was adjudged by nine judges while this most important Act was nullified by five judges – four against and one for. Now, what is going to happen? It was argued by the Attorney-General that it should be heard by an 11-member Bench, a larger Bench, but it was not heeded to. Parliament was taken for a ride. The people of the country were taken for a ride. We all are elected from the nook and corner of the country and come here. We represent the people of India. We represent the sentiments of the people of India. People of India have got the opportunity to hear us, to punish here and to rectify us, but there is nobody to rectify the Judiciary. So, what is this Government going to do?

We all were expecting that something will come because this Government has got such a massive mandate. Shri Narendra Modi came to power as Prime Minister with such a majority which was never witnessed in this House for so many years. So many things are happening in this country. In the 'Breaking News', you can see every High Court Judges sitting and they are uttering comments for 9.00 p.m. news. For the purpose of 'Breaking News', the whole system has been subverted in some High Courts. It has become a habit of judges to

utter comments and observations for appearing in the Press and in television discussions. The hon. Law Minister and the Members may kindly see one thing : who is at the receiving end? We are at the receiving end.

Who has upheld Dr. Ambedkar's Constitution, the greatest Constitution in the democratic world? We upheld the principles of the Constitution. We, the politicians, upheld every right enshrined in the Constitution. It was done by us, but now a situation has been created where Members of Parliament are shown in a bad light and it is projected that the members of the Legislative Assemblies do not have any principle. So, something has rotten somewhere. The Judiciary is doing a great dis-service by getting involved in so many unwanted activities which are happening in the court-rooms. Sir, you already know that the big lawyers or the so-called legal luminaries will charge Rs. 35-40 lakh per case for coming to Kerala or for going to Chennai. How will the poor man get justice? In some Benches, if a particular lawyer comes, then he will get the order. So, justice is denied to the poor people. … (*Interruptions*) So, you may kindly see as to what is happening in the court rooms. … (*Interruptions*) This is an opportunity for this House to analyze as to what is … (*Interruptions*)

HON. DEPUTY SPEAKER: This can be done. I am not against what you are speaking, but that can be done on many occasions. Here, we are discussing about the salaries of those people.

… (*Interruptions*)

HON. DEPUTY SPEAKER: We are not their lawyers.

… (*Interruptions*)

SHRI M.I. SHANAVAS: Sir, my question is this. Who will decide about the increase in their salaries? The increase in their salaries should be decided by this Parliament. The Parliament decides it. So, when Parliament decides it, then the Parliament has the authority and the right to question the issues that come before the judiciary also. So, I would like to draw the attention of the hon. Law Minister

and others, especially, to the NJAC Act and the bad tendencies that have crept in the court rooms in the judiciary. Everything has to be controlled.

Here, my dear friend, Shri Sampath asked so many questions. Have you heard about a single instance where a judge has been enquired into by the Enforcement Directorate? So many MPs have been subject to questioning by the Enforcement Directorate, but we do not see them being subjected to the same. So, there is nobody to check them. We are not a judiciary, but when I say this, I tell you that the judiciary in India has done a commendable job also. They have safeguarded the rule of law, but there are certain things that should be rectified and corrections should be made. This is the time when we should all sit together and see that the supremacy of Parliament and the will of the people …

HON. DEPUTY SPEAKER: Mr. Shanavas, mentioning corruption and everything is not correct.

SHRI M.I. SHANAVAS: Sir, I am concluding. … (*Interruptions*)

HON. DEPUTY SPEAKER: The use of the word 'corruption' regarding judiciary has to be removed.

SHRI M.I. SHANAVAS: We represent the will of the people. This should be safeguarded and we should move ahead like this. … (*Interruptions*)

SHRI M.B. RAJESH (PALAKKAD): Sir, you could go through the records, and if there is anything that is not proper, then it should be expunged. … (*Interruptions*)

HON. DEPUTY SPEAKER: I am only saying that it may not look nice if you are generally telling about the judiciary. In Mr. Sampath's speech, 80 per cent was perfect and 20 per cent was alright. I personally feel that the word must not be there. If you specifically say it, then it is alright, but generally making a remark like this may not look nice.

SHRI M.I. SHANAVAS: Sir, I never said before the House that all the judges are corrupt. I never said so. I also said that they upheld the rule of law and they have done a commendable job also, but we, the Members of Parliament, are the

conscience keepers of the nation and we should sit together to correct if anything is to be corrected and we should move ahead like this. Thank you, Sir.

HON. DEPUTY SPEAKER: The next speaker is Shri P.P. Chaudhary. Please be very brief as we have to pass the Bill by 6 o'clock. So, all of you please cooperate with the Chair.

SHRI P.P. CHAUDHARY (PALI): Sir, why briefness is there at my stage?

HON. DEPUTY SPEAKER: Please cooperate with the Chair by being brief while making your speech.

SHRI P.P. CHAUDHARY (PALI): Sir, I thank you very much for affording me an opportunity to speak on the High Court and the Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2015. I rise here to support the Bill. I congratulate the hon. Law Minister for bringing this Bill since some of the provisions have become obsolete and outdated or have lost their significance, hence need deletion.

The second point in the Bill is with respect to disparity in pensions to the High Court and the Supreme Court Judges because the High Court and the Supreme Court Judges are coming from two streams – one is coming from the State Judicial Services, and the other is coming from the Bar. The Judges who are coming from the Bar are not in a beneficial position because their experience at Bar is not being taken into consideration while calculating the pension. So, this Bill was necessitated long time back. Unfortunately, the legislative pillar of democracy took too long to correct this anomaly, and it was left to the court to step in and issue a direction to us to act upon it, and these directions were issued way back in 2005 on which we have acted now. This Bill is the need of the hour, and disparity in pension is being removed altogether.

Now, I am directly coming to other points. Apart from pension, the Judges should enjoy benefits that are higher than in other branches of the Government, both due to the position of the office they occupy as well as to ensure their independence and fair judgment. This is also in line with the fact that many Judges who are elevated from the Bar forego large sitting fee for becoming a Judge and compensation in position of the Judge and the office of the Judge should not come at the expense of the existing standard of living, and also the Judges hold the office for a very short period of time. So, the Judges' salary, increase in allowances and all those things can be provided.

Apart from this, on the question of legislative competence, we all know that democracy in our country basically consists of three pillars, namely, Parliament/

Legislature, Executive and the Judiciary. The first principle of democracy is accountability. So far as Parliament is concerned, it is accountable to people. So far as the Executive is concerned, it is accountable to Parliament. But it is the Judiciary alone which is not accountable under Article 124(2) either to the Parliament or to the Executive. Initially, we have enacted Article 124. In Article 124 (2), it has been provided that the Judges of the Supreme Court and High Courts shall be appointed by the President of India after consultation with the Chief Justice of India. Now, in the first Judges' Case, the word 'consultation' has been defined by the Supreme Court that 'consultation' means 'it is not binding, it is not concurrence'. The true definition of 'consultation' was given in the first Judges' Case. In the second Judges' Case and in the third Judges' Case, the word 'consultation' has been defined to mean 'concurrence', and after consultation, whatever decision is given by the Chief Justice of India, it is binding on the President of India. Not only this, they also have constituted the Collegium System, which is basically alien or foreign to Article 124(2) of the Constitution of India. It is an extra-judicial body or extra-constitutional body, which has been constituted by the Judges.

The Judiciary has to interpret the law and it should not legislate. It is the primary duty of Parliament to legislate.

HON. DEPUTY-SPEAKER: Even the judiciary also is accountable to Parliament. We are having the power of initiating the impeachment proceedings. We are doing that because we are having that power. The Parliament is supreme.

SHRI P.P. CHAUDHARY: My submission is that Article 124 (2) specifically provides that once the President appoints, the Executive is accountable to Parliament. On the basis of that accountability, if the High Court and Supreme Court Judges are appointed, then, indirectly, they are accountable to the public at large. So, the will of the people is always there. However, it has been changed to the Collegium System. My submission to the Law Minister is that Article 366 provides various definitions under the Constitution of India.

Now the word ‘consultation’ has not been defined in the entire Constitution of India. We can bring a simple definition of word consulation overreaching both the Judgments in the case of second Judges and third Judges. We can define the word ‘consultation’ under Article 366 of the Constitution of India whereby it can be made clear that the word ‘consultation’ does not mean ‘concurrence’ but ‘consultation’ means consultation and it is not binding. Not only this, Supreme Court says that it is an interference with the independence of Judiciary or the basic structure of the Constitution. What is the basic structure of the Constitution? We have to understand it. Chapter IV of the Constitution of India speaks about the Union Judiciary. If we say that all the Articles right from 124 to 147 are with respect to Union Judiciary, then how are the Legislature, that is, the Parliament, the Executive and the Judiciary having their respective jurisdiction assigned to them under the Constitution of India? The Parliament and the various provisions of the Articles under the Union Judiciary are competent to legislate. Under Article 125, the hon. Law Minister has brought the Bill. Is it not an interference with the basic structure of the Constitution? If the Union Judiciary (Chapter) is completely meant for the basic structure of the Constitution, then if any law is made by Parliament with respect to any provision of the Union Judiciary, even the Supreme Court can interfere at any time.

In so far as the Union Judiciary Chapter is concerned, it is interfering with the basic structure of the Constitution. In democracy, we have three basic structures of the Constitution. One is the Judiciary, another is the Legislature and the third is the Executive. The interference with the functioning of the Parliament is interfering with the basic structure of the Constitution. So, the Parliament is having legislative competence not under Article 246 to legislate but it is also having legislative competence under only Article 368 to amend "any provision" of the Constitution because the framers of the Constitution had used the word specifically that it can amend "any provision" of the Constitution including the Fundamental Rights.

In so far as Article 124(2) and Article 124(4) are concerned, these are the only two provisions where the constitutional provision has been made with respect to appointment and with respect to removal of the Judges. But those provisions are also subject to Article 368 of the Constitution of India because the Parliament is supreme. People of India have given this power and the Parliament can amend it. Even the Fundamental Rights can be abrogated under Article 368 of the Constitution of India. Therefore, the power of the Parliament to amend the Constitution is the supreme power. It cannot be interfered by the Judiciary on the ground that it is interference with the independence of the Judiciary. Every institution in the democracy has got its own independence. It cannot be interfered by the Judiciary in the functioning of the Parliament.

Secondly, I would speak about the non-judicial function which is being given to the Judges under the Legal Services Authority Act. Now, the Judges know that we have given one judicial function. Under the garb of the judicial function, I would also request the hon. Law Minister to bring a suitable amendment in the Legal Services Authority Act taking away the executive function which is being assigned to the Judiciary. Now the Judiciary is exercising dual function – one is the judicial function and the other one is the executive function. We are unconstitutionaly giving the executive function whereas the Constitution under the Chapter of the Union Judiciary has assigned the function to the Judiciary that these are the demarcated functions of the Judiciary and the Judiciary is required to exercise only those functions or the functions assigned by the Parliament or laws made by the Parliament.

So, the judiciary can say tomorrow again, as has been done in NJAC case, that so far as union judiciary articles are concerned Parliament is not competent to enact law. So, this is high time we bring a suitable legislation with respect to either restoring the mandate of article 124(2) by way of defining the word consultation or bringing some suitable amendment like creation of National Judicial Commission.

In the cases of Union Public Service Commission CVC, and C&AG, no reemployment is permissible under the Constitution after their retirement. But our Constitution is silent on this issue about judges. We should bring a suitable legislation by exercising the power under article 368 and amending the Constitution to the effect that once a judge is retired there would be no reemployment either in a tribunal or anywhere. If you want to utilise their services and if you think judges after retirement are fit to do their duties, then you can use them in the High Courts and Supreme Court by enhancing their retirement age.

Thank you very much.

श्री कौशलेन्द्र कुमार (नालंदा) : उपाध्यक्ष महोदय, आपने मुझे उच्च न्यायालय और उच्चतम न्यायालय न्यायाधीश (वेतन और सेवा शर्त) संशोधन विधेयक, 2015 पर बोलने का मौका दिया, इसके लिए मैं आपको बहुत-बहुत धन्यवाद देता हूं। यह सरकार का एक सकारात्मक कदम है। इस संशोधन विधेयक के द्वारा हाई कोर्ट के जजों के वेतन और पेंशन में वर्तमान में जो विसंगतियां हैं, उन्हे दूर करने का सरकार का यह प्रयास है। वैसे तो सरकार ने माननीय सुप्रीम कोर्ट के निर्णय के आलोक में इस विधेयक को प्रस्तुत किया है और सरकार इसमें संशोधन भी करने जा रही है। मैं भी मानता हूं कि बदलते समय के अनुसार उच्च न्यायालय और उच्चतम न्यायालय के न्यायाधीशों के वेतन, पेंशन और सेवा शर्तों में नियमों में सरलता लाना अति आवश्यक था। मैं अपनी पार्टी की ओर से इस विधेयक का समर्थन करता हूं।

उपाध्यक्ष महोदय, मैं एक बात और कहना चाहता हूं कि देश के सभी न्यायालयों में करीब साढ़े तीन करोड़ मामले लम्बित हैं, यह एक चिंता का विषय है। बीस-बीस सालों तक लोग न्यायालयों के चक्कर लगाते हैं, वे आर्थिक बोझ से दब जाते हैं, फिर भी उन्हें न्याय नहीं मिलता है। कई मामलों में न्यायालयों के चक्कर लगाते-लगाते लोगों की जान तक चली जाती है। मैं समझता हूं कि यह हमारे संविधान के द्वारा प्रदत्त अधिकार का हनन है, क्योंकि समय से किसी भी व्यक्ति को न्याय न मिलना उसके अधिकार का हनन माना जाता है। यह भी देखा गया है कि बड़े और रसूखदार लोगों के केसों का निपटारा जल्दी से जल्दी होता है या मामला समाप्त कर दिया जाता है। आये दिन अदालतों में भ्रष्टाचार के मामले भी आते हैं। यह भी गौर करने की जरूरत है। माननीय न्यायाधीशों को यह भी सोचने और विचार करने की जरूरत है कि कैसी प्रणाली या व्यवस्था बनाई जाए, जिससे लोगों को त्वरित न्याय मिल सके। भ्रष्टाचार न हो, लोगों पर मुकदमे का आर्थिक बोझ कम पड़े, गरीबों को कानूनी सहायता मुफ्त में कैसे दी जाए, जिस तिथि को मामला निश्चित हो, उसकी उस दिन सुनवाई होनी चाहिए। तारीख पर तारीख न पड़े, अन्यथा अदालतों के चक्कर काटते-काटते उनका जीवन गुजर जाता है।

महोदय, एक चिंता का विषय और है कि गवाहों को मारकर या उन्हें प्रलोभन देकर रास्ते से हटा दिया जाता है, जिसका जीता-जागता उदाहरण व्यापम घोटाला और आसाराम का मामला है। अतः न्यायाधीशों को यह सुनिश्चित करना होगा कि गवाहों को पर्याप्त सुरक्षा प्रदान हो। कभी-कभी यह भी देखा गया है कि गवाहों को अदालती परेशानी होती है, जिसके कारण लोग गवाही से भी बचते हैं। यह भी नहीं होना चाहिए।

अंत में एक सुझाव और देना चाहता हूं कि सभी उच्च न्यायालयों एवं सर्वोच्च न्यायालयों में रिक्त पड़े न्यायाधीशों के पदों को कभी खाली न रखा जाए, ताकि मामलों का निपटारा समय से हो सके। साथ ही साथ देश की निचली अदालतों में भी खाली पदों की समस्या न हो, ऐसी व्यवस्था सरकार सुनिश्चित करे। धन्यवाद।

SHRI N.K. PREMACHANDRAN (KOLLAM): Hon. Deputy Speaker Sir, I thank you for giving me an opportunity to participate in the discussion on this very important legislation. This Bill is intended to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958.

Sir, I rise to support this Bill with certain strong reservations. The first point which I would like to make is that from the aims and objects of the Bill itself, it is very clear that it is drafted and introduced in this House on the basis of a judgement made by the Supreme Court on 31st March, 2014. What was the judgement and who was the petitioner? A bunch of petitions was there and the petitioner was a judge of the High Court. On the basis of the petition, a judgement is pronounced in the Supreme Court. The main fact in the pronouncement of the judgment is that additional 10 years of service has to be counted in the pensionable service.

A simple question which I would like to make before this House is that the hon. Supreme Court has always alleged against others that the conflict of interest is there. When judges are hearing the cases, if there is even a little bit of interest or if the petitioner or the respondent is known to the judge, in most of the cases the judge will leave away from that case and that will be transferred to some other court. That we have seen in a lot of cases. But in the case of counting the pensionable service of judges of High Court Judges and the Supreme Court, the same Supreme Court has heard the case and disposed of the matter directing the Government to count 10 more years of additional service to the judges, that is 10 years of practicing in the bar. Is it not a conflict of interest? That is what I am saying.

I am fully supporting the views expressed by most of the Members in this House regarding the emoluments, salaries, allowances and other observations about the judiciary. There should be a separate mechanism to look into these aspects and the judges should not determine the salary of the judges. No direction

should be given from the judiciary or from the bench that this should be counted by the Government. That is my first point. Also, it is retrospectively effective from 1st April, 2014. So, retrospective effect has been given and 10 years of standing in the bar is to be counted for pensionable service. It is totally unethical and unfair on the part of the Supreme Court or the judiciary and this Bill is to give effect to the Supreme Court's judgment. That is the first reservation which I would like to make.

HON. DEPUTY SPEAKER: The Supreme Court is making law now. Whatever they are telling, we are following.

SHRI N.K. PREMACHANDRAN: The Supreme Court is directing the Executive to draft a legislation and to bring it to the House and the House has to pass a legislation for the sake of judges. As Mr. Sampath has rightly pointed out, they are the executors, they are law-makers, they are doing everything and they are judging everything.

There is another interesting point to which I would like to draw the attention of the hon. Minister. The second amendment is to increase the terminal surrender benefits of a judge of the High Court and the Supreme Court. By Clause 4 of the Bill, a judge of the High Court or the Supreme Court can surrender any leave at his credit. The principal Act says that only the earned leave can be surrendered. But now we are making an amendment by which any leave at his credit can be encashed. How will it be encashed? It will be with full allowances. How could it be? It is a strange provision. In All India Service pension, you can only encash the earned leave and here a judge can encash any leave at his credit and he will be entitled to encash the leave on full allowances basis. What a strange provision is this? According to this amendment, you can encash half pay leave, you can encash commuted leave and even child care leave for women can also be encashed. So, this is a strange provision with full allowances.

As for counting the encashment of the leave, only the basic pay and dearness allowance are counted. That is what the Lok Sabha Secretariat officials

and civil service officials get. Everywhere, only basic and D.A. will be counted for encashment of leave but here they count all the allowances, full allowances. The strangest of strange provision is being incorporated just to satisfy the Judiciary. This is totally unfair and unethical. What are the benefits which a judge is getting? Basic, D.A., house rent allowance, telephone allowance, traveling allowance and all the allowances which the judges are earning will be counted for the purpose of this allowance. How is it justified?

A lot of eminent Members have already said in this House that a Judge shall never hold any official post after his retirement. Even if a Constitution Amendment is required for it, definitely it should come. A former Chief Justice of the Supreme Court is now holding the post of a Governor. Where is the separation of the Judiciary, the Executive and the Legislature? The Supreme Court has struck down the National Judicial Appointments Commission Bill on the ground that the separation of powers between the Judiciary and the Executive would be lost if that Bill is passed. Now, a retired Supreme Court Chief Justice has been nominated as Governor of a particular State.

I want to raise two points regarding the NJAC Bill. What happened to that Bill? I fully support the view expressed by the Law Minister as well as Shri Arun Jaitley, the hon. Finance Minister. I quote the words spoken by Shri Arun Jaitley, the hon. Finance Minister: “It is the tyranny of the unelected”. There is no doubt about it because the entire Parliament consisting of both Houses of Parliament and 20 State Assemblies have approved the Constitution Amendment but in a Five-Member Bench four Judges decided that the will of the people will not survive and only their interest will survive, their decision will be final. What wrong the Government did was this. After the pronouncement of the judgement, what was the position taken by the Government? The Government was ready and willing to give comments for reformation of the collegium. My point is that the Government of India shall never give any comments for the reformation of the collegium. By giving any comments or response for reformation of the collegium as directed by

the Supreme Court even indirectly you are taking away the right of Parliament, you are infringing the right of Parliament because both Houses of Parliament have unanimously passed the Constitution Amendment and most of the State Assemblies have passed the Amendment. That is the will of the people. A Four-Member Bench is directing that you should come and give some comments so that they would reform the collegium. How can the Government go at an immediate instance? The Government ought to have come back to Parliament and reported to Parliament that the Spreme Court Bench has struck down the Bill; we have no option, what to do? The Government has not consulted the Opposition. The Government took a stand and is amenable and subject to the Supreme Court verdict. It is ready to give comments and response for the collegium reformation process. This is totally unfair as far as parliamentary practice is concerned. Whether it is NDA or UPA, BJP, Congress, CPI, Left or Right, we have to protect the will of the people. It is not the will of the individuals. We should stand to fight out this case. We have to bring the NJAC Bill back to the domain of Parliament and it should be implemented.

With these words, I support this Bill with these reservations. Thank you.

श्री हुक्मदेव नारायण यादव (मधुबनी) : उपाध्यक्ष महोदय, मैं ज्यादा समय नहीं लेना चाहूँगा।

जब मैं 1967 में बिहार विधान सभा का सदस्य बना था तो अपने कुछ साथियों के साथ संसद को देखने आया था। संसद के परिसर में बाबासाहब की मूर्ति को देखकर मैंने अपने साथियों को कहा कि बाबासाहब की मूर्ति हम लोगों को कुछ कह रही है। उन्होंने कहा मूर्ति क्या कहेगी? हमने कहा कि हाथ में संविधान की किताब है और अंगुली संसद की ओर है। इनका कहना है कि हिन्दुस्तान के गरीबो, पिछड़ो, दलितो, इस संविधान की किताब में तुम्हारे लिए न्याय की बहुत सी बातें लिखकर जा रहा हूँ, लेकिन जब तक हिन्दुस्तान में विधायिका, कार्यपालिका और न्यायपालिका में तुम्हारा बहुमत और अधिकार नहीं होगा, तब तक यह संविधान तुम्हारे लिए निरर्थक रहेगा। इसलिए आज तक वे बातें हमारे सामने यों की यों खड़ी हैं। विधायिका में तो ज्यों-ज्यों हम पिछड़े और दलित समाज के लोग अपने वोट की कीमत जानते जाएंगे, अपने बहुमत की शक्ति पहचानते जाएंगे, विधायिका पर कब्जा करते चले जाएंगे। एक न एक दिन उनका बहुमत होकर रहेगा।

दूसरी बात है कि आरक्षण लागू होने के कारण कार्यपालिका में भी उनका बहुमत होता जायेगा और 50 वर्ष, 100 वर्ष आते-आते इन पिछड़े और दलितों का कार्यपालिका में भी वर्चस्व होकर रहेगा। लेकिन न्यायपालिका में आज तक उनको अधिकार नहीं मिला। विधायिका में एक से एक प्रतिभाशाली, योग्य, विद्वान, मुख्यमंत्री, मंत्री मिल सकते हैं, कार्यपालिका में एक से एक बड़े-बड़े ऑफिसर विद्वान मिल सकते हैं तो क्या न्यायपालिका में एक भी पिछड़े और दलित समाज का व्यक्ति उस योग्य नहीं बना है, यह हिन्दुस्तान के 85 प्रतिशत लोगों की प्रतिभा का अपमान है, 85 प्रतिशत जनमत का अपमान है। इसलिए आपसे मेरी विनम्र प्रार्थना है, प्रधानमंत्री जी ने जो संशोधन किया, उसमें चयन समिति में उन्होंने लिखा कि 6 सदस्य में दलित आदिवासी और पिछड़ा वर्ग में से एक सदस्य इसमें रहेगा, हिन्दुस्तान के इतिहास में वह क्रान्तिकारी परिवर्तन था। हिन्दुस्तान के सामन्तवादी लोगों को यह बर्दाश्त नहीं है कि चयन समिति में कोई पिछड़ा, दलित और आदिवासी बैठे, जो इस बड़ी कुर्सी के लिए न्यायाधीशों को चुनने का काम करे, इसलिए मेरी विनम्र प्रार्थना है कि वह एक क्रान्तिकारी परिवर्तन आया था, जिसको आज लोग नहीं मान रहे हैं। मैं माननीय मंत्री जी से प्रार्थना करूंगा कि श्री नरेन्द्र मोदी जी के नेतृत्व में हिन्दुस्तान के पिछड़े, दलित, निर्धन, निर्बल, गरीबों ने विश्वास किया था कि सभी जगह उनको उचित न्याय मिलेगा और मिलता जा रहा है, लेकिन न्यायपालिका में उन्हें उचित न्याय नहीं मिल रहा है, प्रतिनिधित्व नहीं मिल रहा है, उसको दिलाने के लिए संविधान में एक नहीं, अनेक संशोधन करने पड़ें तो संसद् को करने चाहिए और न्यायपालिका को इस संसद् के निर्णय को सम्मानजनक तरीके से स्वीकार करना चाहिए, तभी हिन्दुस्तान चलेगा, अन्यथा यह

संसद् का अपमान हिन्दुस्तान के लोकमत का अपमान है, हिन्दुस्तान के लोक का अपमान है और हिन्दुस्तान के जनमत और हिन्दुस्तान के लोक का अपमान हिन्दुस्तान में ज्यादा दिन तक लोग बर्दाश्त नहीं करेंगे।

धन्यवाद।

HON. DEPUTY SPEAKER: Now, the hon. Minister.

… (*Interruptions*)

HON. DEPUTY SPEAKER: Nothing, except whatever the hon. Minister says, will go on record.

… (*Interruptions*)... *

* Not recorded.

THE MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA): Deputy-Speaker, Sir, I thank all the Members who have participated in the debate. They have traversed almost right from the Munsif Magistrate Court up to the Supreme Court. I certainly appreciate their concerns and I do take cognizance of certain suggestions given by the Members during the course of the debate.

As far as this Bill is concerned, I would like to base my arguments on the Articles which are laid down under the Constitution. We have debated for two days with regard to our dedication to the Constitution. Today's Bill solely rest upon the Articles laid down under the Constitution and we have not gone beyond, even a single inch, from the provisions of law.

I would like to draw the attention of the House to Article 142 of the Constitution. It clearly mandates as to how the judgements of the Supreme Court should be responded by the Government. Article 142(1) of the Constitution clearly says:

> "The Supreme Court in the exercise of its jurisdiction may pass such decree or make such order as is necessary for doing complete justice in any cause or matter pending before it, and any decree so passed or orders so made shall be enforceable throughout the territory of India in such manner as may be prescribed by or under any law made by Parliament and, until provision in that behalf is so made, in such manner as the President may by order prescribe "

So any judgement that has been rendered by the Supreme Court need to be implemented under article 142(1) of the Constitution.

HON. DEPUTY SPEAKER: What is the role of the Parliament then?

SHRI D.V. SADANANDA GOWDA: Sir, I am coming to that. There was a fiery speech as far as NJAC is concerned. I do not want to clarify much about NJAC because a final verdict has not yet come. Of course, on 16th October, the Collegium system has been restored and 99th Constitutional amendment was struck down.

HON. DEPUTY SPEAKER: Mr. Law Minister, that is not the point. As has been said by Mr. Premachandran, Parliament has the power to enact laws. When the Supreme Court says that the term and other things will remain like that, then they are dictating things. Then why are we discussing it? That is the point which the hon. Members are raising. We have to obey the judgments of the Supreme Court which you are saying is somewhat misleading the House.

SHRI D.V. SADANANDA GOWDA: Sir, I was just quoting the provisions of the Constitution. The question is why Parliament cannot over write the judgment.

SHRI BHARTRUHARI MAHTAB : It says that throughout the territory of India in such manner as prescribed by or under any law made by Parliament. So 'as made by Parliament' will be the ultimate truth.

SHRI D.V. SADANANDA GOWDA: Sir, unless and until that has been enacted as a law by the Parliament, it cannot be enforced. Now the judgment has come.

SHRI M. VEERAPPA MOILY (CHIKKABALLAPUR): The hon. Law Minister seems to give an impression that whatever order or decree made by the Supreme Court is enforceable. But until a law of the Parliament is made, it cannot be enforced. He has just said that we are bound to implement it. We are always entitled to bring a law and either you can enforce it or you can make a contrary law. This has been interpreted a number of times. My suggestion to the hon. Minister on this is that his stand may not be correct. It would be better if you consult the Attorney-General or the Ministry of Law. The Law Minister's statement going on record saying that whatever order is passed by the Supreme Court is enforceable under article 142 notwithstanding any law passed by Parliament is not correct. It is not at all correct. Let it not go like that. You please go through that. I have handled this portfolio both in the State and here. A number of things had come. One case regarding medical seats as also seats in the Common Entrance Test came up. The Supreme Court passed an order in this regard. At that time, it was opined by the then Attorney-General as also by various courts that we have to bring out a law to annul that. So, a law has to be

brought in. I do not think in the absence of law, article 142 can be absolute. It cannot be absolute unless a law made by Parliament.

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Sir, it is absolutely clear under the Constitution that the law has to be made in Parliament. He was trying to explain it. There was an observation by the Supreme Court that till Parliament frames a law, we are under certain constraint. This is what he was trying to explain. So, let him complete and then we can have discussion.

SHRI D.V. SADANANDA GOWDA: Hon. Deputy-Speaker, Sir, as per the directions of the Supreme Court this has been brought as a Bill before the Parliament. I am only explaining the reasons as to how this could be justified. How could the direction of the Supreme Court be justified and why has the Government brought this Bill? That is what I am trying to explain. I have read the relevant portion of the article. That is all. I have not gone beyond that. I never said that it is mandatory for the Parliament to obey the judgment. The Parliament is supreme. I do not dispute that.

Hon. Deputy-Speaker, Sir, there was a similar provision. It was made available to the judges of the Supreme Court in the year 2005. After detailed review it came to our knowledge that there is some discrimination. For example, an advocate is elevated to the post of a judge usually at the age of 52 to 55 years. An advocate is elevated to the post of a judge only when he gains expertise in his field. Ultimately, for getting a pension he has to complete 14 years of service. That is the rule. Now, if someone is appointed at the age of 52 or 54, then he is going to retire at the age of 62 and in that event he will not be eligible for full pensionary benefits. Usually an advocate who has got a good practice and who has set up his office for over 20 to 25 years, he will never be prepared to be elevated as a judge to the High Court. This is in order to give some incentive and see that that there is

no discrimination at the stage of his retirement. It should not be the case and it is for that reason this Bill has been brought.

Sir, the other thing is that an advocate after retiring as a judge at 62 years cannot relocate himself because he cannot practice in the same High Court. He has to shift to some other High Court and once he loses practice it will be a grave injustice to an advocate who has been elevated as a judge from the Bar. The practice is that two-thirds of the judges will be appointed from the Bar and one-third of the judges will be appointed from the judicial service. At present there are huge vacancies. Nearly 400 posts of high court judges are lying vacant. One-third means nearly 300 persons have to be elevated from the Bar to the Bench. After they retire at the age of 62, if they do not get any incentive, then automatically they feel that it is not favourable for them to be occupying the post of a judge. In order that there is no such feeling in the fraternity of the advocates, the Government wanted to bring this Bill. The judgment of the Supreme Court is only advisory to draft this Bill. On the basis of all such considerations we have brought this Bill.

Apart from this we have covered other aspects also with regard to leave and other things. There were several anomalies. Earlier Civil Servants were appointed as judges. Now it is not there. Earlier, Indian High Courts were there in Rangoon and other places, but now it is not there. We wanted to consolidate and rectify all these areas. All these outdated and redundant laws needed to be rectified. We have brought this Bill for these reasons. So, there are reasons and it is just not only because of the judgment of the Supreme Court. We are not following it blindly. The direction of the Supreme Court was just like an advisory. We have taken note of certain things which have been observed by the Supreme Court. So, we are going ahead with this.

HON. DEPUTY-SPEAKER: Hon. Members, now it is going to be six o'clock. If the House agrees, then we can extend the time of the House till the reply and passing of this Bill and we have one more Bill to move.

SEVERAL HON. MEMBERS: Sir, yes.

SHRI TATHAGATA SATPATHY : Sir, those Members who spoke on the Bill, can they seek some clarifications?

HON. DEPUTY-SPEAKER: That can be done after the reply of the hon. Minister.

18.00 hours

SHRI D.V. SADANANDA GOWDA: As far as NJAC is concerned, I want to say something.… (*Interruptions*) I am not able to answer it because the final verdict has not come from the Supreme Court. They have sought some suggestions. Of course, we have also received some suggestions and certain suggestions are given to the Supreme Court. So, till the final verdict comes out from the Supreme Court, we are not in a position to debate that issue. But what they have said is that there are certain deficiencies in the collegium system and so, you may give your suggestions so that they will get it rectified. It is a continuation of the earlier judgement. It has come out of that judgement only. … (*Interruptions*) They might have struck down the NJAC but subsequently, they have continued the same Bench to hear some more suggestions from various corners and stakeholders. Unless and until the final verdict comes from the Supreme Court, I am not in a position to debate on this issue.

A few other questions have been asked by our friends regarding establishment of the Supreme Court Benches and High Court Benches in the various parts of the country. Specially, article 130 is very clear as far as that matter is concerned. Unless it is concurred by the Chief Justice of India, the present Act does not permit to go ahead. We cannot establish a Supreme Court Bench in any part of our country unless the Chief Justice of the Supreme Court concurs with it. There is no role of the Government on this matter at this stage.

HON. DEPUTY SPEAKER: It is only a suggestion given by the hon. Members. When High Court Benches are there, this can also be done. As far as Chennai is concerned, Madurai is having a High Court Bench. Like that, they are suggesting that Supreme Court can also have a Bench.

SHRI D.V. SADANANDA GOWDA Mr. Deputy-Speaker Sir, all the suggestions are well taken. I have said this at the initial stage itself. There are various demands from various corners of the country for establishment of the Supreme Court Bench as well as High Court Benches. As regards the High Court Bench, the State Government with concurrence of the Chief Justice of the concerned High Court has to move the papers. No such proposals have come from any of the State Government so far. Neither the Chief Justice nor the Chief Minister has concurred and come up before us to have a Bench of the concerned High Court anywhere.

DR. A. SAMPATH : There was a long pending demand from the State of Kerala for the establishment of a High Court Bench in Thiruvananthapuram. The Legislative Assembly of Kerala has unanimously passed a Resolution and that has been given to your predecessor also. Even recently, there was a Private Members' Bill in this regard.

SHRI D.V. SADANANDA GOWDA: Any Resolution passed by the Legislature itself will not be sufficient in this matter. Any movement by the Government is not sufficient. It should be concurred by the concerned Chief Justice of the High Court also. … (*Interruptions*) It is not correct. The Chief Justice and the Chief Minister should concur with the proposal and they should send it to the Central Government and only then, we can go ahead with it. So far, no such proposal is pending before us. But there are many requests from various States of the country. Several MPs have placed their demand before us. Several Chief Ministers have sent us their proposals but there is no concurrence from the concerned Chief Justice of the State High Court. At present, unless it is concurred, we are not in a position to go ahead on this issue.

As far as salaries are concerned, a question was put as to why higher salary should be given to the judges. That was the question raised by all the Members. Usually, the salaries of the Chief Justice of the High Courts and the Chief Justice of the Supreme Court are on par with those of Cabinet Secretary and other Secretaries. As soon as the Pay Commission revises it, automatically the salaries

of the Supreme Court judges and Chief Justice will be fixed. At present, the Chief Justice of the Supreme Court gets Rs. 1 lakh per month and the Chief Justice of the High Court gets Rs. 90,000 per month. That is on par with the Report of the Law Commission.

As far as salary is concerned, the Seventh Pay Commission has already submitted its Report to the Government and the Government is yet to finalise it. It has recommended a salary of Rs. 2.25 lakh to the Secretary to the Government of India and Rs. 2.50 lakh to the Cabinet Secretary. So, automatically the salaries of judges will also be revised. Almost all the hon. Members were telling that their salaries should be enhanced. There is no dispute as far as that aspect is concerned. I hope that it will be done.

Shri N.K. Premachandran talked about leave allowances and other things. He said that as per this Bill, it will go beyond the payments that are being made to the civil servants. But it is not like that. Even according to the earlier Act, they did not have the Earned Leave. They had only Half Pay Leave allowance and other allowances. So, we have consolidated everything and brought out a comprehensive leave benefits to the judges.

As far as other issues are concerned, no serious concern has been expressed by my learned colleagues. Of course, they expressed certain grievances against the judiciary. It is visible by the arguments placed by our learned Members across the party lines. Of course, there is a need for some more judicial reforms. Certainly we are working on this.

I am taking all the suggestions made by my learned friends made in Parliament. Certainly, we will consider how to go ahead with them.

With these words, I would request that the Bill may kindly be passed.

DR. A. SAMPATH : Hon. Deputy-Speaker, Sir, I would like to seek one clarification.

HON. DEPUTY-SPEAKER: You are allowed to seek only one clarification.

DR. A. SAMPATH: My submission is this. The people have a right to know what all amounts that are being paid to the judges, those who are in the judiciary, in the High Courts as well as in the Supreme Court.

We are enacting a law for their salaries, pension, etc. But what each judge of the High Courts and the Supreme Court, get by way of salary, travelling allowance, especially the medical allowance should be made public. Medical allowance is an important item. There is no question of any national security involved in making them public. There is no threat to national security if these things are revealed. So, I would like to know whether the Minister will take initiative to make them public. Let it come out in open. Let it be shown to the public.

श्री निशिकान्त दुबे (गोड्डा) : उपाध्यक्ष महोदय, अभी मंत्री महोदय ने अपने जवाब में कहा कि यह सुप्रीम कोर्ट का ही जजमेंट नहीं था बल्कि और कई कारण थे, जिससे हमें इसे बढ़ाना पड़ा। इस बिल के ऑब्जेक्ट और रिजन के बारे में है। सुप्रीम कोर्ट ने अपने जजमेंट में 1 अप्रैल, 2004 यानि इसे रिट्रोस्पेक्टिव डेट से लागू करने की बात कही। मंत्री महोदय जो बिल लेकर आए हैं, इसके क्लाऊज 8 में सुप्रीम कोर्ट के डायरेक्शन है, यह बिल उसी को पूरा कर रहा है। मेरा मानना है कि इसने पार्लियामेंट को डिफंक्ट कर दिया है। यह कस्टीट्यूशन, जिसकी शपथ हम लोग लेकर आते हैं, संविधान की धारा 368 में कहा गया है कि

> "For the removal of doubts, it is hereby declared that there shall be no limitation whatever on the constituent power of Parliament to amend by way of addition, variation or repeal the provisions of this Constitution under this article."

जिस तरह से एनजेएसी को किया है और उसके बावजूद भी हम सुप्रीम कोर्ट के सारे डायरेक्शन्स को रेट्रोस्पेक्टिव कर रहे हैं, इस बारे में सरकार को, देश को क्लेरीफाई करना चाहिए, क्योंकि यह पार्लियामैंट की डिग्निटी का सवाल है, किसी पोलिटिकल पार्टी का सवाल नहीं है। यदि पार्लियामैंट डिफंक्ट है तो हम क्यों सुप्रीम कोर्ट के डायरेक्शन को मानेंगे? हम रेट्रोस्पेक्टिव को मान रहे हैं क्योंकि यदि कानून होता, तो

वह प्रॉसपेक्टिव होता। सुप्रीम कोर्ट के डायरेक्शन पर हम रेट्रोस्पेक्टिव कर रहे हैं, इस बारे में सरकार को क्लेरीफाई करना चाहिए।

SHRI TATHAGATA SATPATHY : I have just one question to put. I have brought in a point whether the Central Government to consider paying the pension of all High Court Judges and the Supreme Court Judges. If you are increasing their emoluments, we have no problems. They are not willing to be put under the ambit of RTI. Their number of judgments which have not been revoked by that higher court is not counted when they are being promoted. Good lawyers, like the hon. Minister has said, are unwilling to become Judges unless they are assured that the Judgeship will give them more money. So, you are, more or less, admitting covertly that you are taking in poor, inefficient lawyers into the judiciary. So, the only thing I want to ask is this. Under these conditions, will the Government consider that all the pension of all the retired High Court Judges – Let us go back retrospectively from 1947 or 1950 whenever our Constitution came into being - be paid by the Centre? Let the Central Exchequer pay the pension of all the High Court Judges and the Supreme Court Judges and do not put this burden on the State Governments with retrospective effect. Why do you put the burden on the State Governments? So, if you are so happy to please the Judges, you please them. We have no problem. But you take the burden. That is all that I want the hon. Minister to clarify.

DR. MAMTAZ SANGHAMITA (BARDHMAN DURGAPUR): I just want to say that so long as the service is concerned, the number of Judges on the Supreme Court and the High Courts has not actually been increased since the inception of the Courts. That creates problem in delineating the services. So, a number of cases are pending all over India.… (*Interruptions*) I know that it is not under the law.

Next, coming to the percentage of female Judges, I would say that women Judges should be there in their representation in the Supreme Court.

DR. RAVINDRA BABU (AMALAPURAM): I would like to put one small academic doubt to the august House, especially to the hon. Law Minister assuming

but not admitting that suppose this Amendment is not passed, suppose this Bill is not passed, does it amount to contempt of court… (*Interruptions*)

SHRI R.K. SINGH (ARRAH): Sir, the hon. Minister has not clarified two very salient issues which have been raised by the hon. Members. One salient issue which was raised by the hon. Members was that no person can be a Judge in his own cause or no institution can be a Judge it its own cause. That is the first question. The hon. Minister has not met that point.

The second point which was raised was that the hon. Court has passed orders on a subject which, by the Constitution, belongs to Parliament. It has infringed on the jurisdiction of Parliament. I believe that a strong message needs to go to the courts that they should stop doing that; they should stop infringing on the jurisdiction of Parliament. So, both these points, I think, need to be met by the hon. Minister. He needs to make a clear statement on these issues.

SHRI D.V. SADANANDA GOWDA: Hon. Deputy-Speaker, Sir, we are not bringing in this legislation on the basis of the Supreme Court's judgment alone but there is one thing.… (*Interruptions*)

HON. DEPUTY-SPEAKER: He has already made it clear.

SHRI D.V. SADANANDA GOWDA: But, as per the Article 125, we are bringing forward this Bill before the Parliament. We brought this Bill to see that there is uniformity. There should not be any discrimination as far as those people are concerned. In 2005, there was already amendment regarding the Supreme Court Judges. So, there is a little bit discrimination as far as High Court Judges are concerned. Secondly, good advocates will not come to the post of Judge, if they are not given some sort of benefit.

HON. DEPUTY-SPEAKER: Hon. Minister, don't tell that good lawyers will not come. Judiciary is different. If they want to serve, they will come. They are not for money; nobody will come for money-sake and occupy the position.

SHRI D.V. SADANANDA GOWDA: To bring uniformity, we are bringing this Bill. Apart from that, this Bill ought to have brought before Parliament by the UPA Government. At least now we are bringing it on par with that. There is no increasing salaries, etc. I will be on par with the recommendations of the Pay Commission.

HON. DEPUTY-SPEAKER: The question is:

> "That the Bill further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958, be taken into consideration."

The motion was adopted.

HON. DEPUTY-SPEAKER: The House will take up clause-by-clause consideration of the Bill.

The question is:

"That Clauses 2 and 3 stand part of the Bill."

The motion was adopted.

Clauses 2and 3 were added to the Bill.

Clause 4 Amendment of section 4A

HON. DEPUTY-SPEAKER: There is an Amendment No.1 to Clause 4 to be moved by Shri Premachandran. Are you moving your amendment?

SHRI N.K. PREMACHANDRAN: Sir, I am moving my Amendment No.1 to Clause 4. I beg to move:

"Page 2, line 23,--

for "the period of leave"

substitute "the period of earned leave". (1)

Once again I would like to highlight this House that the terminal surrender benefit is only for the Earned Leave. Here there is a provision that all the leaves, whether it is Commuted Leave or Half Pay Leave, etc. would be encashed.

Secondly, either one should be amended. Nowhere in the world, the Travelling Allowance can be encashed; telephone allowance can be encashed. Encashment of leave does not mean it is only the Basic Pay and the D.A. The H.R.A. will never come. How can HRA be encashed? How can Travelling

Allowance and Petrol Allowance or some other allowance can be encashed? So, any one of them should be deleted. That is my submission. I move my amendment.

SHRI D.V. SADANANDA GOWDA: It is not like that. In the earlier Act of 1954, under Section 3(1), there was some confusion about Leave Allowance, Full Allowance, Half Allowance, etc. All those things were consolidated and brought under the Act.

HON. DEPUTY-SPEAKER: Okay.

I shall now put Amendment No.1 to Clause 4 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY-SPEAKER: The question is:

"That Clause 4 stand part of the Bill."

The motion was adopted.

Clause 4 was added to the Bill.

Clauses 5 and 6 were added to the Bill.

Clause 7 Amendment of Section 14

HON. DEPUTY-SPEAKER: There is an Amendment No.2 to Clause 7 to be moved by Shri Premachandran. Are you moving your amendment?

SHRI N.K. PREMACHANDRAN : Sir, I am moving my amendment No.2. I beg to move:

"Page 2, line 35 to 37, -

substitute "any other pensionable post after retirement under the Union or a State".'. (2)

HON. DEPUTY-SPEAKER: I shall now put Amendment No.2 to Clause 7 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY-SPEAKER: The question is:

"That Clause 7 stand part of the Bill."

The motion was adopted.

Clause 7 was added to the Bill.

Clauses 8 to 19 were added to the Bill.

Clause 20 Amendment of section 4A

HON. DEPUTY-SPEAKER: There is an Amendment No.3 to Clause 20 to be moved by Shri N.K. Premachandran. Are you moving your amendment?

SHRI N.K. PREMACHANDRAN : I beg to move:

"Page 4, line 2,--

for "the period of leave"

substitute "the period of earned leave". (3)

Most of the Members in this House supported this amendment. A High Court Judge or a Supreme Court Judge shall never hold any official post, either under the Union of India or the State Government. That is the amendment which I have moved in a different way.

HON. DEPUTY-SPEAKER: I shall now put Amendment No.3 to Clause 20 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY-SPEAKER: The question is:

"That Clause 20 stand part of the Bill."

The motion was adopted.

Clause 20 was added to the Bill.

Clause 21 was added to the Bill.

Clause 22 Amendment of Section 13

HON. DEPUTY-SPEAKER: There is an Amendment No.4 to Clause 22 to be moved by Shri N.K. Premachandran. Are you moving your amendment?

SHRI N.K. PREMACHANDRAN: Sir, I am moving the amendment.

I beg to move:

"Page 4, for lines 11 to 14, -

substitute "pensionable post after retirement under the Union or a State". (4)

HON. DEPUTY-SPEAKER: I shall now put Amendment No.4 to Clause 22 moved by Shri N.K. Premachandran to the vote of the House.

The amendment was put and negatived.

HON. DEPUTY-SPEAKER: The question is:

"That Clause 22 stand part of the Bill."

Clause 22 was added to the Bill.

Clauses 23 to 28 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

HON. DEPUTY SPEAKER: The Minister may move that the Bill be passed.

SHRI D.V. SADANANDA GOWDA: Sir, I beg to move:

"That the Bill be passed."

HON. DEPUTY SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

———

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Mr. Deputy Speaker, Sir, I would like to bring to the notice of the House that Item nos. 22 and 23 are to be taken up together. But this legislation needs some amendment. The Government is planning to do that and the official amendments have to be moved. So, we will not be taking it up now and we will be taking it up after the introduction of the Indian Trusts (Amendment) Bill. We can continue the discussion later after the introduction of this Bill. So, I would like to submit that we may take up item no. 24 now.

SHRI K.C. VENUGOPAL (ALAPPUZHA): Mr. Deputy Speaker, Sir, it is better for the Government to withdraw the Bill and bring a new Bill in its place.

SHRI RAJIV PRATAP RUDY: Let the Minister and the Government decide what they have to do. So, we will not be taking up the Statutory Resolution now. Once the Government comes up with the official amendments, we will give enough notice for the hon. Members before taking up this Bill. So, we may now take up the Indian Trusts (Amendment) Bill.

18.21 hours

INDIAN TRUSTS (AMENDMENT) BILL, 2015

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): Mr. Deputy Speaker, Sir, I beg to move:

> "That the Bill further to amend the Indian Trusts Act, 1882, be taken into consideration."

Sir, the Indian Trusts Act regulates the functioning of private trusts and trustees. It is a very old Act.

HON. DEPUTY SPEAKER: You can continue tomorrow.

18.22 hours

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, December 8, 2015/Agrahayana 17, 1937 (Saka).